



CHHATTISGARH ENVIRONMENT CONSERVATION BOARD

Paryavas Bhawan, North Block, Sector-19

Nava Raipur Atal Nagar-492002, District-Raipur (C.G.)

Email- hocecb@gmail.com

No. 749 /HO/ Tech. /CECB/2023
To,

Nava Raipur Atal Nagar, dated: 04/05/2023

The Registrar,
National Green Tribunal, Principal Bench,
Faridkot House, Copernicus Marg,
- **New Delhi - 110 001**

Sub.- Submission of Action Taken Report w.r.t. News report published in the Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".

Ref.- Order dated 12/01/2023 of Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No. 236/2022.

----0----

Please refer to the order dated 12/01/2023 of Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No. 236/2022 in the matter of News report published in the Indian Express, Daily News Paper dated: 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".

Please find Action Taken Report in compliance of the above order for your kind perusal and necessary action.

Encl:- As above.

Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G.)

Endt.No. /HO/ SCI /CECB/2023

Nava Raipur Atal Nagar, dated: __/__/2023

Copy to:

- 1- Additional Chief Secretary, Govt. of Chhattisgarh, CM secretariat, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur and Chairman, Chhattisgarh Environment Conservation Board, Paryawas Bhawan, Sector-19, Nava Raipur Atal Nagar, District-Raipur for favor of information please.
- 2- Special Secretary, Govt. of Chhattisgarh, Department of Housing and Environment, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for favor of information please.
- 3- OSD, Office of the Chief Secretary, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information and necessary action please.

Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G.)

Before the Hon'ble National Green Tribunal,
Principle Bench, New Delhi

In the Matter of OA No. 236/2022

Action Taken Report

Sub.: - News report published in the Indian Express, Daily News Paper dated: 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".

--0--

- The main directions given by Hon'ble NGT Principal Bench, New Delhi in its order dated 12/01/2023 on above subject matter are as below :-
 1. Looking to the entirety of facts and circumstances and the fact that on account of transportation of coal, pollution due to bad condition of road is continuing, we find it appropriate to direct that entire road in question shall be constructed and completed within a period of 4 months. The cost of such construction shall be shared by State of Chhattisgarh and Odisha equally and they shall have liberty to recover the said cost from the concerned proponents proportionately.
 2. A joint committee report by State PCB has also been filed wherein we find that the minutes of meeting of chaired by Chief Secretary, Odisha has been repeated. Nothing further has been said and there is nothing to show that any action was taken with regard to imposition of environmental compensation 'Polluter Pays' principle as was observed earlier vide order dated 15/07/2022.
 3. We therefore further direct State PCB, Odisha and Chhattisgarh both to take steps for determining and recovering environmental compensation for past violations from the concerned project proponents and submit an action taken before Tribunal by next date.
 4. We also make it clear that if the directions in respect of construction of road within the prescribed period remain uncomplied, Chief Secretaries of both the States i.e. Odisha and Chhattisgarh shall appear before Tribunal on next date. We also make it clear that construction of road shall ensure plantation and provision for dust suppression on the side of the road as per office Memorandum of MoEF&CC dated 28/08/2019 providing "Guidelines for disposal / utilization of fly ash for reclamation of low lying area and in stowing of abandoned mines/quarries, March 2019" and the Notification of MoEF&CC dated 21/05/2020 relating to use of coal by Thermal Power Plants laying down provisions relating to transportation of coal.

5. Further, in case the direction with respect to assessment and recovery of environmental compensation remains in-complied with, Member Secretaries of State PCBs of Odisha and Chhattisgarh both shall appear before Tribunal on next date.

- The following are the main action points in view of the above directions given by the Hon'ble NGT :-

- (1) Construction of road within the prescribed time period.
- (2) Determination and recovery of environmental compensation for past violations from the concerned project proponents.
- (3) Action plan for transportation of coal from collieries to project proponent's site by conveyor belt and rail.
- (4) Formation of committee for supervision of coal transportation in pollution free manner.

(1) Construction of road within the prescribed time period.

- In order to act upon the above action points, a meeting under the chairmanship of Chief Secretary of Chhattisgarh State was held on 19/01/2023. The meeting was attended by Additional Chief Secretary, Department of Housing and Environment, Secretary PWD, Managing Director CSIDC, Collector (In-charge) of Raigarh, Engineer in Chief PWD and Regional Officer, Chhattisgarh Environment Conservation Board, Raigarh by video conferencing. Member Secretary, Chhattisgarh Environment Conservation Board attended the meeting in person. It was decided to recover the cost of construction of road from the concerned proponents proportionately. A copy of minutes of the meeting is enclosed as **Annexure-I**.
- Public Works Department (PWD) informed that the length of part of road from Kulda Coal Mine, Odisha to Tamnar is about 19 KM in Chhattisgarh. Estimated cost of construction of 14.40 KM length of road from Hukaradeepa-Dhourabhata to Hamirpur is Rs. 41.8265 Crores. As per the information received from the Collector, Raigarh vide letter dated 17/04/2022, construction of remaining 4.6 KM length of road from Hukaradeepa to Tamnar is in progress. Arrangement of water sprinkling has been made to suppress the dust during construction. As per the report, about 02 KM length of road from Hamirpur Chowk to Village-Lamdand is in damaged condition. Remaining 12.4 KM length of road is in good condition. Copy of the letter alongwith joint inspection report is enclosed as **Annexure-II**.

Public Works Department, Govt. of Chhattisgarh has sanctioned an amount of Rs. 4088.93 Lacs i.e. Rs. 40.8893 Crores for construction of 14.40 KM of road from Hukaradeepa to Dhourabhata to Hamirpur. A copy of the sanction letter is enclosed as **Annexure-III**. A copy of the letter dated 17/04/2023 received from Engineer in Chief, PWD regarding the latest status of Tamnar-Hukaradeepa-Dhourabhata-Hamirpur is enclosed as **Annexure-IV**. Accordingly 14.40 KM length of Hukaradeepa to Dhourabhata to Hamirpur is scheduled to be completed by 12/04/2024. Remaining 4.6 KM length of Tamnar-Hukaradeepa road which is part of 19 KM road is under progress and is scheduled to be completed by the end of the month of August 2023. Latest status report received in this regard from the Office of Executive Engineer, PWD, Raigarh Division and Color photographs of the road are enclosed as **Annexure-V**.

(2) Determination and recovery of environmental compensation for past violations from the concerned project proponents.

- In compliance of order of Hon'ble NGT, Chhattisgarh Environment Conservation Board has imposed Environmental Compensation adopting the Methodology for Assessing Environmental Compensation issued by Central Pollution Control Board. The amount of Environmental Compensation comes out to be Rs. 21.90 crores. The estimated cost of construction of 14.40 KM road is Rs. 41.8265 crores. The total amount i.e. Rs. 21.90 + Rs. 41.8265 = 63.7265 crores has been divided in proportion of the quantity of coal transported by road from Kulda to Raigarh. Accordingly, Direction u/s 31'A' Air (Prevention and Control of Pollution) Act, 1981 for imposition of Environmental Compensation for damage caused by transportation of coal from Kulda Mine to Tamnar were issued to 09 power plants/industries on 20/01/2023. The details of imposed Environmental Compensation is as below:-

S.No.	Industry Name and Address	Amount (in Crore Rs.)
1.	M/s Jindal Power Limited, Village-Tamnar, Tehsil-Tamnar, District – Raigarh	34.3999
2.	M/s D.B. Power Limited, Village-Badadarha, Post-Kanwali, Tehsil – Dhabhra, District – Sakti	5.3019
3.	M/s Ind Synergy Limited, Village-Mahuapali, Siyarpali, Tehsil-Raigarh, District –Raigarh	1.8356
4.	M/s Jindal Steel and Power Limited, (Dongamahua Captive Power Plant), Village-Dongamahua, Tehsil-Tamnar, District-Raigarh	9.1379
5.	M/s JSW Ispat Special Products Limited, Village-Naharpali, Tehsil-Kharsiya, District – Raigarh	1.4979
6.	M/s R.K.M. Powergen Private Limited, Village-Uchhapinda, Tehsil-Dhabhra, District – Sakti	3.1287
7.	M/s Raigarh Energy Generation Limited, Village-Bade Bhandar, Tehsil-Pusor, District – Raigarh	6.1689
8.	M/s S.K.S. Power Generation (Chhattisgarh) Limited, Village-Binjhkot and Darramuda, Tehsil-Kharsiya, District – Raigarh	1.6441

9.	M/s Bharat Aluminium Company Limited, Balco Nagar, Korba, District – Korba	0.6116
----	--	--------

- The above power plants/industries were asked to deposit Environmental Compensation within 15 days from the date of issue of above direction. Copies of the direction are enclosed as **Annexure-VI**.
- Out of above 09 power plants/industries (1) M/s Jindal Power Limited, Village - Tamnar, Tehsil-Tamnar, District-Raigarh and (2) M/s Jindal Steel and Power Limited, (Dongamahua Captive Power Plant), Village - Dongamahua, Tehsil-Tamnar, District-Raigarh appealed in Hon'ble Supreme Court. Hon'ble Supreme Court has given liberty to the above industry to approach the National Green Tribunal (NGT) by way of review application within a period of 15 days in its order dated 17/02/2023. The Hon'ble NGT, Principle Bench, New Delhi has listed the matter on 15/05/2023 for further hearing. Copy of order of Hon'ble Supreme Court is enclosed as **Annexure-VII**.
- Other 02 plants (1) M/s R.K.M. Powergen Private Limited, Village- Uchhapinda, Tehsil-Dhabhra, District-Sakti and (2) M/s Raigarh Energy Ceneration Limited, Village-Bade Bhandar, Tehsil-Pusor, District-Raigarh appealed in Hon'ble High Court of Chhattisgarh. Hon'ble High Court of Chhattisgarh stayed the effect and operation of order dated 20/01/2023 of Chhattisgarh Environment Conservation Board. Copy of order of Hon'ble High Court is enclosed as **Annexure-VIII**.
- Other 05 power plants/industries (1) M/s D.B. Power Limited, Village-Badadarha, Post -Kanwali, Tehsil-Dhabhra, District-Sakti. (2) M/s Ind Syenergy Limited, Village- Mahuapali, Siyarpali, Tehsil-Raigarh, District- Raigarh. (3) M/s JSW Ispat Special Product Limited, Village- Naharpali, Tehsil-Kharsiya, District-Raigarh. (4). M/s S.K.S. Power Generation (Chhattisgarh) Limited, Village-Binjhkot and Darramuda, Tehsil-Kharsiya, District-Raigarh and (5). M/s Bhart Aluminium Company Limited, Balco Nagar, Korba, District-Korba did not respond to the direction issued by Chhattisgarh Environment Conservation Board on 20/01/2023. Therefore all the above 05 power plants/industries were issued closure direction on 22/02/2023 u/s 31'A' of Air (Prevention and Control of Pollution) Act, 1981. Copy of direction is enclosed as **Annexure-IX**.
- Out of above 09 power plants/industries, one power plant namely M/s S.K.S. Power Generation (Chhattisgarh) Limited, Village-Binjhkot and Darramuda, Tehsil-Kharsiya, District – Raigarh has deposited an amount of Rs. 1.6441 Crores on 23/02/2023 in separate EC account of Chhattisgarh Environment Conservation Board. Received copy of EC is enclosed as **Annexure-X**.
- Out of above 09 power plants/industries, 08 power plants/industries have appealed in the Hon'ble High Court of Chhattisgarh for the grant of stay against the direction of Chhattisgarh Environment Conservation Board. The Hon'ble High Court has stayed the effect and operation of direction dated 20/01/2023 /

22/02/2023 of Chhattisgarh Environment Conservation Board till further order. The matter is under consideration before the Hon'ble High Court. Copy of order of Hon'ble High Court is enclosed as **Annexure-XI**.

(3) Action plan for transportation of coal from collieries to project proponent's site by conveyor belt and rail.

- Action plan for transportation of coal from collieries to project proponent's site by conveyor belt and rail is enclosed as **Annexure-XII**.

(4) Formation of committee for supervision of coal transportation in pollution free manner.

- District Collector Raigarh has constituted a committee to keep watch on the condition of road. The committee comprises of (1) Sub Division Magistrate (SDM), (2) District Transport Officer (RTO) (3) Regional Officer, Chhattisgarh Environment Conservation Board, Raigarh (4) Executive Engineer, PWD and (5) Mining Officer. Copy of order is enclosed as **Annexure-XIII**.
- Committee inspected the road on 12/04/2023. As per the inspection report (1) Construction of 3.3 KM bitumen road and 1.3 KM cement concrete road between Tamnar and Hukaradeepa was found in progress. (2) 12 KM road between Hukaradeepa to Hamirpur was found in good condition, (3) About 02 KM length of road from Hamirpur Chowk to Village-Lamdand was found in damaged condition. (4) There was no deposition of dust in school, health center situated beside road.

It is quite evident that Government of Chhattisgarh has taken all necessary steps for the compliance of direction given by Hon'ble NGT in its order dated 12/01/2023. Sincere efforts have been taken for the construction of road from Hamirpur to Dhourabhata to Hukaradeepa to Tamnar.

In view of the above, personal appearance of the Chief Secretary, Govt. of Chhattisgarh before Hon'ble NGT may be exempted in the next date of hearing i.e. on 15/05/2023.

As the matter regarding direction issued by Chhattisgarh Environment Conservation Board on 20/01/2023 for imposition of Environmental Compensation is subjudice in the Hon'ble High Court, personal appearance of the Member Secretary, Chhattisgarh Environment Conservation Board before Hon'ble NGT may be exempted in the next date of hearing i.e. on 15/05/2023.

Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G.)

माननीय नेशनल ग्रीन ट्रिब्युनल, प्रिंसिपल बेंच, नई दिल्ली में विचाराधीन प्रकरण ओ.ए. क्रमांक 236/2022 में पारित आदेश दिनांक 12/01/2023 के परिपालन हेतु मुख्य सचिव महोदय की अध्यक्षता में आयोजित बैठक

दिनांक 19/01/2023

कार्यवाही विवरण

विषय :- News report published in the Newspaper named Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".

मुख्य सचिव महोदय, छत्तीसगढ़ शासन की अध्यक्षता में दिनांक 19/01/2023 को मुख्य सचिव के प्रतिकक्ष में माननीय नेशनल ग्रीन ट्रिब्युनल, प्रिंसिपल बेंच, नई दिल्ली में विचाराधीन प्रकरण ओ.ए. क्रमांक 236/2022 में पारित आदेश दिनांक 12/01/2023 के परिपालन की जाने वाली कार्यवाही के संबंध में बैठक आयोजित की गई। बैठक में अपर मुख्य सचिव, आवास एवं पर्यावरण विभाग, सचिव, लोक निर्माण विभाग, प्रबंध संचालक, छत्तीसगढ़ स्टेट इण्डस्ट्रीयल डेव्हलपमेंट कार्पोरेशन, प्रभारी कलेक्टर, जिला-रायगढ़, प्रमुख अभियंता, लोक निर्माण विभाग तथा क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, रायगढ़ विडियो कॉन्फ्रेंसिंग के माध्यम से उपस्थित हुये। बैठक में सदस्य सचिव, छत्तीसगढ़ पर्यावरण संरक्षण मंडल व्यक्तिगत रूप से उपस्थित थे।

बैठक के प्रारंभ में सदस्य सचिव, छत्तीसगढ़ पर्यावरण संरक्षण मंडल द्वारा बताया गया कि माननीय एन.जी.टी. में विचाराधीन प्रकरण ओ.ए. क्रमांक 236/2022, महानदी कोल्ड फील्ड्स लिमिटेड की कुल्दा कोयला खदान (उड़ीसा) से कोयला के सड़क मार्ग से छत्तीसगढ़ राज्य के तमनार (रायगढ़) में परिवहन के कारण प्रदूषण से संबंधित है।

सदस्य सचिव द्वारा बताया गया कि उक्त आदेश के परिपालन में निम्नलिखित कार्यवाही की जानी है :-

1. कुल्दा-तमनार सड़क मार्ग के छत्तीसगढ़ राज्य के भाग में पक्की सड़क का निर्माण।
2. सड़कों की साफ-सफाई, जल छिड़काव, मरम्मत, निर्माण कार्य की प्रगति एवं सुरक्षित एवं उचित प्रकार से ढककर परिवहन आदि की निगरानी हेतु कलेक्टर की अध्यक्षता में संयुक्त दल का गठन।

3. पर्यावरणीय क्षतिपूर्ति की गणना एवं अधिरोपित किया जाना ।
4. कोयला खदान से कोयले के प्रोजेक्ट स्थल तक परिवहन हेतु कन्वेयर बेल्ट एवं रेलमार्ग के लिये कार्ययोजना तैयार किया जाना ।

बैठक में उपरोक्त कार्यों पर बिन्दुवार चर्चा की गई, जो निम्नानुसार है :-

1. कुल्दा-तमनार सड़क मार्ग के छत्तीसगढ़ राज्य के भाग में पक्की सड़क का निर्माण -

- सचिव, लोक निर्माण विभाग द्वारा बताया गया कि छत्तीसगढ़ राज्य के अंतर्गत सड़क की लम्बाई 19.00 किलोमीटर की है, जिसमें से 4.60 किलोमीटर हेतु कार्य स्वीकृत है एवं शेष 14.40 किलोमीटर में कार्य किया जाना प्रस्तावित है। वर्तमान में 14.40 किलोमीटर सड़क निर्माण हेतु राशि स्वीकृत नहीं है। टेंडर की प्रक्रिया भी प्रारंभ होना शेष है। अतिरिक्त मुख्य सचिव महोदय द्वारा कहा गया कि सड़क की लागत पर्यावरणीय क्षतिपूर्ति के रूप में संबंधित उद्योगों से वसूल की जाये। यह कार्य छत्तीसगढ़ पर्यावरण संरक्षण मंडल द्वारा किया जाये। मुख्य सचिव महोदय द्वारा छत्तीसगढ़ पर्यावरण संरक्षण मंडल को लोक निर्माण विभाग द्वारा सड़क निर्माण का कार्य प्रारंभ करने बाबत टोकन देने हेतु निर्देशित किया गया, जिसकी प्रतिपूर्ति पर्यावरणीय क्षतिपूर्ति के रूप में एकत्रित राशि से की जाये।
- लोक निर्माण विभाग के प्रमुख अभियंता द्वारा बताया गया कि सड़क के चौड़ीकरण के कार्य में भू-अर्जन की आवश्यकता होगी। उन्होंने बताया कि पुरानी सड़क के स्थान पर नई चौड़ी सड़क का निर्माण किया जाना प्रस्तावित है। अपर मुख्य सचिव महोदय ने कहा कि सड़क की अंतरराज्यीय सीमा निर्धारित कर लें। उसका चिन्हांकन कर राज्य का बोर्ड लगाये और यह भी सुनिश्चित करें कि कहाँ से कहाँ तक कार्य किया जाना है। मुख्य सचिव महोदय द्वारा लोक निर्माण विभाग को 'राज्य की सीमा पर चिन्हांकन करने हेतु निर्देशित किया गया।
- प्रभारी कलेक्टर, रायगढ़ द्वारा बताया गया कि वर्तमान में रोड चलने योग्य है। उनके द्वारा यह भी बताया गया कि प्रस्तावित चौड़ीकरण के लिये 05 गाँवों का सर्वे हो गया है। 02 गाँवों का सर्वे शेष है। अपर मुख्य सचिव महोदय द्वारा मार्ग में पड़ने वाले गाँवों में प्रदूषण से संबंधित कोई मुद्दा हो तो उसका निराकरण करने हेतु कहा गया। मुख्य सचिव महोदय द्वारा प्रभारी कलेक्टर, रायगढ़ को सर्वेक्षण का कार्य शीघ्र पूर्ण करने हेतु निर्देशित किया गया।

mal

- प्रमुख अभियंता, लोक निर्माण विभाग द्वारा बताया गया कि सड़क की हालत भारी वाहनों के आवागमन के लिए उपयुक्त नहीं है। सड़क की रि-कारपेटिंग किया जाना पर्याप्त नहीं होगा, अपितु नई सड़क का निर्माण किया जाना होगा। सड़क निर्माण के लिये 04 माह पर्याप्त प्रतीत नहीं होता है। भू-अर्जन का कार्य शेष है। मुख्य सचिव महोदय द्वारा सड़क निर्माण कार्य की पूर्णता की अवधि के संबंध में न्यायोचित प्रस्ताव प्रस्तुत करने हेतु निर्देशित किया गया। मुख्य सचिव महोदय द्वारा कार्य की कियान्वयन की प्रगति हेतु प्रमुख अभियंता की अध्यक्षता में टास्क फोर्स गठित करने बाबत् निर्देशित किया गया। उक्त टास्क फोर्स में छत्तीसगढ़ पर्यावरण संरक्षण मंडल एवं कलेक्टर रायगढ़ के प्रतिनिधि को शामिल करने हेतु निर्देशित किया गया।
 - बैठक में उपस्थित प्रबंध संचालक, छत्तीसगढ़ स्टेट इण्डस्ट्रीयल डेव्हलपमेंट कॉर्पोरेशन द्वारा बताया गया कि तमनार से हुकराडीपा तक कुल लम्बाई 4.60 किलोमीटर का कार्य दिनांक 23/12/2022 को प्रारंभ हुआ है। मुख्य सचिव महोदय द्वारा रोड निर्माण की प्रगति की दैनिक मॉनिटरिंग हेतु निर्देशित किया गया।
2. सड़कों की साफ-सफाई, जल छिड़काव, मरम्मत, निर्माण कार्य की प्रगति एवं सुरक्षित एवं उचित प्रकार से ढककर परिवहन आदि की निगरानी हेतु कलेक्टर की अध्यक्षता में संयुक्त दल का गठन -
- प्रभारी कलेक्टर, रायगढ़ द्वारा बताया गया कि सड़कों की साफ-सफाई, जल छिड़काव, मरम्मत एवं सुरक्षित एवं उचित प्रकार से ढककर परिवहन आदि की निगरानी हेतु समिति का गठन कर दिया गया है। मुख्य सचिव महोदय द्वारा नियमित निगरानी करने बाबत् निर्देशित किया गया।
3. पर्यावरणीय क्षतिपूर्ति की गणना एवं अधिरोपित किया जाना -
- सदस्य सचिव द्वारा बताया गया कि Polluter Pays Principle के आधार पर उड़ीसा की खुली खदान से रायगढ़ (छत्तीसगढ़) मार्ग से कोयला का परिवहन करने वाले छत्तीसगढ़ राज्य के ताप विद्युत संयंत्रों/उद्योगों द्वारा वर्ष 2020-21 एवं 2021-22 में किये गये परिवहन के अनुपात के अनुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित की जायेगी। पर्यावरणीय क्षतिपूर्ति के रूप में रूपये 41.8265 करोड़ की राशि अधिरोपित किया जाना प्रस्तावित है। मुख्य सचिव महोदय द्वारा उक्त के अलावा पर्यावरण को हुए नुकसान के आधार पर भी

पृथक से पर्यावरणीय क्षतिपूर्ति की गणना कर एवं संबंधित उद्योगों पर पर्यावरणीय क्षतिपूर्ति अधिरोपित करने बाबत निर्देशित किया गया।

4. कोयला खदान से कोयले के प्रोजेक्ट स्थल तक परिवहन हेतु कन्वेयर बेल्ट एवं रेलमार्ग के लिये कार्ययोजना तैयार किया जाना -

- सदस्य सचिव द्वारा बताया गया कि कोयला खदान से कोयले के प्रोजेक्ट स्थल तक परिवहन हेतु कन्वेयर बेल्ट एवं रेलमार्ग के निर्माण के लिये कार्ययोजना संबंधित ताप विद्युत संयंत्रों/उद्योगों के द्वारा बनाई जानी है। यह कार्ययोजना में माननीय एनजीटी में अगली सुनवाई से पूर्व प्रस्तुत की जानी है। बैठक में यह बताया गया कि क्षेत्रीय अधिकारी, छत्तीसगढ़ पर्यावरण संरक्षण मंडल रायगढ़ को संबंधित उद्योगों से समन्वय कर कार्ययोजना प्राप्त कर प्रस्तुत करेंगे।

मुख्य सचिव महोदय के द्वारा प्रस्तावित एवं निर्माणाधीन सड़क के किनारे वृक्षारोपण हेतु भूमि की उपलब्धता सुनिश्चित करने एवं कार्ययोजना तैयार कराये जाने बाबत निर्देशित किया गया। मुख्य सचिव महोदय द्वारा सभी कार्य निर्धारित समयावधि में पूर्ण करने हेतु निर्देशित किया गया, जिससे माननीय नेशनल ग्रीन ट्रिब्यूनल, प्रिंसिपल बेंच, नई दिल्ली के समक्ष सुनवाई की आगामी तिथि 15/05/2023 के पूर्व प्रतिवेदन प्रस्तुत किया जा सके, ताकि कोई विषम परिस्थिति निर्मित न हो।

धन्यवाद ज्ञापन के साथ बैठक संपन्न हुई।

(मुख्य सचिव महोदय द्वारा अनुमोदित)

mal
20/11/23
अपर मुख्य सचिव
आवास एवं पर्यावरण विभाग

कार्यालय कलेक्टर एवं जिला दण्डाधिकारी, रायगढ़

जावक क्र. 81 /कार्या. कले./एनजीटी/2023

रायगढ़, दिनांक 17/04/2023

प्रति,

अपर मुख्य सचिव
आवास एवं पर्यावरण विभाग, मंत्रालय महानदी भवन,
नवा रायपुर, अटल नगर, जिला-रायपुर (छ.ग.)

विषय:- माननीय नेशनल ग्रीन ट्रिब्यूनल, प्रिंसिपल बेंच, नई दिल्ली में विचाराधीन प्रकरण ओ.ए. क्रमांक 236/2022 - News report published in the Newspaper named Indian Express. Daily paper dated : 4th February, 2022 , Kolkata Late City Edition titled "Non compliance of EC conditions by Kulda coal mine, Odisha & Tamnar Thermal Plant, Chhattisgarh. में पारित आदेश दिनांक 12/01/2023 के परिपालन के संबंध में।

- संदर्भ:- 1. मुख्य सचिव महोदय की अध्यक्षता में दिनांक 19.01.2023 को आयोजित बैठक में दिये गये निर्देश।
2. छत्तीसगढ़ पर्यावरण संरक्षण मंडल, पर्यावास भवन, सेक्टर-19, नवा रायपुर, अटल नगर, रायपुर का पत्र क्रमांक 55 दिनांक 05/04/2023.

—00—

उपरोक्त विषयांतर्गत संदर्भित पत्र के परिपेक्ष्य में लेख है कि कुल्दा (उड़ीसा) से तमनार सड़क मार्ग छत्तीसगढ़ राज्य के भाग (तमनार से हुकराडीपा, धौराभाटा होकर हमीरपुर चौक) मार्ग की वर्तमान स्थिति हेतु संयुक्त समिति द्वारा दिनांक 12.04.2023 को निरीक्षण किया गया। निरीक्षण प्रतिवेदन संलग्न कर अग्र एवं आवश्यक कार्यवाही हेतु कृपया प्रेषित है।

Taran

कलेक्टर,
जिला रायगढ़

पृ. क्र. /कार्या. कले./एनजीटी/2023

रायगढ़, दिनांक

प्रतिलिपि:- सदस्य सचिव, छ.ग. पर्यावरण संरक्षण मंडल, नवा रायपुर अटल नगर, जिला-रायपुर (छ.ग.) की ओर कृपया सूचनार्थ प्रेषित।

कलेक्टर,
जिला रायगढ़

संयुक्त निरीक्षण प्रतिवेदन

दिनांक :- 12/04/2023

निरीक्षणकर्तागण :-

1. श्रीमती ऋषा ठाकुर, अनुविभागीय दण्डाधिकारी घरघोडा, जिला-रायगढ़
2. श्री दुष्यंत कुमार रायस्त, जिला परिवहन अधिकारी, जिला-रायगढ़
3. श्री अंकुर साहू, क्षेत्रीय अधिकारी, छ.ग. पर्यावरण संरक्षण मंडल, जिला-रायगढ़
4. श्री एम.एस. नायक, अनुविभागीय अधिकारी, लोक निर्माण विभाग, उप संभाग, जिला-रायगढ़
5. श्री बबलू पाण्डेय, खनि निरीक्षक, जिला-रायगढ़

विषय :-

O.A. No. 236/2022- News report published in Newspaper named Indian Express, Daily paper dated : 4th February, 2022, Kolkata Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh.

संदर्भ :-

1. माननीय एन.जी.टी., प्रिंसिपल बेंच, नई दिल्ली में विचाराधीन प्रकरण ओ.ए. क्र. 236/2022 में पारित आदेश दिनांक 12.01.2023.
2. माननीय मुख्य सचिव छत्तीसगढ़ शासन के अध्यक्षता में आयोजित बैठक दिनांक 19.01.2023 के परिपेक्ष्य में आवास एवं पर्यावरण विभाग मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर, जिला-रायपुर (छ.ग.) का पत्र क्रमांक एफ-04-36/2022/32 दिनांक 10/01/2023
3. कलेक्टर एवं जिला दण्डाधिकारी रायगढ़ का जावक पत्र क्रमांक 2105/क्षे.का./प.सं.मं./2023 दिनांक 18.01.2023.
4. सदस्य सचिव, छ.ग. पर्यावरण संरक्षण मंडल, नवा रायपुर, अटल नगर, रायपुर का पत्र क्रमांक 55 दिनांक 05.04.2023.

---00---

आज दिनांक 12.04.2023 को माननीय एन.जी.टी. में विचाराधीन प्रकरण ओ.ए. क्रमांक 236/2022 के संदर्भ में तमनार से हुकराडीपा धौराभांठा होकर हमीरपुर चौक तक का निरीक्षण कलेक्टर जिला रायगढ़ द्वारा गठित जिला स्तरीय निरीक्षण समिति द्वारा किया गया। तमनार से कुल्डा माईन्स (उड़ीसा) तक की कुल दूरी 43 कि.मी. है जिसमें छत्तीसगढ़ राज्य के अंतर्गत तमनार से हमीरपुर चौक (उड़ीसा सीमा) तक की दूरी 19.00 कि.मी. है। तमनार से हुकराडीपा तक का मार्ग लंबाई 4.60 कि.मी. सी.जी.आर.आई.डी.सी.एल. के अंतर्गत स्वीकृत मार्ग पूंजीपथरा-तमनार-हुकराडीपा से मिलूपारा कुल लंबाई 26.00 कि.मी. अंतर्गत आता है, जिसमें 4.60 कि.मी. में से 3.3 कि.मी. डामरीकरण एवं 1.3 कि.मी. सीमेंट कांक्रीट रोड का निर्माण कार्य प्रगति पर है। सड़क निर्माण कार्य के दौरान उत्पन्न फ्यूजिटिव डस्ट के नियंत्रण के लिये जल छिड़काव किया जाना पाया गया।

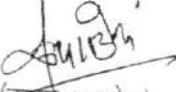
हुकराडीपा चौराहे से धौराभांठा होकर हमीरपुर चौक (उड़ीसा सीमा) तक की शेष मार्ग की कुल दूरी 14.40 कि.मी. है। निरीक्षण में हमीरपुर चौक से लमडांड गांव के मध्य लगभग 2.0 कि.मी. सड़क क्षतिग्रस्त होना पाया गया। हमीरपुर चौक से लमडांड गांव के मध्य क्षतिग्रस्त मार्ग में परिवहन के दौरान डस्ट उत्सर्जन होना पाया गया। शेष 12.40 कि.मी. सड़क की स्थिति अच्छी पाई गई। निरीक्षण के दौरान शेष 12.40 कि.मी. सड़क में कोयला/डस्ट का जमाव होना नहीं पाया गया। क्षतिग्रस्त मार्ग के निर्माण हेतु निविदा स्वीकृत की जा चुकी है तथा कार्य यथाशीघ्र प्रारंभ किया जायेगा। सड़क किनारे गांव एवं शिक्षण संस्थान/चिकित्सालय के संबंध में जानकारी निम्नानुसार है :-

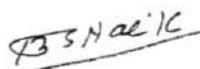
ग्राम	शिक्षण/चिकित्सा संस्थान	अद्यतन स्थिति की जानकारी
लमडांड	1. आंगनबाड़ी क्र.-2 2. शा0प्रा0 शाला/मिडिल स्कूल	परिसर एवं आस-पास के क्षेत्र में प्रदूषण की स्थिति नहीं पाई गई।
खुरुसलेंगा	आंगनबाड़ी केन्द्र	परिसर एवं आस-पास के क्षेत्र में प्रदूषण की स्थिति नहीं पाई गई।
धौराभांठा	शा0उ0मा0 विद्यालय	परिसर एवं आस-पास के क्षेत्र में प्रदूषण की स्थिति नहीं पाई गई।
झिकाबहाल	जे0पी0एल0 हास्पिटल	परिसर एवं आस-पास के क्षेत्र में प्रदूषण की स्थिति नहीं पाई गई।
लिबरा	आदर्श ग्राम्य भारती विद्या मंदिर	परिसर एवं आस-पास के क्षेत्र में प्रदूषण की स्थिति नहीं पाई गई।

ASALU

AS

तमनार से हमीरपुर चौक (उड़ीसा सीमा) मार्ग के निरीक्षण में कोयले का परिवहन तारपोलिन से ढके हुये वाहनों से किया जाना पाया गया। सड़क पर एवं सड़क के किनारों पर स्थित पेड़ों एवं भवनों पर भी कोल डस्ट का जमाव नहीं होना पाया गया। निरीक्षण के दौरान लिये गये फोटोग्राफ्स संलग्न हैं।


(बबलू पाण्डेय)
खनि निरीक्षक,
जिला-रायगढ़

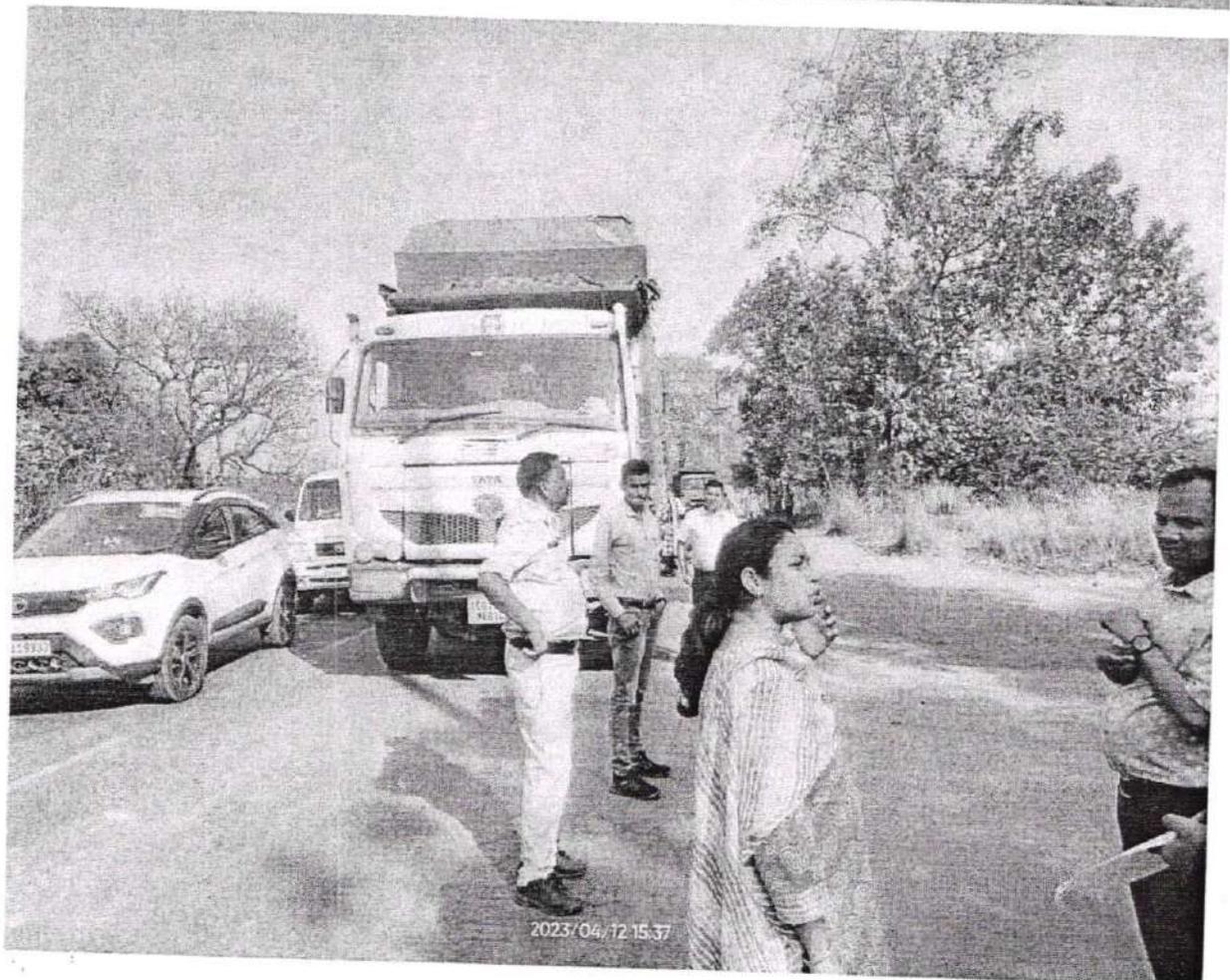
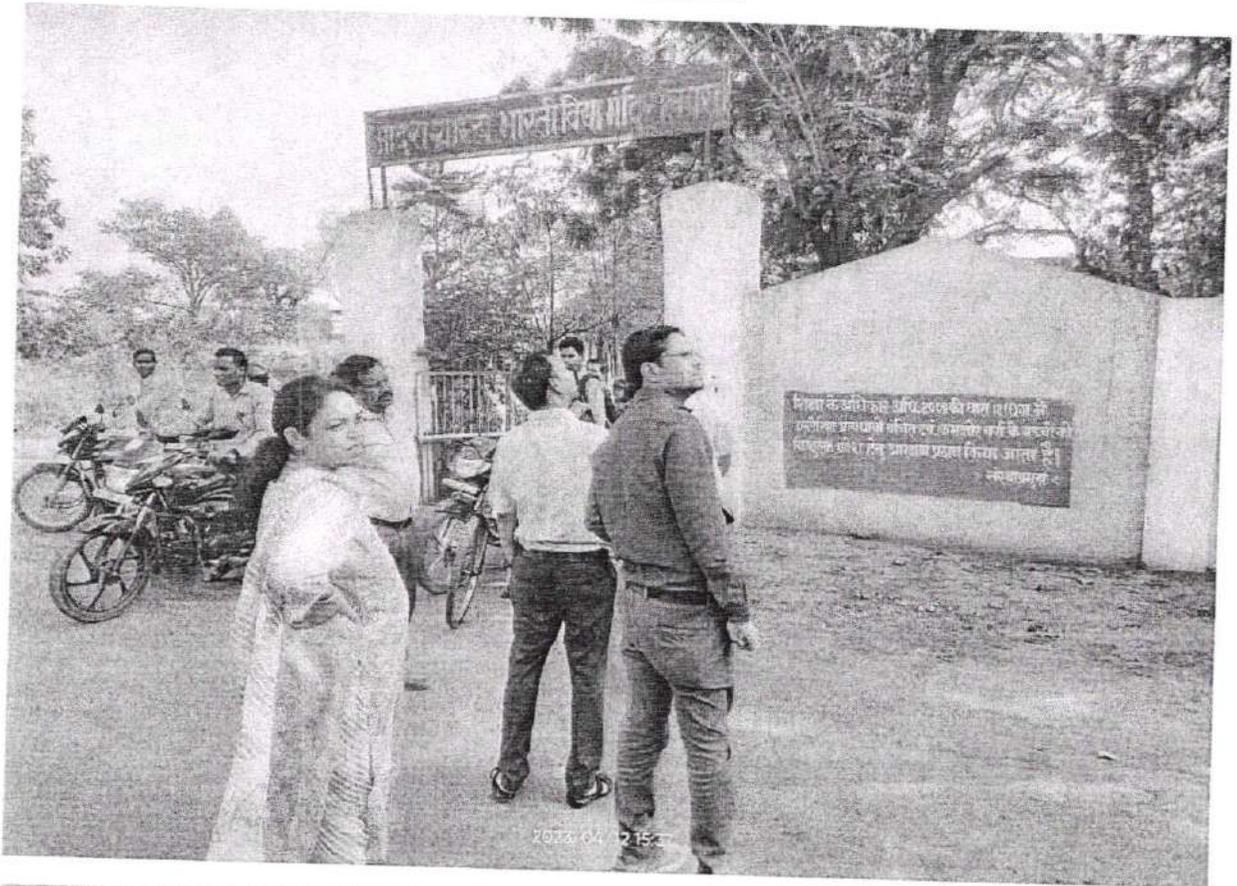

(एम.एस. नायक)
अनुविभागीय अधिकारी,
लोक निर्माण विभाग,
उप संभाग,
जिला-रायगढ़


(अंकुर साहू)
क्षेत्रीय अधिकारी
छ.ग. पर्या. संरक्षण मंडल
जिला-रायगढ़


(दुष्यंत कुमार रायस्त)
जिला परिवहन
अधिकारी,
जिला-रायगढ़

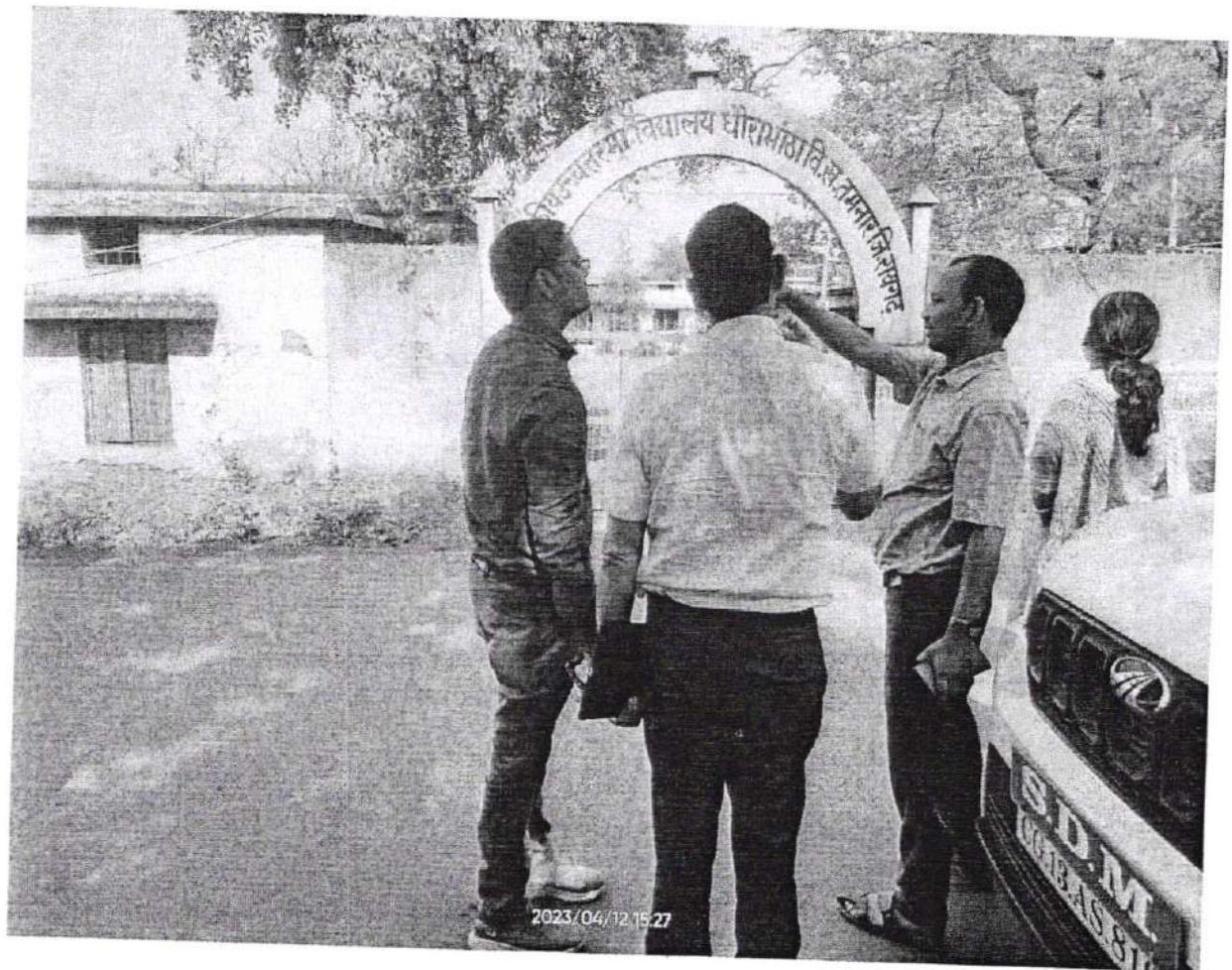

(ऋषा ठाकुर)
अनुविभागीय
दण्डाधिकारी
घरघोडा,
जिला-रायगढ़

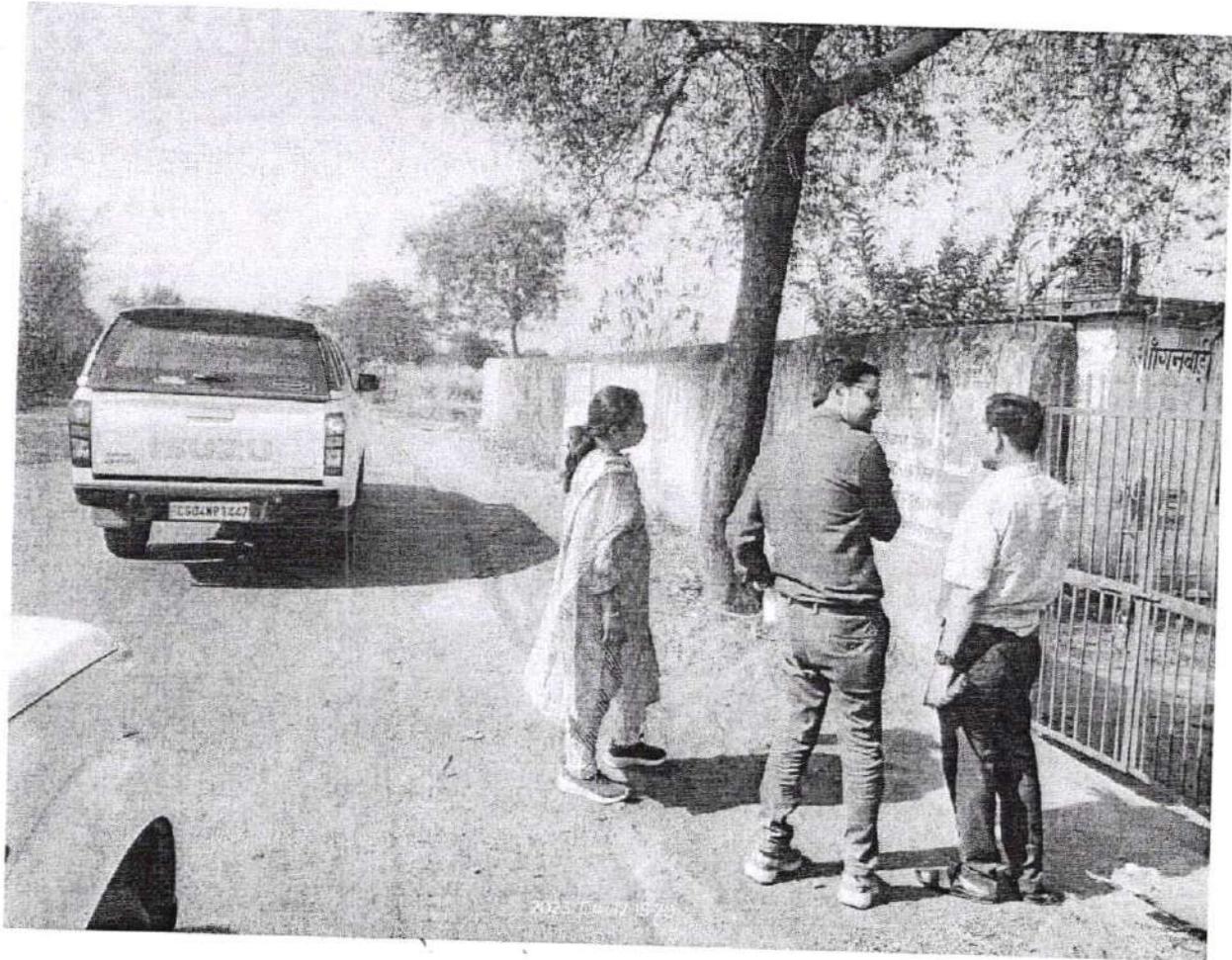
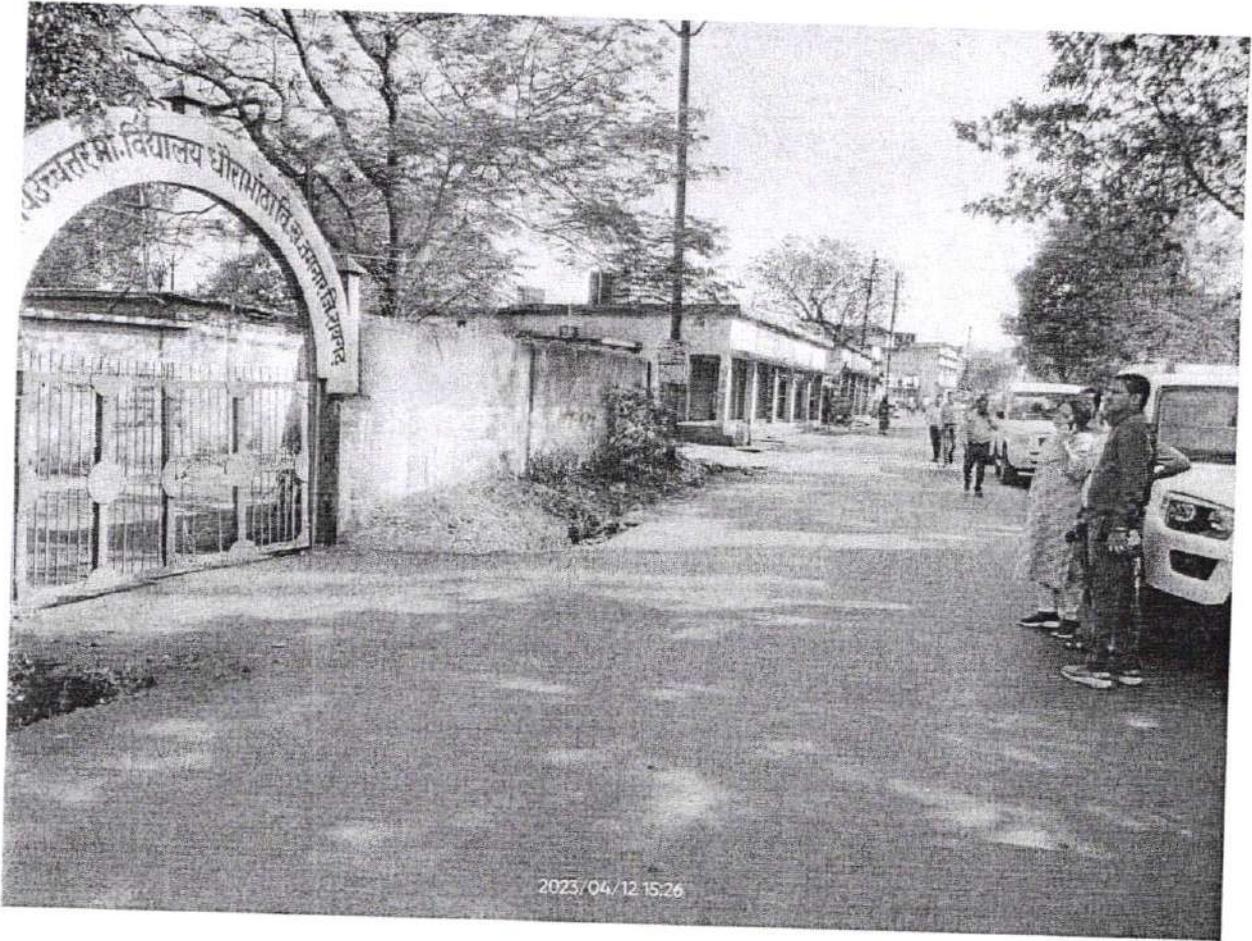
ओ.ए. नंबर 236/2022 कुल्दा माईन्स हमीरपुर से तमनार तक संयुक्त निरीक्षण दल द्वारा निरीक्षण
दिनांक 12.04.2023

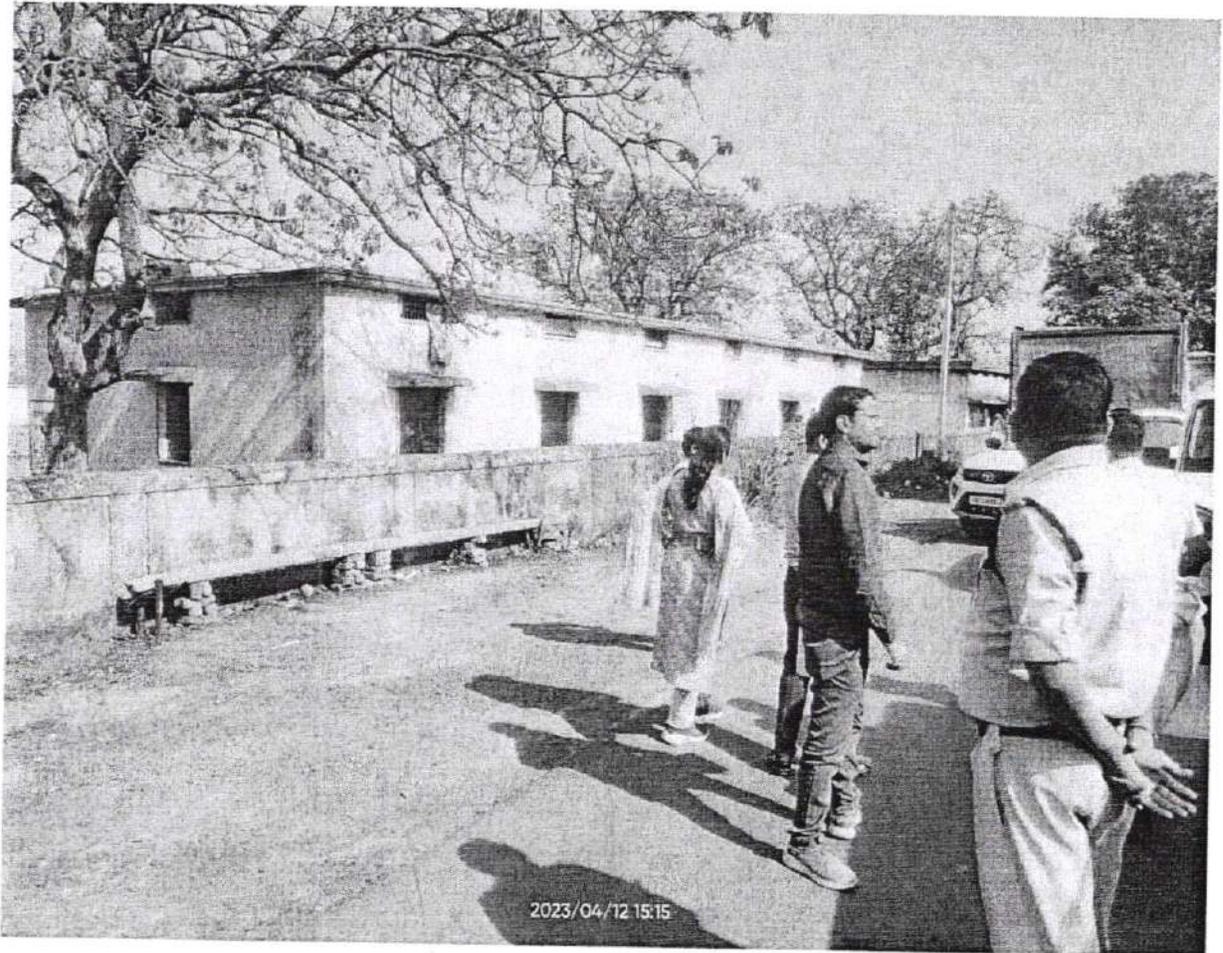
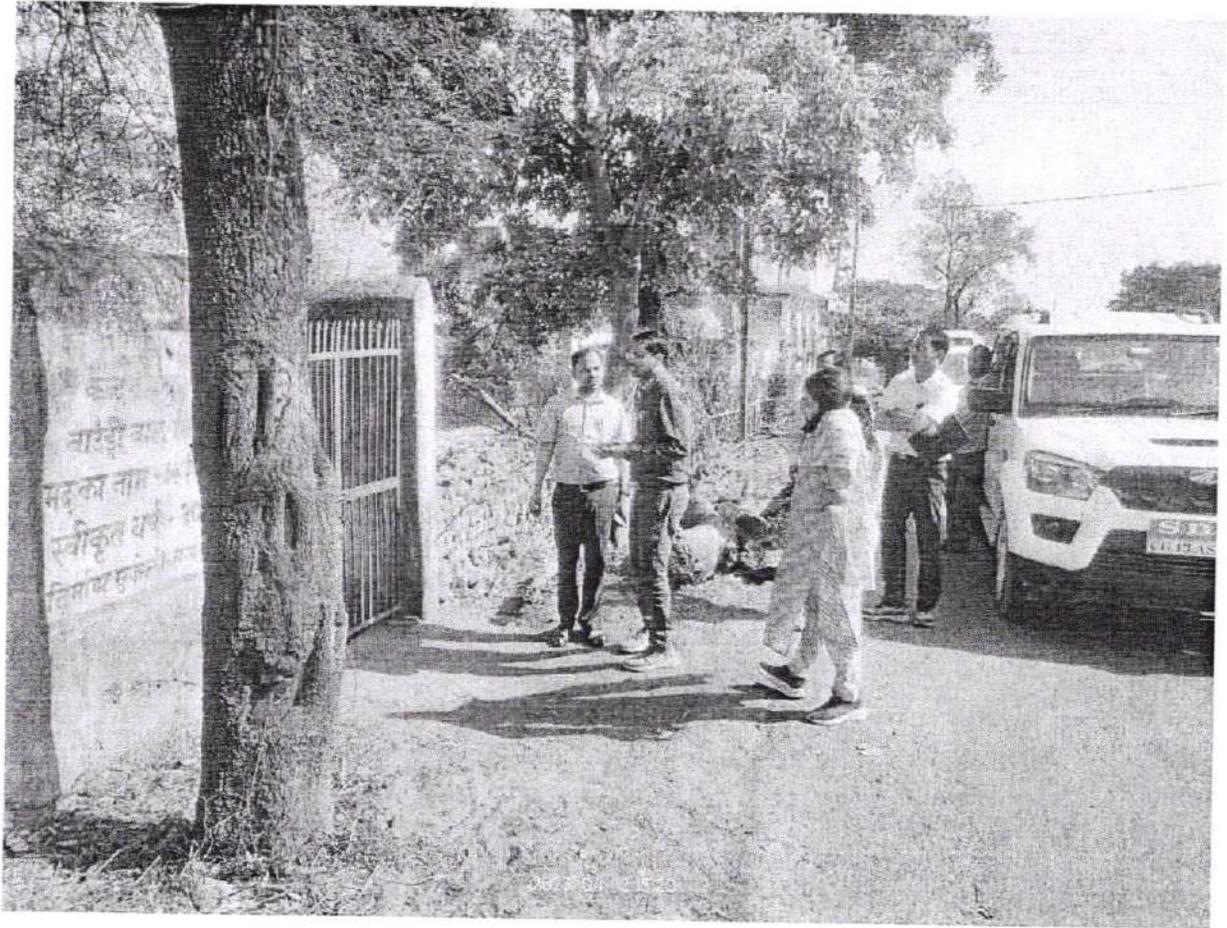


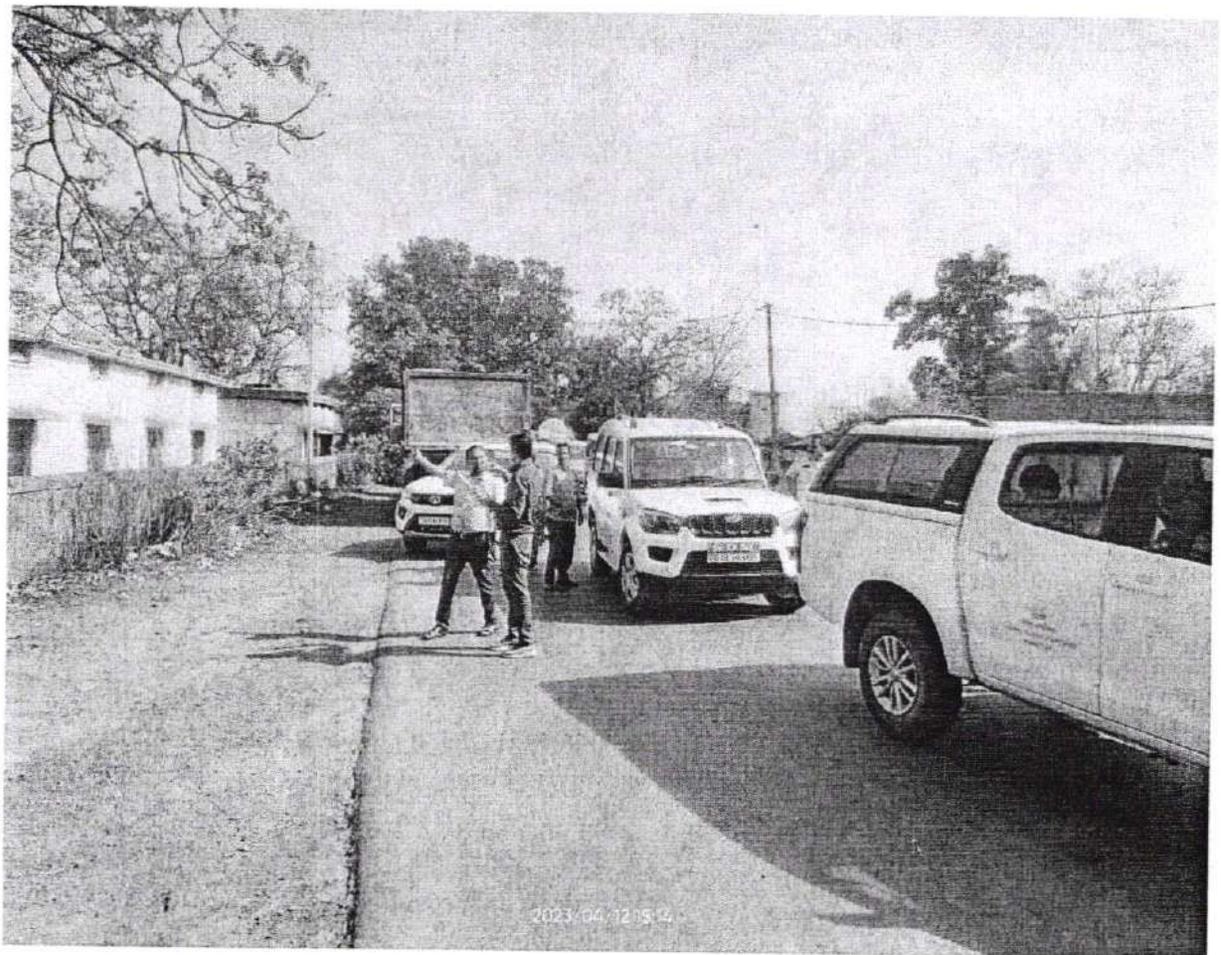
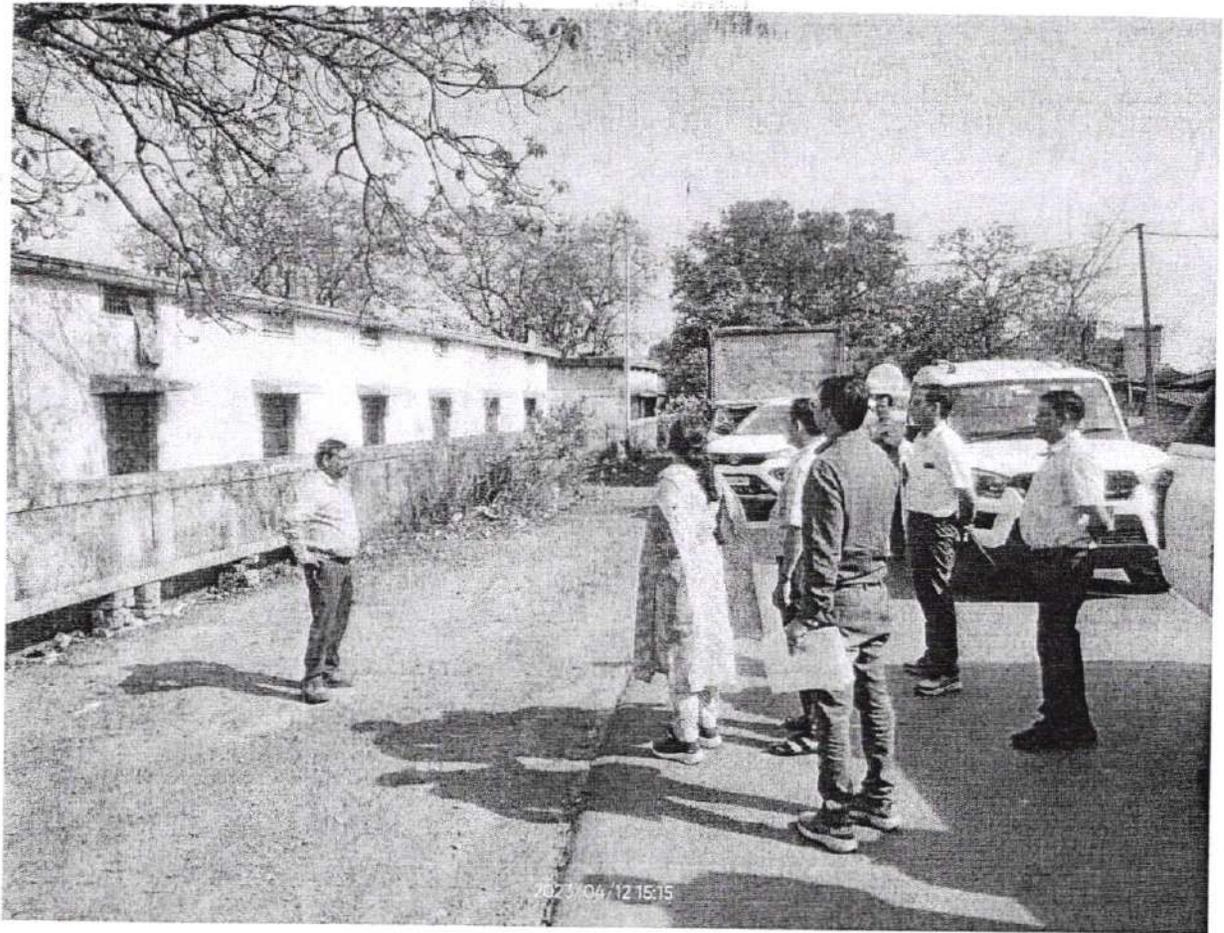


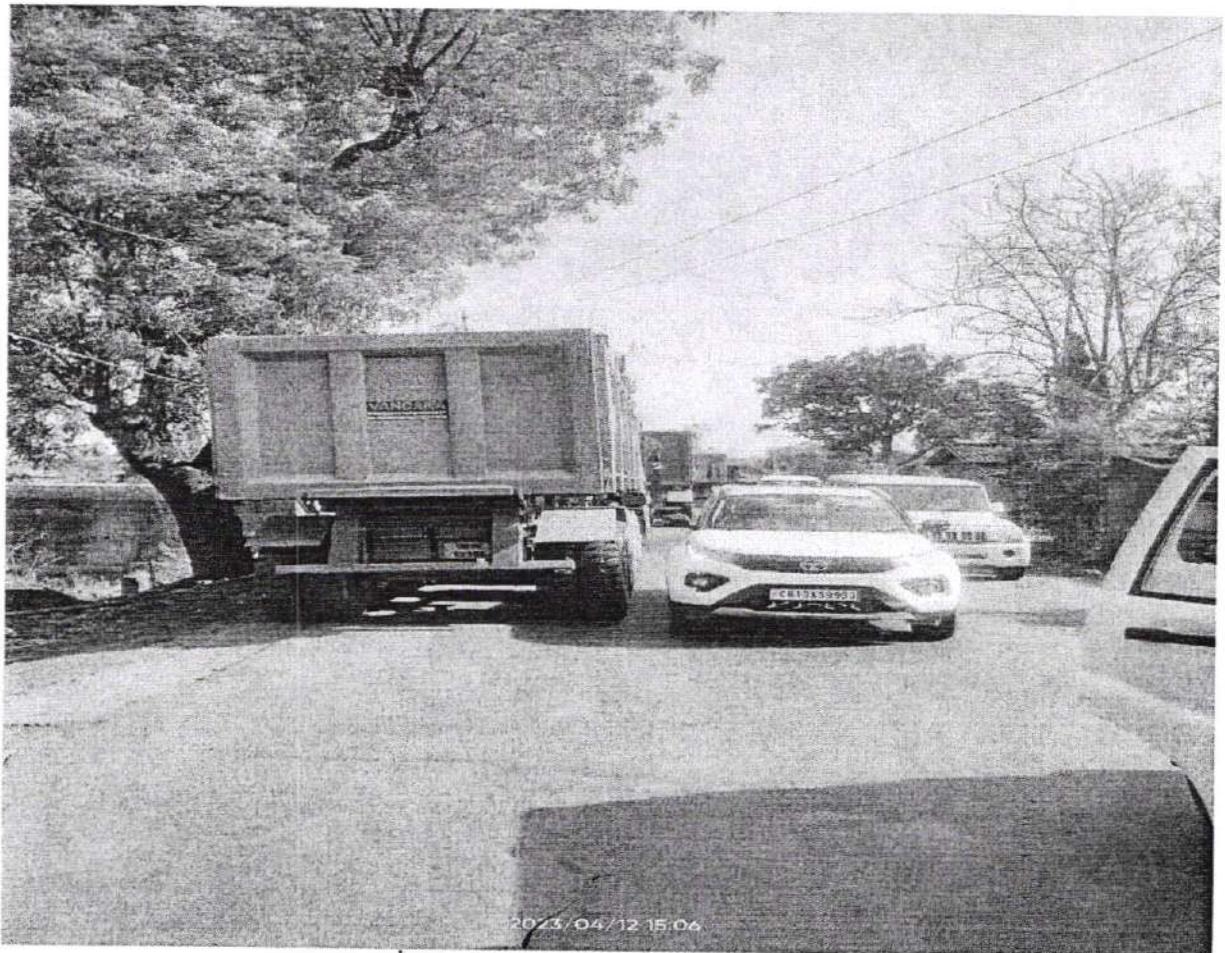
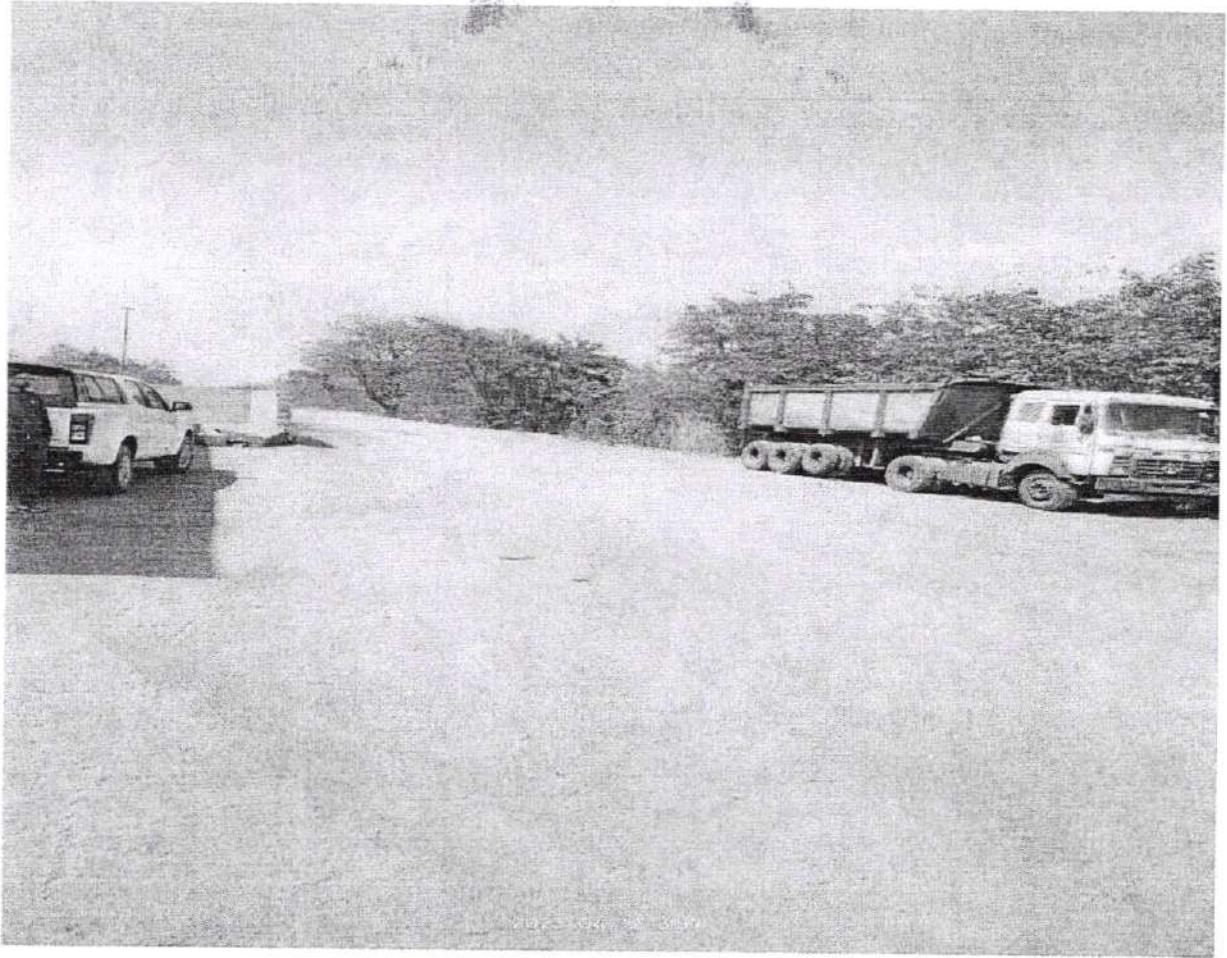


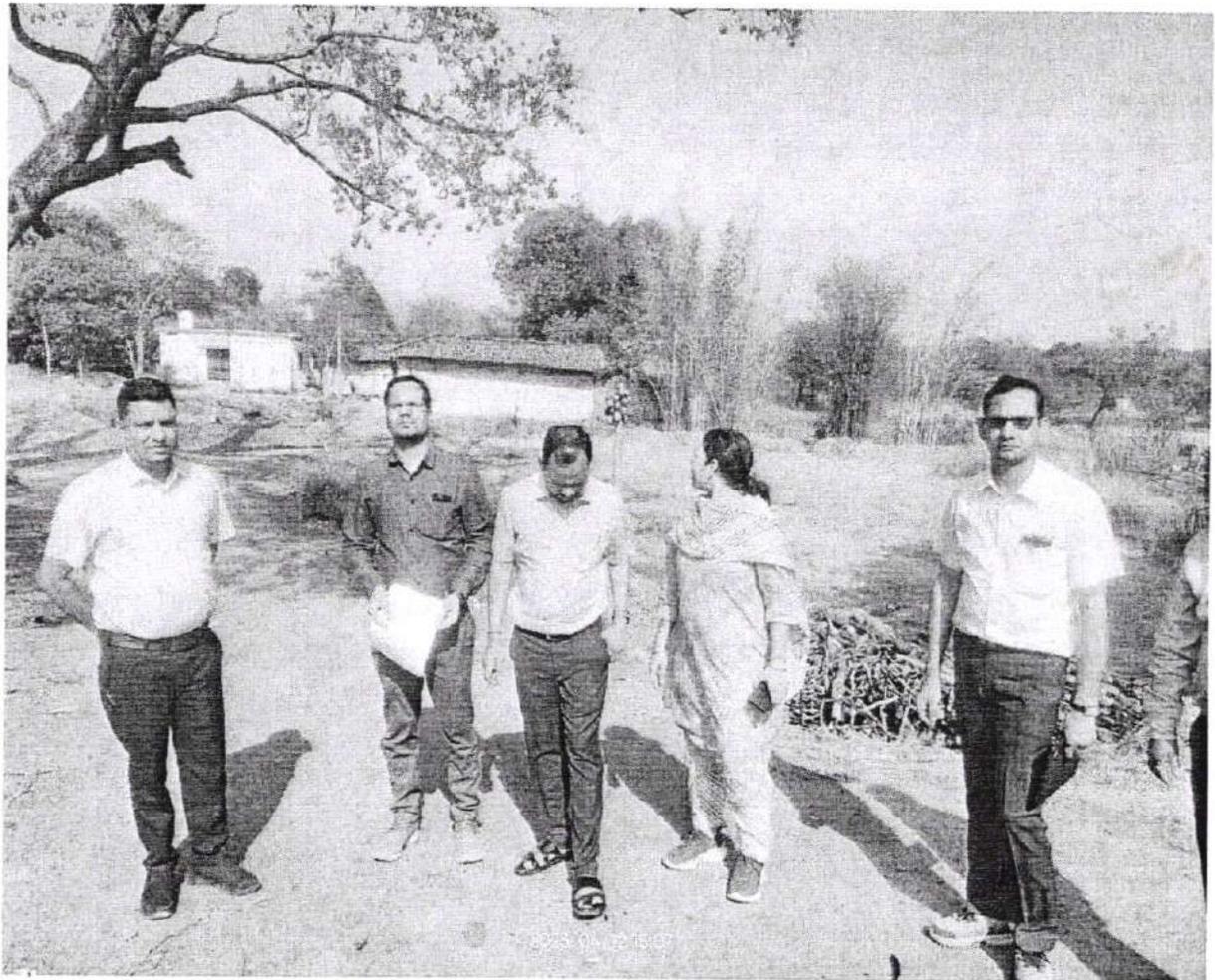
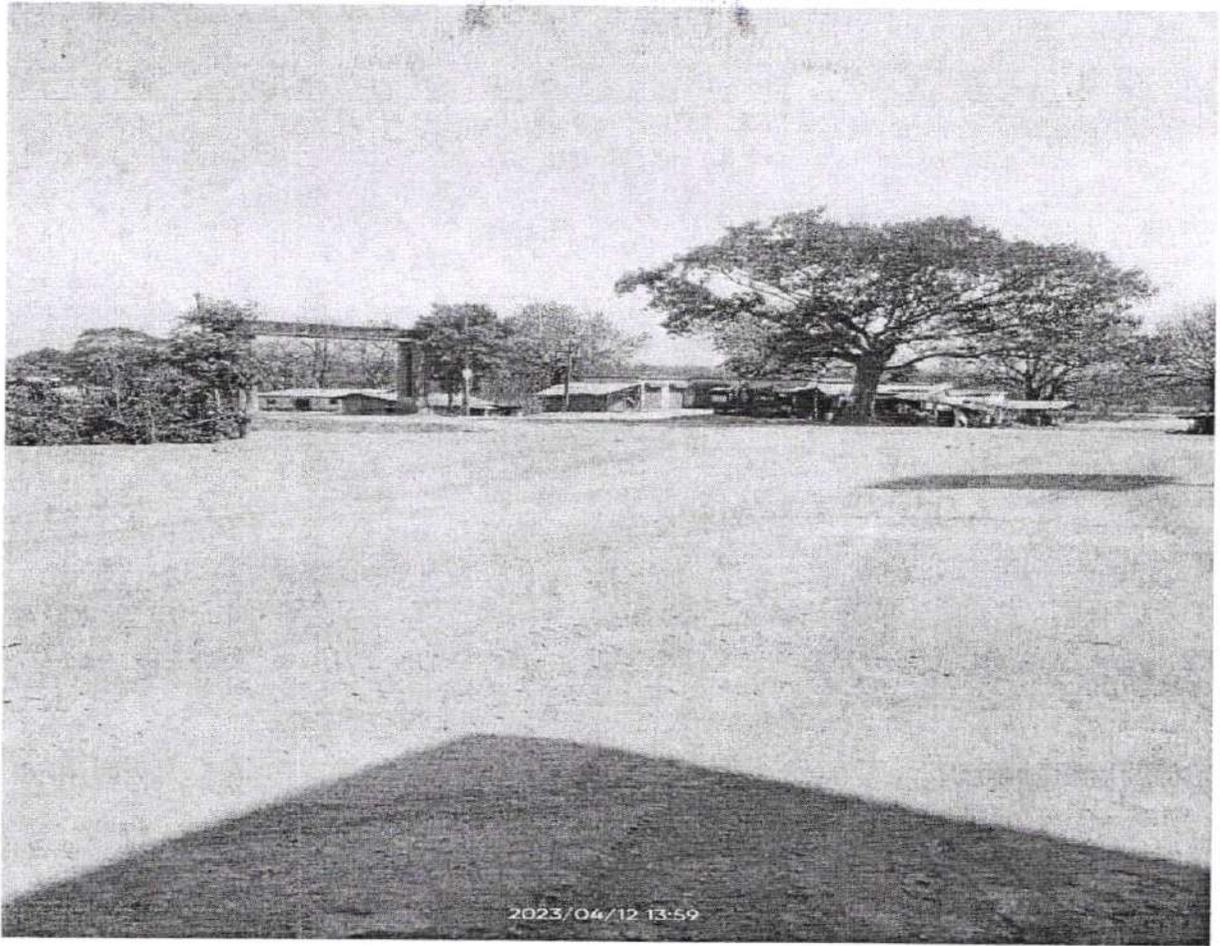












महानदी भवन, नवा रायपुर अटल नगर, जिला-रायपुर, 492002

ज्ञाप क्र.
प्रति,

/704/टी/19/2023/निविदा

नवा रायपुर अटल नगर, दिनांक

/04/2023

कार्यपालन अभियंता
लोक निर्माण विभाग
रायगढ़ संभाग, रायगढ़



विषय :- हुकराडीपा से धौराभाटा हमीरपुर मार्ग लं. 14.40 कि.मी. का निर्माण कार्य (कार्य की अनुमानित लागत रुपये 4088.93 लाख) (निविदा क्र. 122013)

संदर्भ :- प्रमुख अभियंता लो.नि.वि., नवा रायपुर का ज्ञाप क्र. .553/48098 प्र.अ./नि.प्र./नि.क्र. 122013 /22-23 नवा रायपुर अटल नगर दिनांक 31/03/2023।

-0-

विषयांतर्गत कार्य हेतु चार निविदाकारों में से मे. रत्ना खनिज उद्योग, रायपुर द्वारा दी गई न्यूनतम निविदा दर, जो प्रमुख अभियंता लो.नि.वि. रायपुर द्वारा सड़क/पुल एवं मुख्य अभियंता एन.एच. सड़क कार्य हेतु जारी एस.ओ.आर. दिनांक 01.01.2015/01.01.2015/01.06.2021 से प्रभावशील एवं दिनांक 08.11.2017/08.11.2017/01.06.2021 तक संशोधित दर, से @5.89% Below SOR (पाँच दशमलव आठ नौ प्रतिशत कम एस.ओ.आर) है, शासन द्वारा निम्न शर्तों के साथ स्वीकृत की जाती है।

- 2/ अनुबंधित कार्य का सम्पादन, पर्यवेक्षण विभागीय मापदंड अनुसार सुनिश्चित करें एवं कार्य की गुणवत्ता पर विशेष ध्यान दिया जावे।
- 3/ उक्त कार्य किसी अन्य को सबलेट नहीं किया जाये एवं कार्य संपादन हेतु पावर ऑफ एटार्नी मान्य नहीं होगी।
- 4/ प्राप्त मूल निविदाएं एवं अभिलेख आवश्यक कार्यवाही हेतु आपकी ओर संलग्न भेजे जा रहे हैं।
- 5/ कार्य का संपादन अनुबंधानुसार प्रशासकीय स्वीकृति एवं आबंटन की सीमा में किया जावे।
- 6/ कार्य का अनुबंध करने के पूर्व समस्त औपचारिकताएं पूर्ण कर ली जावे तथा समस्त वांछित अभिलेख ठेकेदार से प्राप्त कर लिये जावे।
- 7/ कार्य समयावधि में पूर्ण कर लिया जावे।
- 8/ निविदा प्रकरण में संलग्न निविदा प्रपत्र Appendix 2.13 अनुसार, इस कार्य की निविदा में Escalation तथा Incentive Bonus का प्रावधान नहीं है।

सहपत्र :- उपरोक्तानुसार।

निविदा से संबंधित प्राप्त
समस्त दस्तावेज मूलतः।

छत्तीसगढ़ के राज्यपाल के नाम से
तथा आदेशानुसार

उप सचिव

छ.ग. शासन, लोक निर्माण विभाग

नवा रायपुर अटल नगर, दिनांक 05/04/2023

पृ. क्र. 1203 /704/टी/19/2023/निविदा

प्रतिलिपि :-

- 1/ निज सचिव, माननीय मंत्री जी, छ.ग. शासन, लोक निर्माण विभाग, मंत्रालय, नवा रायपुर अटल नगर।
- 2/ स्टॉफ आफिसर, मुख्य सचिव कार्यालय, मंत्रालय नवा रायपुर अटल नगर,
- 3/ अपर मुख्य सचिव- मुख्यमंत्री, मुख्यमंत्री सचिवालय, मंत्रालय नवा रायपुर अटल नगर,
की ओर मुख्य सचिव, छ.ग. शासन की अध्यक्षता में बैठक दि. 19.01.2023 में प्राप्त निर्देश के संदर्भ में सूचनार्थ।
- 4/ महालेखाकार, छत्तीसगढ़, जीरो पाईट, बलौदाबाजार मार्ग, रायपुर।
- 5/ प्रमुख अभियंता, लोक निर्माण विभाग, सेक्टर-19, निर्माण भवन, नवा रायपुर अटल नगर।
- 6/ मुख्य अभियंता, लोक निर्माण विभाग, बिलासपुर परिक्षेत्र, बिलासपुर।
- 7/ सदस्य सचिव, छत्तीसगढ़ पर्यावरण संरक्षण मण्डल, पर्यावास भवन, सेक्टर-19 नवा रायपुर अटल नगर
की ओर उनके पत्र दिनांक 20.01.2023 के संदर्भ में सूचनार्थ।
- 8/ अधीक्षण अभियंता, लोक निर्माण विभाग, बिलासपुर मण्डल बिलासपुर।
- 9/ कलेक्टर, जिला-रायगढ़।
- 10/ मे. रत्ना खनिज उद्योग, 'अ' वर्ग ठेकेदार, MIG-25, Sector-02, Near Durga Maidan, Shankar Nagar Raipur, Dist- Raipur (C.G.) 492007, Mob. 94255-02941 की ओर अग्रेषित कर निर्देशित किया जाता है कि कार्यपालन अभियंता, लो.नि.वि. रायगढ़ संभाग, रायगढ़ के कार्यालय में उपस्थित होकर नियमानुसार अनुबंध निष्पादित करें।

उप सचिव

छ.ग. शासन, लोक निर्माण विभाग

27 APR 2023

कार्यालय प्रमुख अभियंता, लोक निर्माण विभाग

Annexure-IV

"निर्माण भवन" नार्थ ब्लॉक,

सेक्टर-19, नवा रायपुर अटल नगर, जिला-रायपुर, 492002

दूरभाष : (0771) 2512703

फैक्स : (0771) 2512729

ईमेल-einc.pwd.cg@gov.in

ज्ञाप क्रमांक 1340 /प्र.अ./योजना/23
प्रति,

नवा रायपुर, दिनांक 17 /04/2023

सचिव,

छत्तीसगढ़ शासन,

लोक निर्माण विभाग, मंत्रालय,

महानदी भवन, नवा रायपुर अटल नगर (छ.ग.)

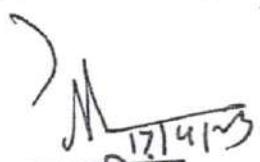
विषय :- नेशनल ग्रीन ट्रिब्यूनल, प्रिंसीपल बेंच नई-दिल्ली के विचाराधीन प्रकरण 236/2022 में विचाराधीन मार्ग तमनार-हुंकराडीपा-धौंराभांठा-हमीरपुर मार्ग की अद्यतन स्थिति के संबंध में प्रतिवेदन।

संदर्भ :- छ.ग. शासन, लो.नि.वि., मंत्रालय महानदी भवन नवा रायपुर का पत्र क्रमांक 1238/34/सीएस/2023/19/तक-2 दिनांक 17.04.2023

—0—

विषयांतर्गत संदर्भित पत्र में विचाराधीन तमनार-हुंकराडीपा-धौंराभांठा-हमीरपुर मार्ग निर्माण की अद्यतन स्थिति का प्रतिवेदन आपकी ओर सूचनार्थ एवं अग्रिम कार्यवाही हेतु संलग्न प्रेषित है।

सहपत्र :- प्रतिवेदन।


17/4/23
प्रमुख अभियंता
लोक निर्माण विभा
छ.ग. नवा रायपुर

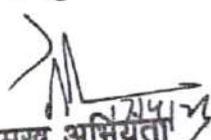
पृ. क्रमांक 1340 /प्र.अ./योजना/23

नवा रायपुर, दिनांक 17 /04/2023

प्रतिलिपि :-

मुख्य सचिव महोदय, छत्तीसगढ़ शासन, मंत्रालय महानदी भवन नवा रायपुर की ओर
सादर सूचनार्थ संप्रेषित।

सहपत्र :- प्रतिवेदन।


17/4/23
प्रमुख अभियंता
लोक निर्माण विभा
छ.ग. नवा रायपुर

प्रतिवेदन

विषय :- तमनार-हुंकराडीपा धौराभाठा हमीरपुर मार्ग कुल लं. 19.00 कि.मी.।

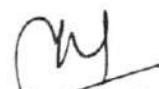
माननीय नेशनल ग्रीन ट्रिब्यूनल, प्रिंसीपल बेंच नई-दिल्ली के विचाराधीन प्रकरण क्रमांक 236/2022 में पारित आदेश दिनांक 12.01.2023 के अनुक्रम कुल्दा कोल माईन्स (उडीसा) से तमनार की कुल लंबाई 42.00 किमी है, जिसमें से 23.00 किमी लंबाई मार्ग उडीसा राज्य की सीमा में है तथा शेष 19.00 किमी लंबाई मार्ग छत्तीसगढ़ राज्य की सीमा में है, जो निम्नानुसार है :-

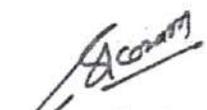
(1) तमनार-हुंकराडीपा मार्ग की लंबाई 4.60 किमी

(2) हुंकराडीपा-धौराभाठा-हमीरपुर मार्ग की लंबाई 14.40 किमी

1. तमनार-हुंकराडीपा मार्ग की लंबाई 4.60 किमी :- यह मार्ग पूंजीपथरा से तमनार मिलूपारा मार्ग लं. 26.00 कि.मी. का भाग है, जिसके पुनःनिर्माण एवं उन्नयन कार्य की पुनरीक्षित प्रशासकीय स्वीकृति रु. 6516.99 लाख दिनांक 28.11.2022 जारी की गई है एवं कार्य करने हेतु कार्यादेश दिनांक 23.12.2022 को जारी किया गया है अनुबंधानुसार कार्य की पूर्णता तिथि 22.06.2024 है। इस मार्ग के 1.3 कि.मी. की लंबाई में पुनः निर्माण कार्य प्रगति पर है। प्रगतिरत कार्य के फोटोग्राफ्स संलग्न है।
2. हुंकराडीपा-धौराभाठा-हमीरपुर मार्ग की लंबाई 14.40 किमी :- इस कार्य के पुनः निर्माण एवं सुदृढीकरण हेतु रु. 4926.84 लाख की प्रशासकीय स्वीकृति दिनांक 21.03.2023 को प्रदान की गई है। इस मार्ग के निर्माण हेतु कार्यादेश दिनांक 13.04.2023 को जारी किया गया है। इस मार्ग को चरणबद्ध तरीके से निर्माण कार्य प्रारंभ किया जाना है, जिसके प्रथम चरण में कि.मी. 13/6 से 15/4 तक 2.00 कि.मी. के मध्य मार्ग के उन्नयन का कार्य अनुबंधक द्वारा प्रारंभ किया गया है। चूंकि मार्ग की लंबाई 14.40 कि.मी. है। अतः चरणबद्ध तरीके से 2-2 कि.मी. मार्ग निर्माण कार्य किए जाने की योजना है। अनुबंधानुसार कार्य दिनांक 12.04.2024 तक पूर्ण किया जाना है। प्रगतिरत कार्य के फोटोग्राफ्स संलग्न है।


कार्यपालन अभियंता,
लोक निर्माण विभाग,
रायगढ़ संभाग रायगढ़


अधीक्षण अभियंता,
लोक निर्माण विभाग,
बिलासपुर मण्डल बिलासपुर


मुख्य अभियंता,
लोक निर्माण विभाग,
बिलासपुर परिक्षेत्र बिलासपुर

कार्यालय कार्यपालन अभियंता
लोक निर्माण विभाग रायगढ़ संभाग रायगढ़

Email ID- ce.raigarh@nic.in

ज्ञापन क्रमांक 3415 / तक. / 2023-24

रायगढ़, दिनांक 04-5-23

प्रति,

क्षेत्रीय अधिकारी,
छत्तीसगढ़ पर्यावरण संरक्षण मंडल
रायगढ़ (छ.ग.)

विषय :- सलिहाभांठा से हुंकराडीपा चौक तक 4.60 कि.मी. मार्ग के निर्माण के संबंध में।

संदर्भ :- आपके द्वारा दिया गया मौखिक निर्देश।

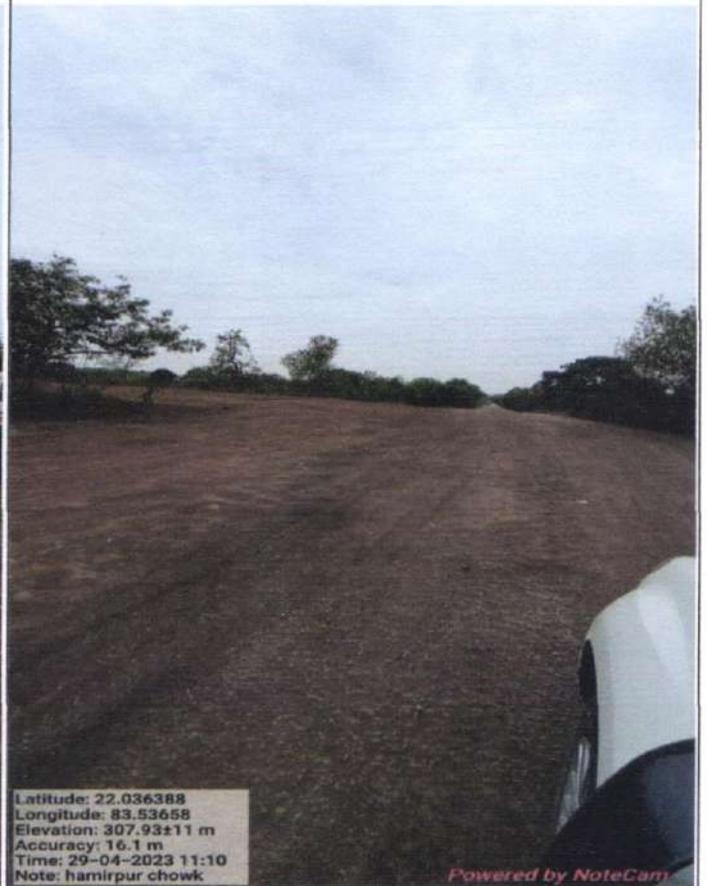
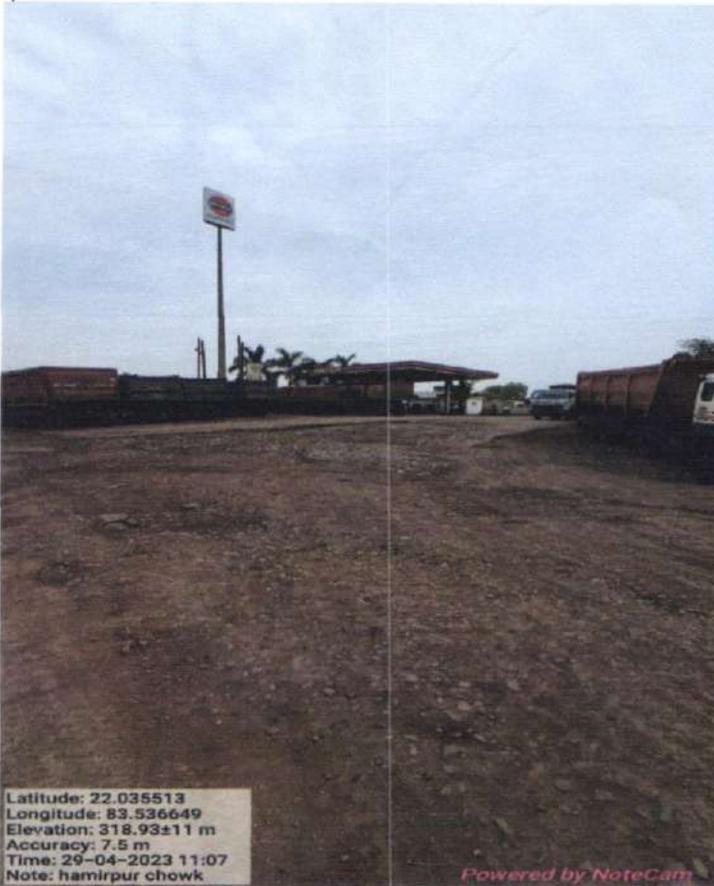
—0—

उपरोक्त संदर्भित विषयान्तर्गत लेख है कि माननीय नेशनल ग्रीन ट्रिब्यूनल प्रिंसिपल बेंच, नई दिल्ली के विचाराधीन प्रकरण क्रमांक 236/2022 में पारित आदेश दिनांक 12.01.2023 के परिपालन में हुंकराडीपा-धौराभांठा-हमीरपुर मार्ग लंबाई 14.40 कि.मी. का निर्माण कार्य प्रगति पर है। जिसके माह 04/2024 तक पूर्ण होने की संभावना है। हुंकराडीपा से सलिहाभांठा तक मार्ग लंबाई 4.60 कि.मी. का निर्माण कार्य पूंजीपथरा-तमनार-मिलूपारा मार्ग लंबाई 26.00 कि.मी. अन्य अनुबंध के अंतर्गत कार्य प्रगति पर है। हुंकराडीपा चौक से सलिहाभांठा तक लंबाई 4.60 कि.मी. में से 3.30 कि.मी. में डामरीकृत मार्ग का निर्माण कार्य किया जाना है, जो कि माह 06/2023 तक तथा शेष 1.30 कि.मी. में सीमेंट कांक्रीट मार्ग का निर्माण किया जाना है, जो कि माह 08/2023 तक पूर्ण होने की संभावना है। जानकारी सूचनार्थ प्रेषित है।

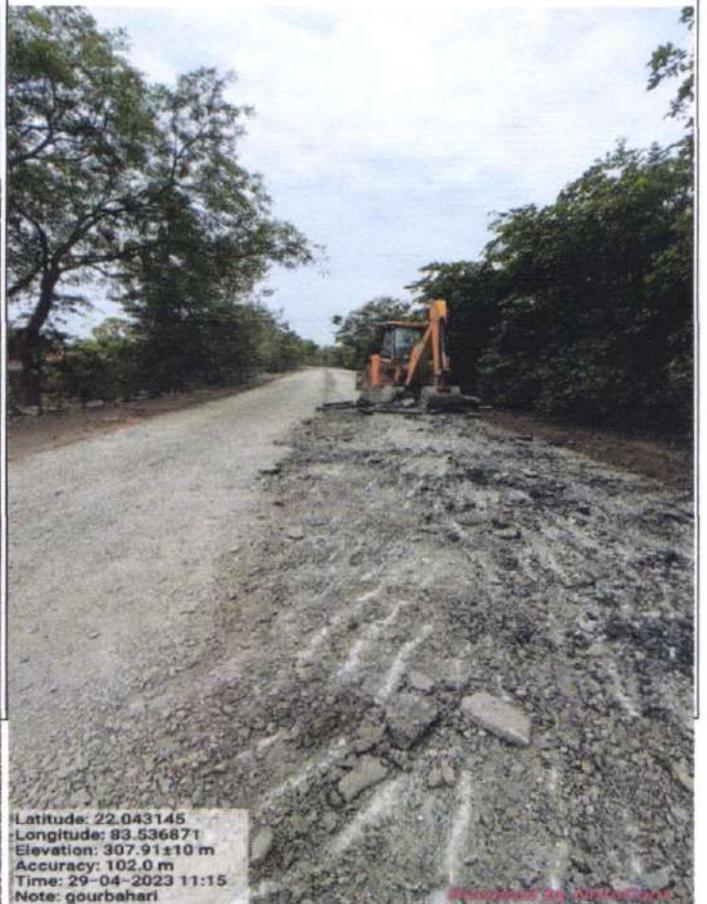
सहपत्र - निरंक।


कार्यपालन अभियंता
लो.नि.वि. रायगढ़ संभाग रायगढ़

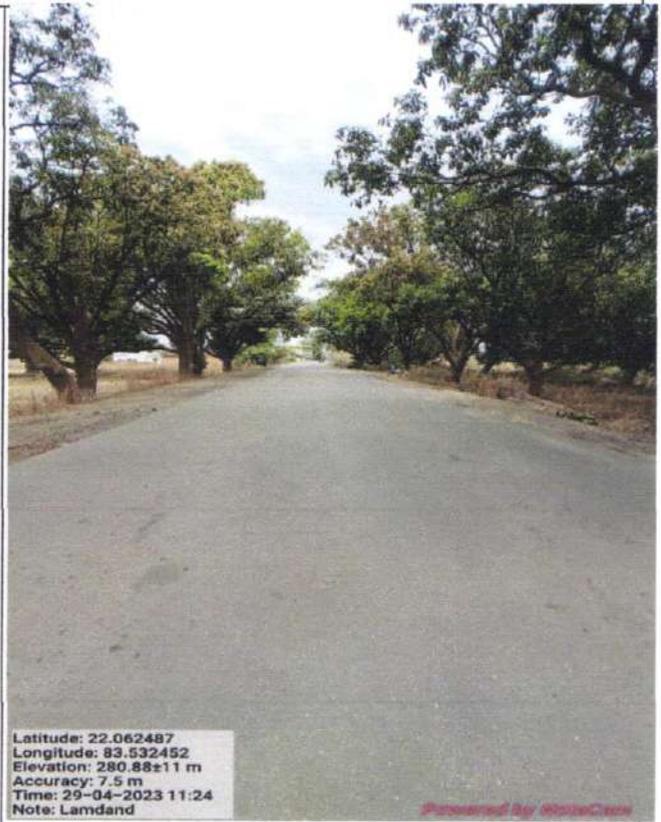
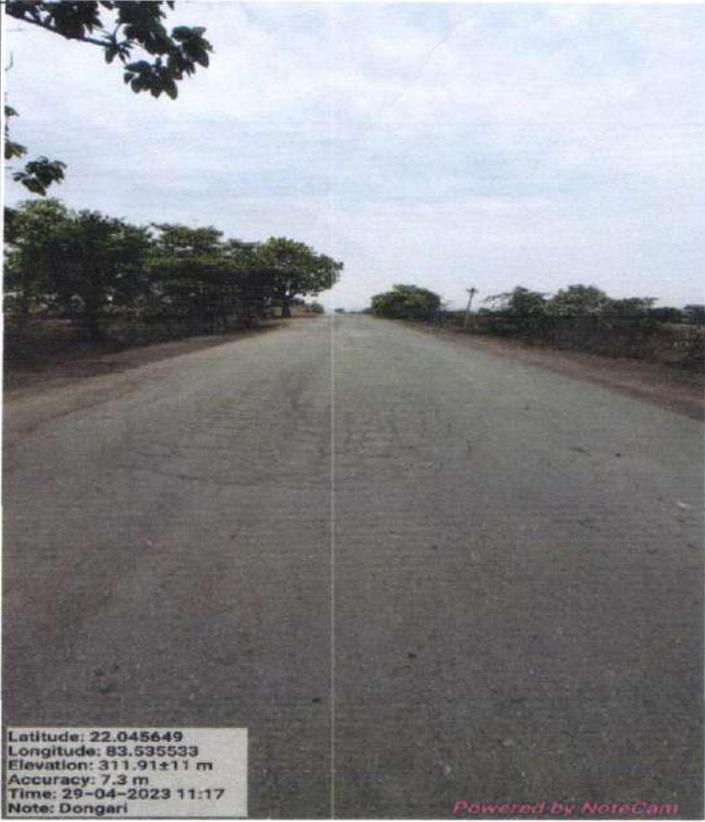
हमीरपुर चौक (उड़िसा बॉर्डर) क्षतिग्रस्त मार्ग



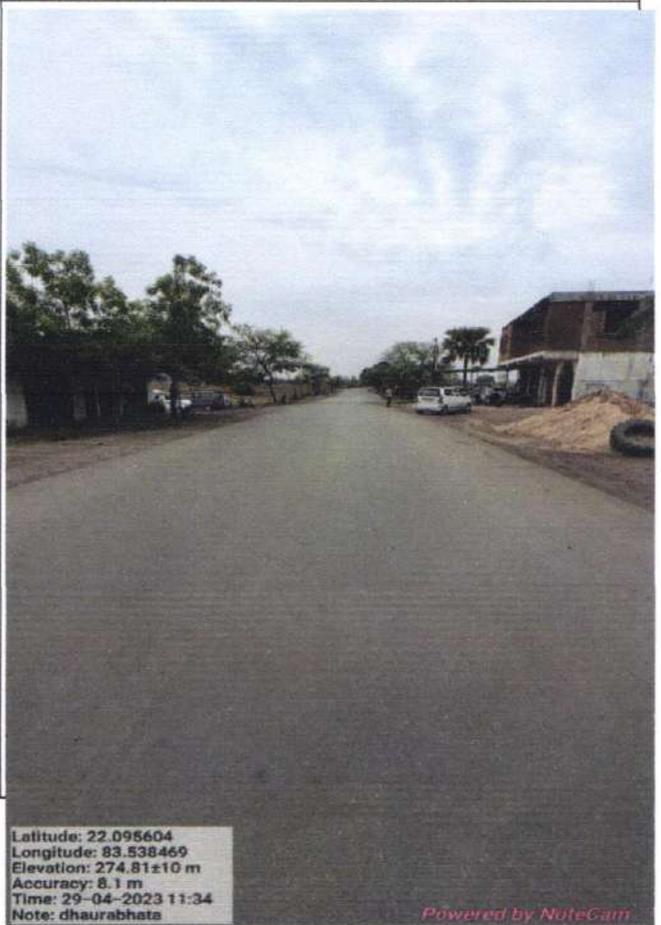
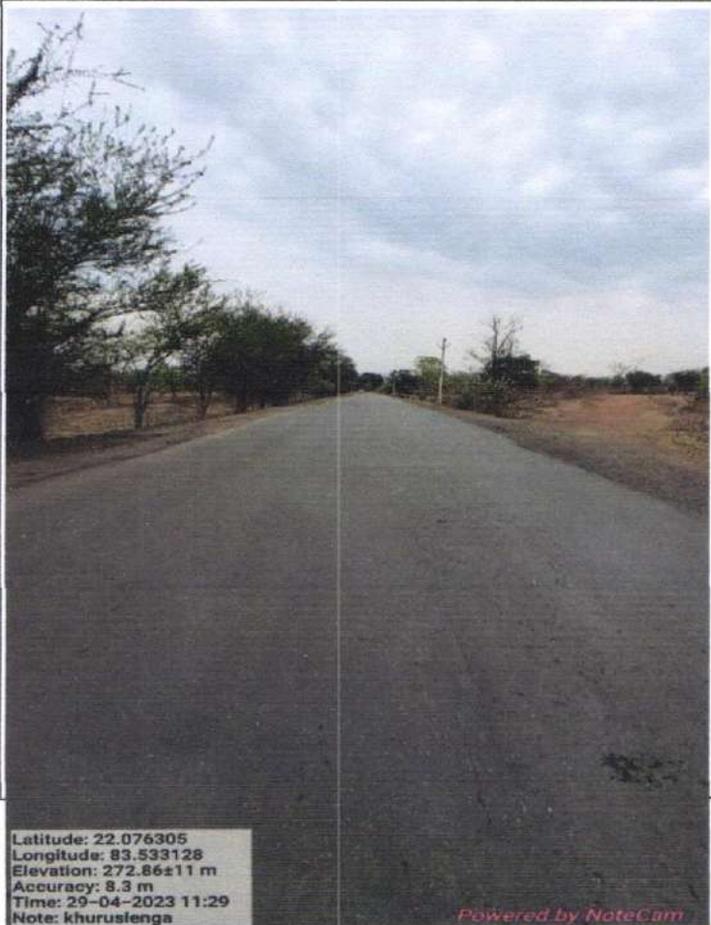
ग्राम- गोढ़ी एवं गौरबहरी में मरम्मत कार्य प्रगति पर



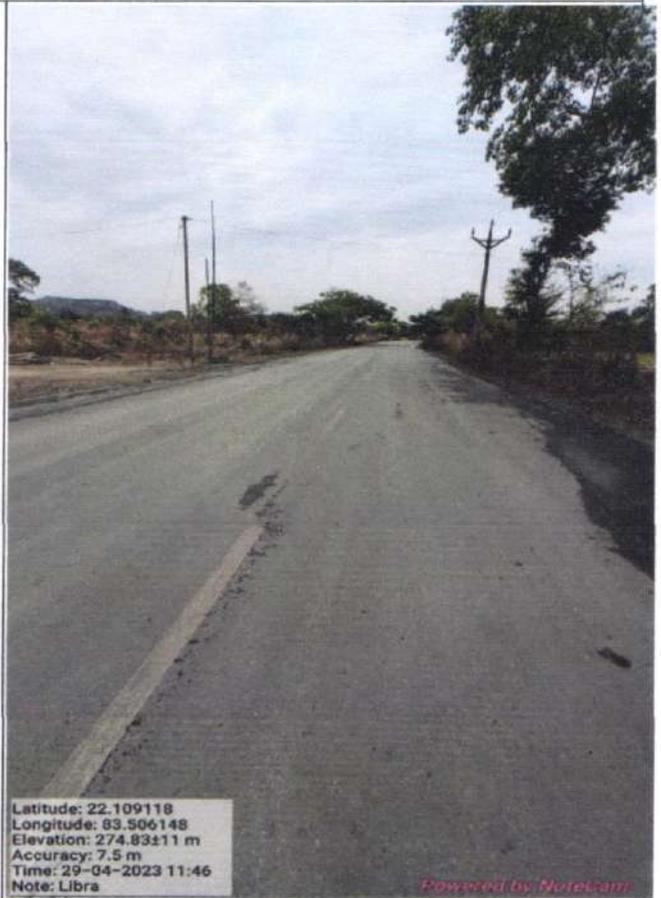
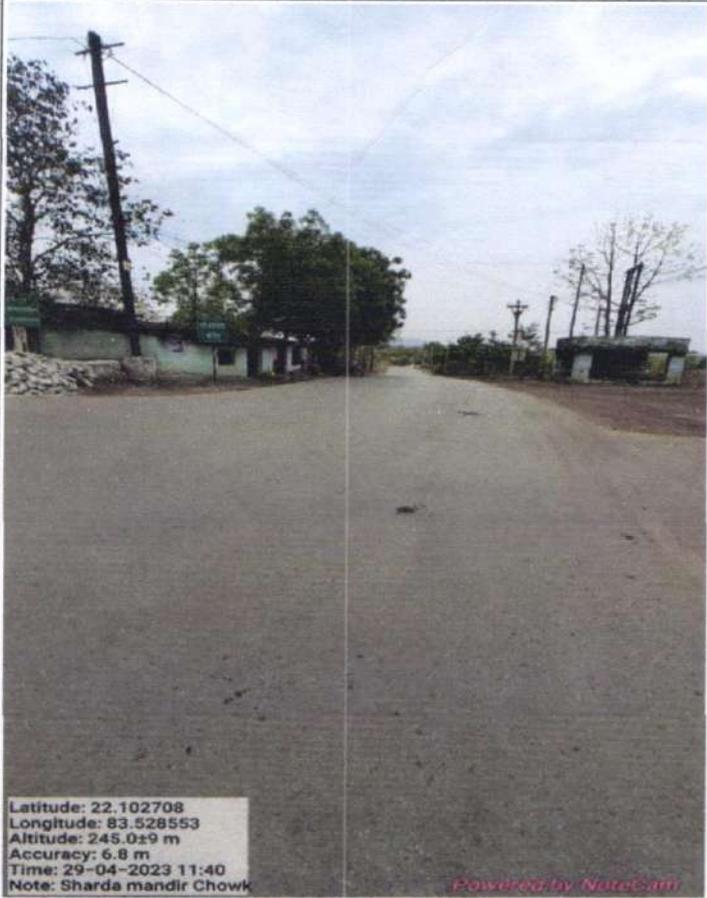
ग्राम- डोंगरी एवं ग्राम-लमडांड



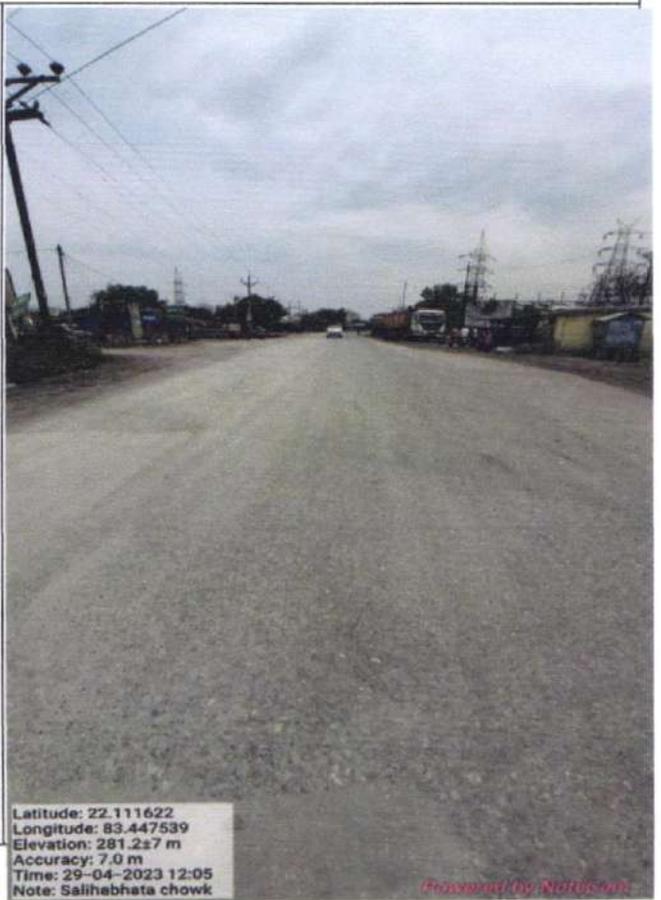
ग्राम-खुरुसलेंगा एवं ग्राम- धौराभांठा



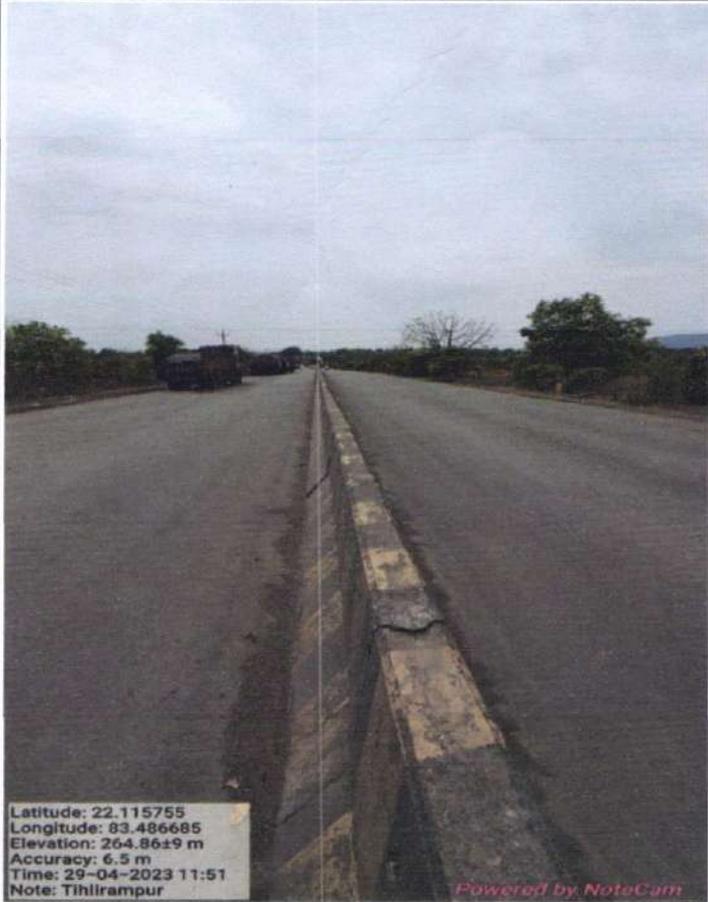
शारदा मंदीर चौक एवं ग्राम-लिबरा



हुकराडीपा चौक एवं सलिहामांठा चौक

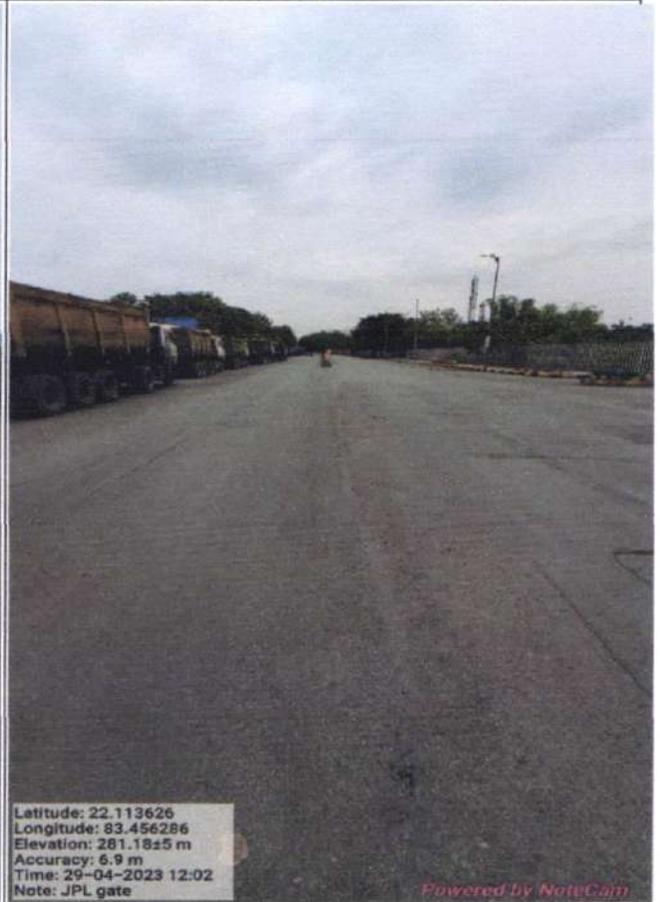


ग्राम- टिहली रामपुर एवं जे.पी.एल. गेट



Latitude: 22.115755
 Longitude: 83.486685
 Elevation: 264.86±9 m
 Accuracy: 6.5 m
 Time: 29-04-2023 11:51
 Note: Tihlirampur

Powered by NoteCam



Latitude: 22.113626
 Longitude: 83.456286
 Elevation: 281.18±5 m
 Accuracy: 6.9 m
 Time: 29-04-2023 12:02
 Note: JPL gate

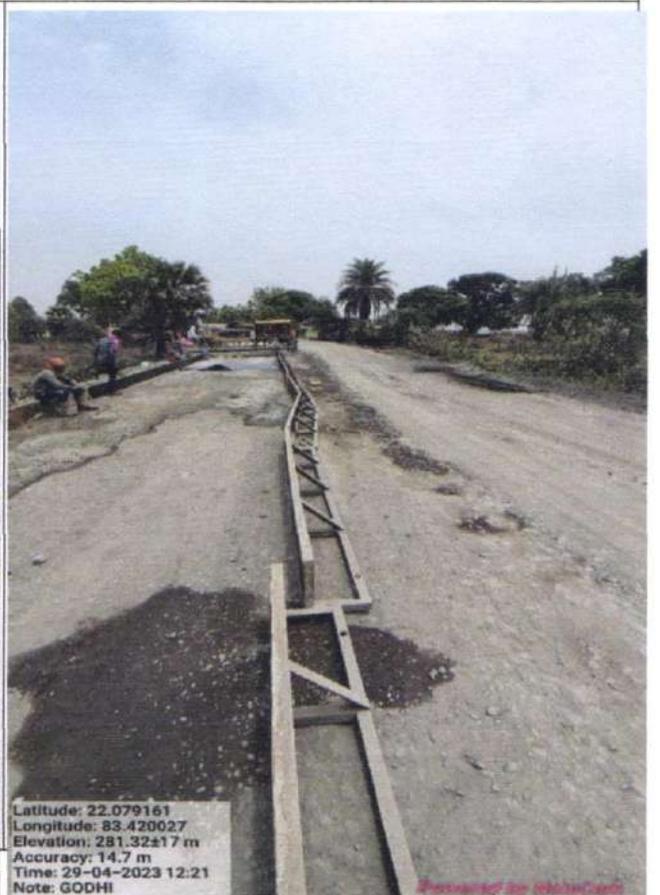
Powered by NoteCam

जे.पी.एल. कोल गेट एवं ग्राम-गोढ़ी में पी.डब्ल्यू.डी. द्वारा रोड निर्माण कार्य प्रगति पर



Latitude: 22.107339
 Longitude: 83.440272
 Elevation: 281.24±11 m
 Accuracy: 15.4 m
 Time: 29-04-2023 12:11
 Note: JPL coal gate

Powered by NoteCam



Latitude: 22.079161
 Longitude: 83.420027
 Elevation: 281.32±17 m
 Accuracy: 14.7 m
 Time: 29-04-2023 12:21
 Note: GODHI

Powered by NoteCam



CHHATTISGARH ENVIRONMENT CONSERVATION BOARD

Paryavas Bhawan, North Block, Sector-19

Nava Raipur Atal Nagar, District-Raipur (C.G.) 492002

e-mail - hocecb@gmail.com

No. 7461/H.O./CECB/2023

Nava Raipur Atal Nagar, dated: 20/11/2023

To,

The Unit Head,
M/s R.K.M. Powergen Private Limited,
Village-Uchhapinda,
Tehsil-Dhabhra,
District – Sakti (C.G.)

Sub. :- Direction u/s 31'A' of Air (Prevention and Control of Pollution) Act, 1981 for imposition of Environmental Compensation for the environmental damage caused by transportation of coal from Kulda Mine to Tamnar.

Ref. :- Order Dated 12/01/2023 of Hon' ble National Green Tribunal, Principal Bench, New Delhi in OA No. 236/2022 in the matter of News report published in the Newspaper named Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".

-----:00:-----

Whereas you are operating a Coal Based Power Plant at Village-Uchhapinda, Tehsil-Dhabhra, District-Sakti.

Whereas you are transporting Coal from Kulda Open Cast Coal Mine and Garjanbahal Open Cast Coal Mine of MCL via Kulda - Tamnar Road.

Whereas you have transported 550069.43 Tonnes of Coal in the year 2020-21 and 205461.88 Tonnes in the year 2021-22, Total – 755531.31 Tonnes by Road from Kulda to Tamnar.

Whereas houses of villagers, schools and other social infrastructures are located adjacent to the above Road.

Whereas plying of heavy trucks carrying coal from the Kulda Mine to Industries in Chhattisgarh are generating fugitive dust emissions causing hardship to the people of the villages living in the nearby areas.

Whereas villagers are facing problems of noise pollution during plying of heavy vehicles.

Whereas pollution by transportation of heavy vehicles is causing adverse effects on the human health.

Whereas there are five villages namely Lamdand, Khuruslenga, Dhourabhata, Jhinkabahal and Ribra are situated nearby the road. Some schools, hospital and aganbadi are also located nearby the road.

Whereas the Hon' ble National Green Tribunal, Principal Bench, New Delhi has directed Chhattisgarh Environment Conservation Board for determining and recovering environmental compensation for past violations from the concerned project proponents in the aforesaid order. A copy of aforesaid order is enclosed at **Annexure-I**.

Whereas the Hon'ble National Green Tribunal has directed to take remedial action to stop further pollution and fix liability for the past violations on 'Polluter Pays' Principle in the earlier order dated 15/07/2022.

Whereas there is a urgent need of construction of wider road from Hukaradeepa to Dhourabhata to Hamirpur of length of 14.40 KM.

Whereas the Estimate Cost of the Hukaradeepa to Dhourabhata to Hamirpur road is Rs. 41.8265 Crores as per the details submitted by the office of Executive Engineer, Public Works Department, Raigarh Division. A copy of the same is enclosed at **Annexure-II**.

Whereas Hon'ble NGT has given liberty to recover cost of construction from the concerned proponents proportionately.

Whereas Central Pollution Control Board has issued Methodology for Assessing Environmental Compensation and Action Plan to Utilize the fund.

Whereas Environmental Compensation is based on the formula "EC = $PI \times N \times R \times S \times LF$, Where, EC is Environmental Compensation in Rupees, PI=Pollution Index of industrial Sector, N=Number of days of violation took place, R = A factor in Rupees (Rs.) for EC, S=Factor for scale of operation, LF = Location factor. The formula incorporates the anticipated severity of environmental pollution in terms of pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Whereas your Coal Based Thermal Power Plants is a large scale, red category industry.

Whereas total amount of Environmental Compensation calculated above formula is comes out to be Rs. 21.9 Crores incorporating damage caused to the nearby 05 villages.

Whereas industries is liable to pay the cost of construction of New Road and Environmental Compensation as per the order of Hon' ble National Green Tribunal, Principal Bench in the instant case.

Whereas Total Amount of cost of construction of New Road and Environmental Compensation is Rs. 41.8265 Crores + Rs. 21.9 Crores = Rs.63.7265 Crores.

Whereas the total compensation amount of Rs. 63.7265 Crores has been divided in proportion of the quantity of the coal transported by road from Kulda to Raigarh by the industry. The details are given in the **Annexure-III**.

Whereas your industry is liable to pay Environmental Compensation of Rs. 1.075 Crores and share of Construction Cost of New Road of Rs. 2.0537 Crores, amounting to total Rs. 3.1287 Crores.

Section 31'A' Air (Prevention and Control of Pollution) Act, 1981 states that Board may, in the exercise of its powers and performance of its functions under this Act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions

Whereas transportation of coal should be done in environmentally sound manner.

Now therefore in exercise of power conferred upon u/s 31'A' Air (Prevention and Control of Pollution) Act, 1981 this office direct as follows :-

The industry shall deposit Environmental Compensation amount of Rs. 3.1287 Crores through D.D.in favor of "Member Secretary (EC), Chhattisgarh Environment Conservation Board", within 15 days from the date of issue of this direction.

In case you fail to comply with the direction, you are liable for action inter alia under section 37 of the Air (Prevention and Control of Pollution) Act, 1981 and other provisions of the Act.

Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)

Endt.No. 7462/TS/CECB/2023

Nava Raipur Atal Nagar, dated: 20/1/2023

Copy to :-

1. The Additional Chief Secretary, Govt. of Chhattisgarh, Department of Housing and Environment, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
2. Secretary, Govt. of Chhattisgarh, Public Works Department, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
3. Engineer in Chief, Public Works Department, Nirman Bhawan, Sector-19, Nava Raipur Atal Nagar, District-Raipur for information and necessary action please.
4. Collector, District-Raigarh / Sakti for information and necessary action please.
5. Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raigarh / Bilaspur for information and necessary action please.
6. Occupier M/s R.K.M. Powergen Private Limited, Village-Uchhapinda, Tehsil-Dhabhra, District-Sakti (C.G.).

Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)

o/c



CHHATTISGARH ENVIRONMENT CONSERVATION BOARD
Paryavas Bhawan, North Block, Sector-19
Nava Raipur Atal Nagar, District-Raipur (C.G.) 492002
e-mail - hocecb@gmail.com

No. 7463/H.O./CECB/2023

Nava Raipur Atal Nagar, dated: 20/01/2023

To,

The Unit Head,
M/s S.K.S. Power Generation (Chhattisgarh) Limited,
Village-Binhkot and Darramuda,
Tehsil-Kharsiya,
District – Raigarh (C.G.)

Sub. :- Direction u/s 31'A' of Air (Prevention and Control of Pollution) Act, 1981 for imposition of Environmental Compensation for the environmental damage caused by transportation of coal from Kulda Mine to Tamnar.

Ref. :- Order Dated 12/01/2023 of Hon' ble National Green Tribunal, Principal Bench, New Delhi in OA No. 236/2022 in the matter of News report published in the Newspaper named Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".

-----:00:-----

Whereas you are operating a Coal Based Power Plant at Village-Binhkot and Darramuda, Tehsil-Kharsiya, District- Raigarh.

Whereas you are transporting Coal from Kulda Open Cast Coal Mine and Garjanbahal Open Cast Coal Mine of MCL via Kulda - Tamnar Road.

Whereas you have transported 257194.58 Tonnes of Coal in the year 2020-21 and 139545.87 Tonnes in the year 2021-22, Total – 396740.45 Tonnes by Road from Kulda to Tamnar.

Whereas houses of villagers, schools and other social infrastructures are located adjacent to the above Road.

Whereas plying of heavy trucks carrying coal from the Kulda Mine to Industries in Chhattisgarh are generating fugitive dust emissions causing hardship to the people of the villages living in the nearby areas.

Whereas villagers are facing problems of noise pollution during plying of heavy vehicles.

Whereas pollution by transportation of heavy vehicles is causing adverse effects on the human health.

Whereas there are five villages namely Lamdand, Khuruslenga, Dhourabhata, Jhinkabahal and Ribra are situated nearby the road. Some schools, hospital and aganbadi are also located nearby the road.

The industry shall deposit Environmental Compensation amount of Rs. 1.6441 Crores through D.D.in favor of "Member Secretary (EC), Chhattisgarh Environment Conservation Board", within 15 days from the date of issue of this direction.

In case you fail to comply with the direction, you are liable for action inter alia under section 37 of the Air (Prevention and Control of Pollution) Act, 1981 and other provisions of the Act.

Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)

Endt.No. 7164/TS/CECB/2023
Copy to :-

Nava Raipur Atal Nagar, dated 20/11/2023

1. The Additional Chief Secretary, Govt. of Chhattisgarh, Department of Housing and Environment, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
2. Secretary, Govt. of Chhattisgarh, Public Works Department, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
3. Engineer in Chief, Public Works Department, Nirman Bhawan, Sector-19, Nava Raipur Atal Nagar, District-Raipur for information and necessary action please.
4. Collector, District-Raigarh for information and necessary action please.
5. Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raigarh for information and necessary action please.
6. Occupier M/s S.K.S. Power Generation (Chhattisgarh) Limited, Village-Binjkhok and Darramuda, Tehsil-Kharsiya, District-Raigarh (C.G.)

Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)

o/c



CHHATTISGARH ENVIRONMENT CONSERVATION BOARD

Paryavas Bhawan, North Block, Sector-19
Nava Raipur Atal Nagar, District-Raipur (C.G.) 492002
e-mail - hocecb@gmail.com

No. 7459 /H.O./CECB/2023

Nava Raipur Atal Nagar, dated: 20/1/2023

To,

The Unit Head,
M/s Raigarh Energy Generation Limited,
Village-Bade Bhandar,
Tehsil-Pusor,
District – Raigarh (C.G.)

Sub. :- Direction u/s 31'A' of Air (Prevention and Control of Pollution) Act, 1981 for imposition of Environmental Compensation for the environmental damage caused by transportation of coal from Kulda Mine to Tamnar.

Ref. :- Order Dated 12/01/2023 of Hon' ble National Green Tribunal, Principal Bench, New Delhi in OA No. 236/2022 in the matter of News report published in the Newspaper named Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".

-----:00:-----

Whereas you are operating a Coal Based Power Plant at Village-Bade Bhandar, Tehsil-Pusor, District- Raigarh.

Whereas you are transporting Coal from Kulda Open Cast Coal Mine and Garjanbahal Open Cast Coal Mine of MCL via Kulda - Tamnar Road.

Whereas you have transported 479520.07 Tonnes of Coal in the year 2020-21 and 1009382.46 Tonnes in the year 2021-22, Total – 1488902.53 Tonnes by Road from Kulda to Tamnar.

Whereas houses of villagers, schools and other social infrastructures are located adjacent to the above Road.

Whereas plying of heavy trucks carrying coal from the Kulda Mine to Industries in Chhattisgarh are generating fugitive dust emissions causing hardship to the people of the villages living in the nearby areas.

Whereas villagers are facing problems of noise pollution during plying of heavy vehicles.

Whereas pollution by transportation of heavy vehicles is causing adverse effects on the human health.

Whereas there are five villages namely Lamdand, Khuruslenga, Dhourabhata, Jhinkabahal and Ribra are situated nearby the road. Some schools, hospital and aganbadi are also located nearby the road.

Whereas the Hon' ble National Green Tribunal, Principal Bench, New Delhi has directed Chhattisgarh Environment Conservation Board for determining and recovering environmental compensation for past violations from the concerned project proponents in the aforesaid order. A copy of aforesaid order is enclosed at **Annexure-I**.

Whereas the Hon'ble National Green Tribunal has directed to take remedial action to stop further pollution and fix liability for the past violations on 'Polluter Pays' Principle in the earlier order dated 15/07/2022.

Whereas there is a urgent need of construction of wider road from Hukaradeepa to Dhourabhata to Hamirpur of length of 14.40 KM.

Whereas the Estimate Coast of the Hukaradeepa to Dhourabhata to Hamirpur road is Rs. 41.8265 Crores as per the details submitted by the office of Executive Engineer, Public Works Department, Raigarh Division. A copy of the same is enclosed at **Annexure-II**.

Whereas Hon'ble NGT has given liberty to recover cost of construction from the concerned proponents proportionately.

Whereas Central Pollution Control Board has issued Methodology for Assessing Environmental Compensation and Action Plan to Utilize the fund.

Whereas Environmental Compensation is based on the formula " $EC = PI \times N \times R \times S \times LF$ ", Where, EC is Environmental Compensation in Rupees, PI=Pollution Index of industrial Sector, N=Number of days of violation took place, R = A factor in Rupees (Rs.) for EC, S=Factor for scale of operation, LF = Location factor. The formula incorporates the anticipated severity of environmental pollution in terms of pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Whereas your Coal Based Thermal Power Plants is a large scale, red category industry.

Whereas total amount of Environmental Compensation calculated above formula is comes out to be Rs. 21.9 Crores incorporating damage caused to the nearby 05 villages.

Whereas industries is liable to pay the cost of construction of New Road and Environmental Compensation as per the order of Hon' ble National Green Tribunal, Principal Bench in the instant case.

Whereas Total Amount of cost of construction of New Road and Environmental Compensation is Rs. 41.8265 Crores + Rs. 21.9 Crores = Rs.63.7265 Crores.

Whereas the total compensation amount of Rs. 63.7265 Crores has been divided in proportion of the quantity of the coal transported by road from Kulda to Raigarh by the industry. The details are given in the **Annexure-III**.

Whereas your industry is liable to pay Environmental Compensation of Rs. 2.120 Crores and share of Construction Cost of New Road of Rs. 4.0489 Crores, amounting to total Rs. 6.1689 Crores.

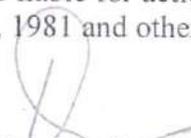
Section 31'A' Air (Prevention and Control of Pollution) Act, 1981 states that Board may, in the exercise of its powers and performance of its functions under this Act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions

Whereas transportation of coal should be done in environmentally sound manner.

Now therefore in exercise of power conferred upon u/s 31'A' Air (Prevention and Control of Pollution) Act, 1981 this office direct as follows :-

The industry shall deposit Environmental Compensation amount of Rs. 6.1689 Crores through D.D.in favor of "Member Secretary (EC), Chhattisgarh Environment Conservation Board", within 15 days from the date of issue of this direction.

In case you fail to comply with the direction, you are liable for action inter alia under section 37 of the Air (Prevention and Control of Pollution) Act, 1981 and other provisions of the Act.


Member Secretary

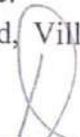
Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)

Endt.No. 7460 /TS/CECB/2023

Nava Raipur Atal Nagar, dated: 20/1/2023

Copy to :-

1. The Additional Chief Secretary, Govt. of Chhattisgarh, Department of Housing and Environment, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
2. Secretary, Govt. of Chhattisgarh, Public Works Department, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
3. Engineer in Chief, Public Works Department, Nirman Bhawan, Sector-19, Nava Raipur Atal Nagar, District-Raipur for information and necessary action please.
4. Collector, District-Raigarh for information and necessary action please.
5. Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raigarh for information and necessary action please.
6. Occupier M/s Raigarh Energy Generation Limited, Village-Bade Bhandar, Tehsil-Pusor, District-Raigarh (C.G.).


Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)

0/C



CHHATTISGARH ENVIRONMENT CONSERVATION BOARD
Paryavas Bhawan, North Block, Sector-19
Nava Raipur Atal Nagar, District-Raipur (C.G.) 492002
e-mail - hocecb@gmail.com

No. 7457/H.O./CECB/2023
To,

Nava Raipur Atal Nagar, dated: 20/11/2023

The Unit Head,
M/s Jindal Steel and Power Limited,
(Dongamahua Captive Power Plant)
Village- Dongamahua,
Tehsil-Tamnar,
District – Raigarh (C.G.)

Sub. :- Direction u/s 31'A' of Air (Prevention and Control of Pollution) Act, 1981 for imposition of Environmental Compensation for the environmental damage caused by transportation of coal from Kulda Mine to Tamnar.

Ref. :- Order Dated 12/01/2023 of Hon' ble National Green Tribunal, Principal Bench, New Delhi in OA No. 236/2022 in the matter of News report published in the Newspaper named Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".

-----:00:-----

Whereas you are operating a Coal Based Thermal Power Plant at Village-Dongamahua, Tehsil-Tamnar, District-Raigarh.

Whereas you are transporting Coal from Kulda Open Cast Coal Mine and Garjanbahal Open Cast Coal Mine of MCL via Kulda - Tamnar Road.

Whereas you have transported 1117077.87 Tonnes of Coal in the year 2020-21 and 1088104.06 Tonnes in the year 2021-22, Total – 2205181.93 Tonnes by Road from Kulda to Tamnar.

Whereas houses of villagers, schools and other social infrastructures are located adjacent to the above Road.

Whereas plying of heavy trucks carrying coal from the Kulda Mine to Industries in Chhattisgarh are generating fugitive dust emissions causing hardship to the people of the villages living in the nearby areas.

Whereas villagers are facing problems of noise pollution during plying of heavy vehicles.

Whereas pollution by transportation of heavy vehicles is causing adverse effects on the human health.

Whereas there are five villages namely Lamdand, Khuruslenga, Dhourabhata, Jhinkabahal and Ribra are situated nearby the road. Some schools, hospital and aganbadi are also located nearby the road.

Whereas the Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed Chhattisgarh Environment Conservation Board for determining and recovering environmental compensation for past violations from the concerned project proponents in the aforesaid order. A copy of aforesaid order is enclosed at **Annexure-I**.

Whereas the Hon'ble National Green Tribunal has directed to take remedial action to stop further pollution and fix liability for the past violations on 'Polluter Pays' Principle in the earlier order dated 15/07/2022.

Whereas there is a urgent need of construction of wider road from Hukaradeepa to Dhourabhata to Hamirpur of length of 14.40 KM.

Whereas the Estimate Cost of the Hukaradeepa to Dhourabhata to Hamirpur road is Rs. 41.8265 Crores as per the details submitted by the office of Executive Engineer, Public Works Department, Raigarh Division. A copy of the same is enclosed at **Annexure-II**.

Whereas Hon'ble NGT has given liberty to recover cost of construction from the concerned proponents proportionately.

Whereas Central Pollution Control Board has issued Methodology for Assessing Environmental Compensation and Action Plan to Utilize the fund.

Whereas Environmental Compensation is based on the formula "EC = $PI \times N \times R \times S \times LF$, Where, EC is Environmental Compensation in Rupees, PI=Pollution Index of industrial Sector, N=Number of days of violation took place, R = A factor in Rupees (Rs.) for EC, S=Factor for scale of operation, LF = Location factor. The formula incorporates the anticipated severity of environmental pollution in terms of pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Whereas your Coal Based Thermal Power Plants is a large scale, red category industry.

Whereas total amount of Environmental Compensation calculated above formula is comes out to be Rs. 21.9 Crores incorporating damage caused to the nearby 05 villages.

Whereas industries is liable to pay the cost of construction of New Road and Environmental Compensation as per the order of Hon'ble National Green Tribunal, Principal Bench in the instant case.

Whereas Total Amount of cost of construction of New Road and Environmental Compensation is Rs. 41.8265 Crores + Rs. 21.9 Crores = Rs.63.7265 Crores.

Whereas the total compensation amount of Rs. 63.7265 Crores has been divided in proportion of the quantity of the coal transported by road from Kulda to Raigarh by the industry. The details are given in the **Annexure-III**.

Whereas your industry is liable to pay Environmental Compensation of Rs. 3.140 Crores and share of Construction Cost of New Road of Rs. 5.9979 Crores, amounting to total Rs. 9.1379 Crores.

Section 31'A' Air (Prevention and Control of Pollution) Act, 1981 states that Board may, in the exercise of its powers and performance of its functions under this Act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions

Whereas transportation of coal should be done in environmentally sound manner.

Now therefore in exercise of power conferred upon u/s 31'A' Air (Prevention and Control of Pollution) Act, 1981 this office direct as follows :-

The industry shall deposit Environmental Compensation amount of Rs. 9.1379 Crores through D.D.in favor of "Member Secretary (EC), Chhattisgarh Environment Conservation Board", within 15 days from the date of issue of this direction.

In case you fail to comply with the direction, you are liable for action inter alia under section 37 of the Air (Prevention and Control of Pollution) Act, 1981 and other provisions of the Act.

Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)

Endt.No. 7458/TS/CECB/2023

Nava Raipur Atal Nagar, dated: 20/1/2023

Copy to :-

1. The Additional Chief Secretary, Govt. of Chhattisgarh, Department of Housing and Environment, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
2. Secretary, Govt. of Chhattisgarh, Public Works Department, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
3. Engineer in Chief, Public Works Department, Nirman Bhawan, Sector-19, Nava Raipur Atal Nagar, District-Raipur for information and necessary action please.
4. Collector, District-Raigarh for information and necessary action please.
5. Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raigarh for information and necessary action please.
6. Occupier M/s Jindal Steel and Power Limited, (Dongamahua Captive Power Plant), Village-Dongamahua, Tehsil-Tamnar, District-Raigarh (C.G.).

Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)



CHHATTISGARH ENVIRONMENT CONSERVATION BOARD

Paryavas Bhawan, North Block, Sector-19

Nava Raipur Atal Nagar, District-Raipur (C.G.) 492002

e-mail - hocecb@gmail.com

No. 7455 /H.O./CECB/2023

Nava Raipur Atal Nagar, dated: 26/1/2023

To,

The Unit Head,
M/s JSW Ispat Special Products Limited,
Village-Naharpali,
Tehsil-Kharsiya,
District – Raigarh (C.G.)

Sub. :- Direction u/s 31'A' of Air (Prevention and Control of Pollution) Act, 1981 for imposition of Environmental Compensation for the environmental damage caused by transportation of coal from Kulda Mine to Tamnar.

Ref. :- Order Dated 12/01/2023 of Hon' ble National Green Tribunal, Principal Bench, New Delhi in OA No. 236/2022 in the matter of News report published in the Newspaper named Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".

-----:00:-----

Whereas you are operating a Sponge Iron Plant at Village-Naharpali, Tehsil-Kharsiya, District-Raigarh.

Whereas you are transporting Coal from Kulda Open Cast Coal Mine and Garjanbahal Open Cast Coal Mine of MCL via Kulda - Tamnar Road.

Whereas you have transported 17020.77 Tonnes of Coal in the year 2020-21 and 344162.04 Tonnes in the year 2021-22, Total – 361182.81 Tonnes by Road from Kulda to Tamnar.

Whereas houses of villagers, schools and other social infrastructures are located adjacent to the above Road.

Whereas plying of heavy trucks carrying coal from the Kulda Mine to Industries in Chhattisgarh are generating fugitive dust emissions causing hardship to the people of the villages living in the nearby areas.

Whereas villagers are facing problems of noise pollution during plying of heavy vehicles.

Whereas pollution by transportation of heavy vehicles is causing adverse effects on the human health.

Whereas there are five villages namely Lamdand, Khuruslenga, Dhourabhata, Jhinkabahal and Ribra are situated nearby the road. Some schools, hospital and aganbadi are also located nearby the road.

Whereas the Hon' ble National Green Tribunal, Principal Bench, New Delhi has directed Chhattisgarh Environment Conservation Board for determining and recovering environmental compensation for past violations from the concerned project proponents in the aforesaid order. A copy of aforesaid order is enclosed at **Annexure-I**.

Whereas the Hon'ble National Green Tribunal has directed to take remedial action to stop further pollution and fix liability for the past violations on 'Polluter Pays' Principle in the earlier order dated 15/07/2022.

Whereas there is a urgent need of construction of wider road from Hukaradeepa to Dhourabhata to Hamirpur of length of 14.40 KM.

Whereas the Estimate Cost of the Hukaradeepa to Dhourabhata to Hamirpur road is Rs. 41.8265 Crores as per the details submitted by the office of Executive Engineer, Public Works Department, Raigarh Division. A copy of the same is enclosed at **Annexure-II**.

Whereas Hon'ble NGT has given liberty to recover cost of construction from the concerned proponents proportionately.

Whereas Central Pollution Control Board has issued Methodology for Assessing Environmental Compensation and Action Plan to Utilize the fund.

Whereas Environmental Compensation is based on the formula " $EC = PI \times N \times R \times S \times LF$ ", Where, EC is Environmental Compensation in Rupees, PI=Pollution Index of industrial Sector, N=Number of days of violation took place, R = A factor in Rupees (Rs.) for EC, S=Factor for scale of operation, LF = Location factor. The formula incorporates the anticipated severity of environmental pollution in terms of pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Whereas your Coal Based Thermal Power Plants is a large scale, red category industry.

Whereas total amount of Environmental Compensation calculated above formula is comes out to be Rs. 21.9 Crores incorporating damage caused to the nearby 05 villages.

Whereas industries is liable to pay the cost of construction of New Road and Environmental Compensation as per the order of Hon' ble National Green Tribunal, Principal Bench in the instant case.

Whereas Total Amount of cost of construction of New Road and Environmental Compensation is Rs. 41.8265 Crores + Rs. 21.9 Crores = Rs.63.7265 Crores.

Whereas the total compensation amount of Rs. 63.7265 Crores has been divided in proportion of the quantity of the coal transported by road from Kulda to Raigarh by the industry. The details are given in the **Annexure-III**.

Whereas your industry is liable to pay Environmental Compensation of Rs. 0.515 Crores and share of Construction Cost of New Road of Rs. 0.9829 Crores, amounting to total Rs. 1.4979 Crores.

Section 31'A' Air (Prevention and Control of Pollution) Act, 1981 states that Board may, in the exercise of its powers and performance of its functions under this Act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions

Whereas transportation of coal should be done in environmentally sound manner.

Now therefore in exercise of power conferred upon u/s 31'A' Air (Prevention and Control of Pollution) Act, 1981 this office direct as follows :-

The industry shall deposit Environmental Compensation amount of Rs. 1.4979 Crores through D.D.in favor of "Member Secretary (EC), Chhattisgarh Environment Conservation Board", within 15 days from the date of issue of this direction.

In case you fail to comply with the direction, you are liable for action inter alia under section 37 of the Air (Prevention and Control of Pollution) Act, 1981 and other provisions of the Act.

Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)

Endt.No. 7456 /TS/CECB/2023
Copy to :-

Nava Raipur Atal Nagar, dated: 20/11/2023

1. The Additional Chief Secretary, Govt. of Chhattisgarh, Department of Housing and Environment, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
2. Secretary, Govt. of Chhattisgarh, Public Works Department, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
3. Engineer in Chief, Public Works Department, Nirman Bhawan, Sector-19, Nava Raipur Atal Nagar, District-Raipur for information and necessary action please.
4. Collector, District-Raigarh for information and necessary action please.
5. Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raigarh for information and necessary action please.
6. Occupier M/s JSW Ispat Special Products Limited, Village-Naharpali, Tehsil-Kharsiya, District-Raigarh (C.G.).

Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)

D/C



CHHATTISGARH ENVIRONMENT CONSERVATION BOARD

Paryavas Bhawan, North Block, Sector-19

Nava Raipur Atal Nagar, District-Raipur (C.G.) 492002

e-mail - hocecb@gmail.com

No. 7453 /H.O./CECB/2023

Nava Raipur Atal Nagar, dated: 20/j/2023

To,

The Unit Head,
M/s Ind Synergy Limited,
Village-Mahuapali, Siyarpali,
Tehsil-Raigarh,
District – Raigarh (C.G.)

Sub. :- Direction u/s 31'A' of Air (Prevention and Control of Pollution) Act, 1981 for imposition of Environmental Compensation for the environmental damage caused by transportation of coal from Kulda Mine to Tamnar.

Ref. :- Order Dated 12/01/2023 of Hon' ble National Green Tribunal, Principal Bench, New Delhi in OA No. 236/2022 in the matter of News report published in the Newspaper named Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".

-----:00:-----

Whereas you are operating a Sponge Iron Plant at Village-Mahuapali, Siyarpali,, Tehsil-Raigarh, District- Raigarh.

Whereas you are transporting Coal from Kulda Open Cast Coal Mine and Garjanbahal Open Cast Coal Mine of MCL via Kulda - Tamnar Road.

Whereas you have transported 237450.00 Tonnes of Coal in the year 2020-21 and 205257.12 Tonnes in the year 2021-22, Total – 442707.12 Tonnes by Road from Kulda to Tamnar.

Whereas houses of villagers, schools and other social infrastructures are located adjacent to the above Road.

Whereas plying of heavy trucks carrying coal from the Kulda Mine to Industries in Chhattisgarh are generating fugitive dust emissions causing hardship to the people of the villages living in the nearby areas.

Whereas villagers are facing problems of noise pollution during plying of heavy vehicles.

Whereas pollution by transportation of heavy vehicles is causing adverse effects on the human health.

Whereas there are five villages namely Lamdand, Khuryslenga, Dhourabhata, Jhinkabahal and Ribra are situated nearby the road. Some schools, hospital and aganbadi are also located nearby the road.

Whereas the Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed Chhattisgarh Environment Conservation Board for determining and recovering environmental compensation for past violations from the concerned project proponents in the aforesaid order. A copy of aforesaid order is enclosed at **Annexure-I**.

Whereas the Hon'ble National Green Tribunal has directed to take remedial action to stop further pollution and fix liability for the past violations on 'Polluter Pays' Principle in the earlier order dated 15/07/2022.

Whereas there is a urgent need of construction of wider road from Hukaradeepa to Dhourabhata to Hamirpur of length of 14.40 KM.

Whereas the Estimate Cost of the Hukaradeepa to Dhourabhata to Hamirpur road is Rs. 41.8265 Crores as per the details submitted by the office of Executive Engineer, Public Works Department, Raigarh Division. A copy of the same is enclosed at **Annexure-II**.

Whereas Hon'ble NGT has given liberty to recover cost of construction from the concerned proponents proportionately.

Whereas Central Pollution Control Board has issued Methodology for Assessing Environmental Compensation and Action Plan to Utilize the fund.

Whereas Environmental Compensation is based on the formula "EC = $PI \times N \times R \times S \times LF$, Where, EC is Environmental Compensation in Rupees, PI=Pollution Index of industrial Sector, N=Number of days of violation took place, R = A factor in Rupees (Rs.) for EC, S=Factor for scale of operation, LF = Location factor. The formula incorporates the anticipated severity of environmental pollution in terms of pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Whereas your Coal Based Thermal Power Plants is a large scale, red category industry.

Whereas total amount of Environmental Compensation calculated above formula is comes out to be Rs. 21.9 Crores incorporating damage caused to the nearby 05 villages.

Whereas industries is liable to pay the cost of construction of New Road and Environmental Compensation as per the order of Hon'ble National Green Tribunal, Principal Bench in the instant case.

Whereas Total Amount of cost of construction of New Road and Environmental Compensation is Rs. 41.8265 Crores + Rs. 21.9 Crores = Rs.63.7265 Crores.

Whereas the total compensation amount of Rs. 63.7265 Crores has been divided in proportion of the quantity of the coal transported by road from Kulda to Raigarh by the industry. The details are given in the **Annexure-III**.

Whereas your industry is liable to pay Environmental Compensation of Rs. 0.631 Crores and share of Construction Cost of New Road of Rs. 1.2046 Crores, amounting to total Rs. 1.8356 Crores.

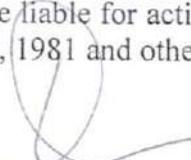
Section 31'A' Air (Prevention and Control of Pollution) Act, 1981 states that Board may, in the exercise of its powers and performance of its functions under this Act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions

Whereas transportation of coal should be done in environmentally sound manner.

Now therefore in exercise of power conferred upon u/s 31'A' Air (Prevention and Control of Pollution) Act, 1981 this office direct as follows :-

The industry shall deposit Environmental Compensation amount of Rs. 1.8356 Crores through D.D.in favor of "Member Secretary (EC), Chhattisgarh Environment Conservation Board", within 15 days from the date of issue of this direction.

In case you fail to comply with the direction, you are liable for action inter alia under section 37 of the Air (Prevention and Control of Pollution) Act, 1981 and other provisions of the Act.

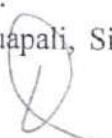

Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)

Endt.No. 7454 /TS/CECB/2023
Copy to :-

Nava Raipur Atal Nagar, dated: 20/1/2023

1. The Additional Chief Secretary, Govt. of Chhattisgarh, Department of Housing and Environment, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
2. Secretary, Govt. of Chhattisgarh, Public Works Department, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
3. Engineer in Chief, Public Works Department, Nirman Bhawan, Sector-19, Nava Raipur Atal Nagar, District-Raipur for information and necessary action please.
4. Collector, District-Raigarh for information and necessary action please.
5. Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raigarh for information and necessary action please.
6. Occupier M/s Ind Synergy Limited, Village-Mahuapali, Siyarpali, Tehsil-Raigarh, District-Raigarh (C.G.).


Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)

o/c



CHHATTISGARH ENVIRONMENT CONSERVATION BOARD
Paryavas Bhawan, North Block, Sector-19
Nava Raipur Atal Nagar, District-Raipur (C.G.) 492002
e-mail - hocecb@gmail.com

No. 7451 /H.O./CECB/2023

Nava Raipur Atal Nagar, dated: 20/1/2023

To,

The CEO,
M/s Bharat Aluminium Company Limited,
Balco Nagar, Korba,
District - Korba (C.G.)

Sub. :- Direction u/s 31'A' of Air (Prevention and Control of Pollution) Act, 1981 for imposition of Environmental Compensation for the environmental damage caused by transportation of coal from Kulda Mine to Tamnar.

Ref. :- Order Dated 12/01/2023 of Hon' ble National Green Tribunal, Principal Bench, New Delhi in OA No. 236/2022 in the matter of News report published in the Newspaper named Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".

-----:00:-----

Whereas you are operating a Aluminium Smelter and Coal Based Thermal Power Plant at Balco Nagar, Korba, District-Korba.

Whereas you are transporting Coal from Kulda Open Cast Coal Mine and Garjanbahal Open Cast Coal Mine of MCL via Kulda - Tamnar Road.

Whereas you have transported 18102.35 Tonnes of Coal in the year 2020-21 and 128943.00 Tonnes in the year 2021-22, Total - 147045.35 Tonnes by Road from Kulda to Tamnar.

Whereas houses of villagers, schools and other social infrastructures are located adjacent to the above Road.

Whereas plying of heavy trucks carrying coal from the Kulda Mine to Industries in Chhattisgarh are generating fugitive dust emissions causing hardship to the people of the villages living in the nearby areas.

Whereas villagers are facing problems of noise pollution during plying of heavy vehicles.

Whereas pollution by transportation of heavy vehicles is causing adverse effects on the human health.

Whereas there are five villages namely Lamdand, Khuruslenga, Dhourabhata, Jhinkabahal and Ribra are situated nearby the road. Some schools, hospital and aganbadi are also located nearby the road.

Whereas the Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed Chhattisgarh Environment Conservation Board for determining and recovering environmental compensation for past violations from the concerned project proponents in the aforesaid order. A copy of aforesaid order is enclosed at **Annexure-I**.

Whereas the Hon'ble National Green Tribunal has directed to take remedial action to stop further pollution and fix liability for the past violations on 'Polluter Pays' Principle in the earlier order dated 15/07/2022.

Whereas there is a urgent need of construction of wider road from Hukaradeepa to Dhourabhata to Hamirpur of length of 14.40 KM.

Whereas the Estimate Cost of the Hukaradeepa to Dhourabhata to Hamirpur road is Rs. 41.8265 Crores as per the details submitted by the office of Executive Engineer, Public Works Department, Raigarh Division. A copy of the same is enclosed at **Annexure-II**.

Whereas Hon'ble NGT has given liberty to recover cost of construction from the concerned proponents proportionately.

Whereas Central Pollution Control Board has issued Methodology for Assessing Environmental Compensation and Action Plan to Utilize the fund.

Whereas Environmental Compensation is based on the formula "EC = $PI \times N \times R \times S \times LF$, Where, EC is Environmental Compensation in Rupees, PI=Pollution Index of industrial Sector, N=Number of days of violation took place, R = A factor in Rupees (Rs.) for EC, S=Factor for scale of operation, LF = Location factor. The formula incorporates the anticipated severity of environmental pollution in terms of pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Whereas your Coal Based Thermal Power Plants is a large scale, red category industry.

Whereas total amount of Environmental Compensation calculated above formula is comes out to be Rs. 21.9 Crores incorporating damage caused to the nearby 05 villages.

Whereas industries is liable to pay the cost of construction of New Road and Environmental Compensation as per the order of Hon'ble National Green Tribunal, Principal Bench in the instant case.

Whereas Total Amount of cost of construction of New Road and Environmental Compensation is Rs. 41.8265 Crores + Rs. 21.9 Crores = Rs.63.7265 Crores.

Whereas the total compensation amount of Rs. 63.7265 Crores has been divided in proportion of the quantity of the coal transported by road from Kulda to Raigarh by the industry. The details are given in the **Annexure-III**.

Whereas your industry is liable to pay Environmental Compensation of Rs. 0.210 Crores and share of Construction Cost of New Road of Rs. 0.4016 Crores, amounting to total Rs. 0.6116 Crores.

Section 31'A' Air (Prevention and Control of Pollution) Act, 1981 states that Board may, in the exercise of its powers and performance of its functions under this Act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions

Whereas transportation of coal should be done in environmentally sound manner.

Now therefore in exercise of power conferred upon u/s 31'A' Air (Prevention and Control of Pollution) Act, 1981 this office direct as follows :-

The industry shall deposit Environmental Compensation amount of Rs. 0.6116 Crores through D.D.in favor of "Member Secretary (EC), Chhattisgarh Environment Conservation Board", within 15 days from the date of issue of this direction.

In case you fail to comply with the direction, you are liable for action inter alia under section 37 of the Air (Prevention and Control of Pollution) Act, 1981 and other provisions of the Act.

Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)

Endt.No. 7452/TS/CECB/2023
Copy to :-

Nava Raipur Atal Nagar, dated: 20/11/2023

1. The Additional Chief Secretary, Govt. of Chhattisgarh, Department of Housing and Environment, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
2. Secretary, Govt. of Chhattisgarh, Public Works Department, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
3. Engineer in Chief, Public Works Department, Nirman Bhawan, Sector-19, Nava Raipur Atal Nagar, District-Raipur for information and necessary action please.
4. Collector, District- Raigarh / Korba for information and necessary action please.
5. Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raigarh / Korba for information and necessary action please.
6. Occupier M/s Bharat Aluminium Company Limited, Balco Nagar, Korba, District - Korba (C.G.).

Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)

o/c



CHHATTISGARH ENVIRONMENT CONSERVATION BOARD
Paryavas Bhawan, North Block, Sector-19
Nava Raipur Atal Nagar, District-Raipur (C.G.) 492002
e-mail - hocecb@gmail.com

No. 7449 /H.O./CECB/2023
To,

Nava Raipur Atal Nagar, dated: 20/1/2023

The Unit Head,
M/s D.B. Power Limited,
Village-Badadarha, Post-Kanwali,
Tehsil - Dhabhra,
District - Sakti (C.G.)

Sub. :- Direction u/s 31'A' of Air (Prevention and Control of Pollution) Act, 1981 for imposition of Environmental Compensation for the environmental damage caused by transportation of coal from Kulda Mine to Tamnar.

Ref. :- Order Dated 12/01/2023 of Hon' ble National Green Tribunal, Principal Bench, New Delhi in OA No. 236/2022 in the matter of News report published in the Newspaper named Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".

-----:00:-----

Whereas you are operating a Coal Based Thermal Power Plant at Village-Badadarha, Post-Kanwali, Tehsil-Dhabhra, District-Sakti.

Whereas you are transporting Coal from Kulda Open Cast Coal Mine and Garjanbahal Open Cast Coal Mine of MCL via Kulda - Tamnar Road.

Whereas you have transported 686944.71 Tonnes of Coal in the year 2020-21 and 592540.08 Tonnes in the year 2021-22, Total - 1279484.79 Tonnes by Road from Kulda to Tamnar.

Whereas houses of villagers, schools and other social infrastructures are located adjacent to the above Road.

Whereas plying of heavy trucks carrying coal from the Kulda Mine to Industries in Chhattisgarh are generating fugitive dust emissions causing hardship to the people of the villages living in the nearby areas.

Whereas villagers are facing problems of noise pollution during plying of heavy vehicles.

Whereas pollution by transportation of heavy vehicles is causing adverse effects on the human health.

Whereas there are five villages namely Lamdand, Khuruslenga, Dhourabhata, Jhinkabahal and Ribra are situated nearby the road. Some schools, hospital and aganbadi are also located nearby the road.

Whereas the Hon' ble National Green Tribunal, Principal Bench, New Delhi has directed Chhattisgarh Environment Conservation Board for determining and recovering environmental compensation for past violations from the concerned project proponents in the aforesaid order. A copy of aforesaid order is enclosed at **Annexure-I**.

Whereas the Hon'ble National Green Tribunal has directed to take remedial action to stop further pollution and fix liability for the past violations on 'Polluter Pays' Principle in the earlier order dated 15/07/2022.

Whereas there is a urgent need of construction of wider road from Hukaradeepa to Dhourabhata to Hamirpur of length of 14.40 KM.

Whereas the Estimate Coast of the Hukaradeepa to Dhourabhata to Hamirpur road is Rs. 41.8265 Crores as per the details submitted by the office of Executive Engineer, Public Works Department, Raigarh Division. A copy of the same is enclosed at **Annexure-II**.

Whereas Hon'ble NGT has given liberty to recover cost of construction from the concerned proponents proportionately.

Whereas Central Pollution Control Board has issued Methodology for Assessing Environmental Compensation and Action Plan to Utilize the fund.

Whereas Environmental Compensation is based on the formula "EC = $PI \times N \times R \times S \times LF$, Where, EC is Environmental Compensation in Rupees, PI=Pollution Index of industrial Sector, N=Number of days of violation took place, R = A factor in Rupees (Rs.) for EC, S=Factor for scale of operation, LF = Location factor. The formula incorporates the anticipated severity of environmental pollution in terms of pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Whereas your Coal Based Thermal Power Plants is a large scale, red category industry.

Whereas total amount of Environmental Compensation calculated above formula is comes out to be Rs. 21.9 Crores incorporating damage caused to the nearby 05 villages.

Whereas industries is liable to pay the cost of construction of New Road and Environmental Compensation as per the order of Hon' ble National Green Tribunal, Principal Bench in the instant case.

Whereas Total Amount of cost of construction of New Road and Environmental Compensation is Rs. 41.8265 Crores + Rs. 21.9 Crores = Rs.63.7265 Crores.

Whereas the total compensation amount of Rs. 63.7265 Crores has been divided in proportion of the quantity of the coal transported by road from Kulda to Raigarh by the industry. The details are given in the **Annexure-III**.

Whereas your industry is liable to pay Environmental Compensation of Rs. 1.822 Crores and share of Construction Cost of New Road of Rs. 3.4799 Crores, amounting to total Rs. 5.3019 Crores.

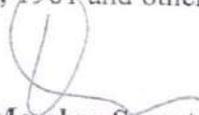
Section 31'A' Air (Prevention and Control of Pollution) Act, 1981 states that Board may, in the exercise of its powers and performance of its functions under this Act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions

Whereas transportation of coal should be done in environmentally sound manner.

Now therefore in exercise of power conferred upon u/s 31'A' Air (Prevention and Control of Pollution) Act, 1981 this office direct as follows :-

The industry shall deposit Environmental Compensation amount of Rs. 5.3019 Crores through D.D.in favor of "Member Secretary (EC), Chhattisgarh Environment Conservation Board", within 15 days from the date of issue of this direction.

In case you fail to comply with the direction, you are liable for action inter alia under section 37 of the Air (Prevention and Control of Pollution) Act, 1981 and other provisions of the Act.

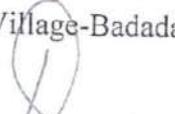

Member Secretary

Chhattisgarh Environment Conservation Board,
Nava Raipur Atal Nagar, District-Raipur (C.G)

Endt.No. 7450 /TS/CECB/2023
Copy to :-

Nava Raipur Atal Nagar, dated: 20/1/2023

1. The Additional Chief Secretary, Govt. of Chhattisgarh, Department of Housing and Environment, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
2. Secretary, Govt. of Chhattisgarh, Public Works Department, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
3. Engineer in Chief, Public Works Department, Nirman Bhawan, Sector-19, Nava Raipur Atal Nagar, District-Raipur for information and necessary action please.
4. Collector, District-Raigarh / Sakti for information and necessary action please.
5. Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raigarh / Bilaspur for information and necessary action please.
6. Occupier M/s D.B. Power Limited, Balco Nagar, Village-Badadarha, Post-Kanwali, Tehsil-Dhabhra, District-Sakti (C.G.).


Member Secretary

Chhattisgarh Environment Conservation Board,
Nava Raipur Atal Nagar, District-Raipur (C.G)

0/K



CHHATTISGARH ENVIRONMENT CONSERVATION BOARD
Paryavas Bhawan, North Block, Sector-19
Nava Raipur Atal Nagar, District-Raipur (C.G.) 492002
e-mail - hocecb@gmail.com

No. 7447 /H.O./CECB/2023

Nava Raipur Atal Nagar, dated: 20/1/2023

To,

The Chief Operating Officer,
M/s Jindal Power Limited,
Village-Tamnar, Tehsil-Tamnar,
District - Raigarh (C.G.)

Sub. :- Direction u/s 31'A' of Air (Prevention and Control of Pollution) Act, 1981 for imposition of Environmental Compensation for the environmental damage caused by transportation of coal from Kulda Mine to Tamnar.

Ref. :- Order Dated 12/01/2023 of Hon' ble National Green Tribunal, Principal Bench, New Delhi in OA No. 236/2022 in the matter of News report published in the Newspaper named Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".

-----:00:-----

Whereas you are operating a Coal Based Thermal Power Plant at Village-Tamnar, Tehsil-Tamnar, District-Raigarh.

Whereas you are transporting Coal from Kulda Open Cast Coal Mine and Garjanbahal Open Cast Coal Mine of MCL via Kulda - Tamnar Road.

Whereas you have transported 3987219.80 Tonnes of Coal in the year 2020-21 and 4314047.02 Tonnes in the year 2021-22, Total - 8301266.82 Tonnes by Road from Kulda to Tamnar.

Whereas houses of villagers, schools and other social infrastructures are located adjacent to the above Road.

Whereas plying of heavy trucks carrying coal from the Kulda Mine to Industries in Chhattisgarh are generating fugitive dust emissions causing hardship to the people of the villages living in the nearby areas.

Whereas villagers are facing problems of noise pollution during plying of heavy vehicles.

Whereas pollution by transportation of heavy vehicles is causing adverse effects on the human health.

Whereas there are five villages namely Lamdand, Khuruslenga, Dhourabhata, Jhinkabahal and Ribra are situated nearby the road. Some schools, hospital and aganbadi are also located nearby the road.

Whereas the Hon' ble National Green Tribunal, Principal Bench, New Delhi has directed Chhattisgarh Environment Conservation Board for determining and recovering environmental compensation for past violations from the concerned project proponents in the aforesaid order. A copy of aforesaid order is enclosed at **Annexure-I**.

Whereas the Hon'ble National Green Tribunal has directed to take remedial action to stop further pollution and fix liability for the past violations on 'Polluter Pays' Principle in the earlier order dated 15/07/2022.

Whereas there is a urgent need of construction of wider road from Hukaradeepa to Dhourabhata to Hamirpur of length of 14.40 KM.

Whereas the Estimate Cost of the Hukaradeepa to Dhourabhata to Hamirpur road is Rs. 41.8265 Crores as per the details submitted by the office of Executive Engineer, Public Works Department, Raigarh Division. A copy of the same is enclosed at **Annexure-II**.

Whereas Hon'ble NGT has given liberty to recover cost of construction from the concerned proponents proportionately.

Whereas Central Pollution Control Board has issued Methodology for Assessing Environmental Compensation and Action Plan to Utilize the fund.

Whereas Environmental Compensation is based on the formula " $EC = PI \times N \times R \times S \times LF$ ", Where, EC is Environmental Compensation in Rupees, PI=Pollution Index of industrial Sector, N=Number of days of violation took place, R = A factor in Rupees (Rs.) for EC, S=Factor for scale of operation, LF = Location factor. The formula incorporates the anticipated severity of environmental pollution in terms of pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Whereas your Coal Based Thermal Power Plants is a large scale, red category industry.

Whereas total amount of Environmental Compensation calculated above formula is comes out to be Rs. 21.9 Crores incorporating damage caused to the nearby 05 villages.

Whereas industries is liable to pay the cost of construction of New Road and Environmental Compensation as per the order of Hon' ble National Green Tribunal, Principal Bench in the instant case.

Whereas Total Amount of cost of construction of New Road and Environmental Compensation is Rs. 41.8265 Crores + Rs. 21.9 Crores = Rs.63.7265 Crores.

Whereas the total compensation amount of Rs. 63.7265 Crores has been divided in proportion of the quantity of the coal transported by road from Kulda to Raigarh by the industry. The details are given in the **Annexure-III**.

Whereas your industry is liable to pay Environmental Compensation of Rs. 11.8216 Crores and share of Construction Cost of New Road of Rs. 22.5779 Crores, amounting to total Rs. 34.3999 Crores.

Section 31'A' Air (Prevention and Control of Pollution) Act, 1981 states that Board may, in the exercise of its powers and performance of its functions under this Act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions

Whereas transportation of coal should be done in environmentally sound manner.

Now therefore in exercise of power conferred upon u/s 31'A' Air (Prevention and Control of Pollution) Act, 1981 this office direct as follows :-

The industry shall deposit Environmental Compensation amount of Rs. 34.3999 Crores through D.D.in favor of "Member Secretary (EC), Chhattisgarh Environment Conservation Board", within 15 days from the date of issue of this direction.

In case you fail to comply with the direction, you are liable for action inter alia under section 37 of the Air (Prevention and Control of Pollution) Act, 1981 and other provisions of the Act.


Member Secretary
Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G).

Nava Raipur Atal Nagar, dated: 20/1/2023

Endt.No. 7448/TS/CECB/2023

Copy to :-

1. The Additional Chief Secretary, Govt. of Chhattisgarh, Department of Housing and Environment, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
2. Secretary, Govt. of Chhattisgarh, Public Works Department, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
3. Engineer in Chief, Public Works Department, Nirman Bhawan, Sector-19, Nava Raipur Atal Nagar, District-Raipur for information and necessary action please.
4. Collector, District- Raigarh for information and necessary action please.
5. Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raigarh for information and necessary action please.
6. Occupier M/s Jindal Power Limited, Village-Tamnar, Tehsil-Tamnar, District-Raigarh (C.G.).


Member Secretary
Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)

o/c

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. _____ OF 2023
(arising out of Diary No(s). 5656 of 2023)

M/S. JINDAL POWER LIMITED APPELLANT(S)

VERSUS

UNION OF INDIA & ORS. RESPONDENT(S)

WITH

CIVIL APPEAL NO. _____ OF 2023
(arising out of Diary No(s). 5715 of 2023) - M/S JSPL

CIVIL APPEAL NO. _____ OF 2023
(arising out of Diary No(s). 6208 of 2023)

CIVIL APPEAL NO. _____ OF 2023
(arising out of Diary No(s). 6203 of 2023)

O R D E R

Delay condoned.

Permission to file appeal(s) is allowed.

Having heard the learned counsel for the parties at length, who state that they were not heard before the impugned order was passed, liberty is granted to the parties to approach the National Green Tribunal (NGT) by way of review application within a period of 15 days from today. For a period of 21 days, the demands/penalty amounts imposed by the impugned order, would not be enforced by taking recourse to coercive steps.

Recording the aforesaid, the appeals are dismissed, reserving the right of the appellant(s) to challenge the impugned orders post

Digitally signed by
BASITA RAJSEKAR
Date: 2023.11.20
17:14:15
Reason:

the decision of the review application.

Pending application(s), if any, shall stand disposed of.

.....J.
(SANJIV KHANNA)

.....J.
(M.M. SUNDRESH)

NEW DELHI;
FEBRUARY 17, 2023.

ITEM NO.28+50+51

COURT NO.7

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 5656/2023

(Arising out of impugned final judgment and order dated 12-01-2023 in OA No. 236/2022 passed by the National Green Tribunal)

M/S. JINDAL POWER LIMITED

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.30201/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.30198/2023-EX-PARTE STAY and IA No.30202/2023-EXEMPTION FROM FILING O.T. and IA No.30195/2023-PERMISSION TO FILE APPEAL and IA No.30204/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 5715/2023 (XVII)

(IA No.30574/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.30572/2023-EX-PARTE STAY and IA No.30577/2023-EXEMPTION FROM FILING O.T. and IA No.30568/2023-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.30581/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

CIVIL APPEAL Diary No(s). 6208/2023

(IA No.33008/2023-CONDONATION OF DELAY IN FILING and IA No.33017/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.33009/2023-EX-PARTE STAY and IA No.33019/2023-EXEMPTION FROM FILING O.T. and IA No.33003/2023-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.33021/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

CIVIL APPEAL Diary No(s). 6203/2023

(IA No.34674/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.34673/2023-STAY APPLICATION and IA No.34675/2023-EXEMPTION FROM FILING O.T. and IA No.34671/2023-PERMISSION TO FILE APPEAL and IA No.34672/2023-CONDONATION OF DELAY IN FILING APPEAL and IA No.34676/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. Sajan Poovayya, Sr. Adv.
Mr. Gopal Jain, Sr. Adv.
Ms. Gauri Rasgotra, Adv.
Mr. Abhishek Tripathi, Adv.
Mr. Siddhant Puri, Adv.
Mr. Dinesh Moorjani, Adv.
Ms. Charu Mathur, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Delay condoned.

Permission to file appeal(s) is allowed.

The appeals are dismissed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)

(Signed order is placed on the file)

कार्यालय कार्यपालन अभियंता
लोक निर्माण विभाग रायगढ़ संभाग रायगढ़

Email ID- ee.raigarh@nic.in

ज्ञापन क्रमांक/तक./2022-23

रायगढ़, दिनांक.....

प्रति,

श्रेणीय अधिकारी
छत्तीसगढ़ पर्यावरण संरक्षण गंडल,
टी.वी. टॉवर रोड, जिला-रायगढ़ (छ.ग.)

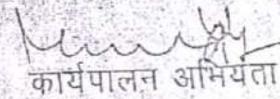
विषय :- O.A. No. 236/2022 – News report published in the News paper named Indian Express, Daily paper dated : 4th February, 2022, Kolkata Late City Edition titled “Non compliance of EC conditions by Kulda coal mine, Odisha & Tamnar Thermal Plant, Chhattisgarh.

संदर्भ :- आपका पत्र क्रमांक 2088/क्ष.का./पसंम./2023 रायगढ़ दिनांक 17.01.2023

—0—

संदर्भित विषयान्तर्गत माननीय एनजीटी नई दिल्ली में विचाराधीन प्रकरण ओ.ए. क्रमांक 236/2022 से संबंधित कुल्दा कोल माईन्स (उड़ीसा) से तमनार मार्ग के इस कार्यालय से संबंधित अद्यतन स्थिति संलग्न कर आपकी ओर प्रेषित है।

सहपत्र - उपरोक्तानुसार।


कार्यपालन अभियंता

लो.नि.वि. रायगढ़ संभाग रायगढ़

8

~~11/10/23-EB~~
Annexure - VIII

HIGH COURT OF CHHATTISGARH, BILASPUR

Order Sheet

WPC No. 672 of 2023

R.k.m Powergen Pvt. Ltd. Versus Chhattisgarh Environment Conservation Board

07.02.2023	<p>Mr. Kishore Bhaduri, Senior counsel along with Mr. Pankaj Singh, counsel for the Petitioner.</p> <p>Mr. Trivikram Nayak, counsel for Respondent No.1 & 2.</p> <p>Mr. Vikash Shrivastava, P. L. for the State.</p> <p>Heard.</p> <p>Issue notice to the Respondents.</p> <p>Mr. Nayak accepts notice on behalf of Respondent No.1 & 2 and Mr. Shrivastava accepts notice on behalf of Respondent No.3 to 5. Therefore, P.F. need not be paid.</p> <p>Meanwhile, the effect and operation of impugned order dated 20.01.2023 shall remain stayed till the next date of hearing.</p> <p>List the matter after four weeks.</p> <p style="text-align: right;">Sd/- (Rajani Dubey) Judge</p>
------------	---

Deepti Jha

HIGH COURT OF CHHATTISGARH, BILASPUR

(2)

Order Sheet

WPC No. 835 of 2023

M/s Raigarh Energy Generation Ltd. Versus Chhattisgarh Environment Conservation Board,

17-02-2023	<p>Mr. Kishore Bhaduri, Sr. Advocate with Mr. Khulesh Sahu, counsel for the petitioner.</p> <p>Mr. Trivikram Nayak, counsel for respondents No. 1 and 2.</p> <p>Mr. Ghanshyam Patel, Dy. Govt. Advocate for the State.</p> <p>Heard.</p> <p>Issue notice to the respondents.</p> <p>Mr. Nayak accepts notice on behalf of respondents No.1 and 2 and Mr. Ghanshyam Patel accepts notice on behalf of respondents Hno. 3 to 5. Therefore, PF need not be paid.</p> <p>It has been informed by the learned counsel for the Environment Board that against the order passed by the NGT some of the companies have preferred SLP before the Hon'ble Supreme Court wherein Hon'ble the Supreme Court has granted stay and directed the petitioners to file review petition before the NGT.</p> <p>Since the order of NGT has already been stayed and considering all the aspects of the matter, it is directed that the effect and operation of the impugned order dated <u>20-1-2023</u> shall remain stayed, till the next date of hearing.</p> <p>List this case along with WPC No 672 of 2023 on <u>29-3-2023</u>.</p> <p>Meanwhile, respondents shall file their return.</p> <p style="text-align: right;">Sd/-</p> <p style="text-align: right;">(Narendra Kumar Vyas) Judge</p>

Raju

9

Registered Post/AD

Annexure-IX



CHHATTISGARH ENVIRONMENT CONSERVATION BOARD

Paryavas Bhawan, North Block, Sector-19
Nava Raipur Atal Nagar, District-Raipur (C.G.) 492002
e-mail - hocecb@gmail.com

No. 8248 /H.O./CECB/2023

Nava Raipur Atal Nagar, dated: 22/2/2023

To,

The Unit Head,
M/s D.B. Power Limited,
Village-Badadarha, Post-Kanwali,
Tehsil - Dhabhra,
District - Sakti (C.G.)

Sub. :- Direction u/s 31'A' of Air (Prevention and Control of Pollution) Act, 1981 to close the operation of coal based thermal power plant.

- Ref. :-
1. Order Dated 12/01/2023 of Hon' ble National Green Tribunal, Principal Bench, New Delhi in OA No. 236/2022 in the matter of News report published in the Newspaper named Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".
 2. Direction u/s 31'A' of Air (Prevention and Control of Pollution) Act, 1981 for imposition of Environmental Compensation for the environmental damage caused by transportation of coal from Kulda Mine to Tamnar issued vide letter no. 7449/HO/CECB/2023 Nava Raipur Atal Nagar dated 20/01/2023.

-----:00:-----

Whereas you are operating a Coal Based Thermal Power Plant at Village-Badadarha, Post-Kanwali, Tehsil-Dhabhra, District-Sakti.

Whereas Chhattisgarh Environment Conservation Board, Nava Raipur Atal Nagar has imposed Environmental Compensation for the environmental damage caused by transportation of coal from Kulda Mine to Tamnar in compliance of Order Dated 12/01/2023 of Hon' ble National Green Tribunal, Principal Bench, New Delhi in OA No. 236/2022 in the matter of News report published in the Newspaper named Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".

Whereas Chhattisgarh Environment Conservation Board, Nava Raipur Atal Nagar has directed industry to deposit Environmental Compensation amount of Rs. 5.3019 Crores through D.D.in favor of "Member Secretary (EC), Chhattisgarh Environment Conservation Board" within 15 days from the date of issue of the direction dated 20/01/2023.

Whereas industry has failed to deposit Environmental Compensation in the stipulated time period.

Section 31'A' Air (Prevention and Control of Pollution) Act, 1981 states that Board may, in the exercise of its powers and performance of its functions under this Act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

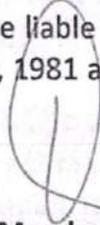
Whereas power to issue Direction u/s 31'A' includes the power to direct - (a) The closure, prohibition or regulation of any industry, operation or process or (b) the stoppage or regulation of supply of electricity, water or any other service.

Whereas industry has not complied earlier direction, which shows that industry is disobeying Order of Hon'ble National Green Tribunal and Direction issued by Chhattisgarh Environment Conservation Board.

Now therefore in exercise of power conferred upon u/s 31'A' Air (Prevention and Control of Pollution) Act, 1981 this office direct as follows :-

Industry shall close the operation of coal based thermal power plant-1200 MW with immediate effect.

In case you fail to comply with the direction, you are liable for action inter alia under section 37 of the Air (Prevention and Control of Pollution) Act, 1981 and other provisions of the Act.


Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)
Nava Raipur Atal Nagar, dated: 22/2/2023

Endt.No. 8241/TS/CECB/2023

Copy to :-

1. The Chairman, Chhattisgarh Environment Conservation Board, Nava Raipur Atal Nagar, District-Raipur for information please.
2. Secretary, Govt. of Chhattisgarh, Public Works Department, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
3. Engineer in Chief, Public Works Department, Nirman Bhawan, Sector-19, Nava Raipur Atal Nagar, District-Raipur for information and necessary action please.
4. Collector, District- Raigarh/Sakti for information and necessary action please.
5. Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raigarh/Bilaspur for information and necessary action please.
6. Occupier M/s D.B. Power Limited, Village-Badadarha, Post-Kanwali, Tehsil – Dhabhra, District – Sakti (C.G.)


Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)

o/c



CHHATTISGARH ENVIRONMENT CONSERVATION BOARD

Paryavas Bhawan, North Block, Sector-19
Nava Raipur Atal Nagar, District-Raipur (C.G.) 492002
e-mail - hocecb@gmail.com

No. 8234 /H.O./CECB/2023

Nava Raipur Atal Nagar, dated: 22/2/2023

To,

The Unit Head,
M/s JSW Ispat Special Products Limited,
Village-Naharpali,
Tehsil-Kharsiya,
District - Raigarh (C.G.)

Sub. :- Direction u/s 31'A' of Air (Prevention and Control of Pollution) Act, 1981 to close the operation of coal based thermal power plant.

- Ref. :-
1. Order Dated 12/01/2023 of Hon' ble National Green Tribunal, Principal Bench, New Delhi in OA No. 236/2022 in the matter of News report published in the Newspaper named Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".
 2. Direction u/s 31'A' of Air (Prevention and Control of Pollution) Act, 1981 for imposition of Environmental Compensation for the environmental damage caused by transportation of coal from Kulda Mine to Tamnar issued vide letter no. 7455/HO/CECB/2023 Nava Raipur Atal Nagar dated 20/01/2023.

-----:00:-----

Whereas you are operating a Sponge Iron Plant at Village-Naharpali, Tehsil-Kharsiya, District-Raigarh.

Whereas Chhattisgarh Environment Conservation Board, Nava Raipur Atal Nagar has imposed Environmental Compensation for the environmental damage caused by transportation of coal from Kulda Mine to Tamnar in compliance of Order Dated 12/01/2023 of Hon' ble National Green Tribunal, Principal Bench, New Delhi in OA No. 236/2022 in the matter of News report published in the Newspaper named Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".

Whereas Chhattisgarh Environment Conservation Board, Nava Raipur Atal Nagar has directed industry to deposit Environmental Compensation amount of Rs. 1.4979 Crores through D.D.in favor of "Member Secretary (EC), Chhattisgarh Environment Conservation Board" within 15 days from the date of issue of the direction dated 20/01/2023.

Whereas industry has failed to deposit Environmental Compensation in the stipulated time period.

Section 31'A' Air (Prevention and Control of Pollution) Act, 1981 states that Board may, in the exercise of its powers and performance of its functions under this Act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

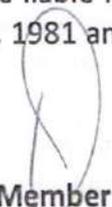
Whereas power to issue Direction u/s 31'A' includes the power to direct - (a) The closure, prohibition or regulation of any industry, operation or process or (b) the stoppage or regulation of supply of electricity, water or any other service.

Whereas industry has not complied earlier direction, which shows that industry is disobeying Order of Hon'ble National Green Tribunal and Direction issued by Chhattisgarh Environment Conservation Board.

Now therefore in exercise of power conferred upon u/s 31'A' Air (Prevention and Control of Pollution) Act, 1981 this office direct as follows :-

Industry shall close the operation of sponge iron plant - 0.20 Million Tonne per Year + 0.30 Million Tonne per Year with immediate effect.

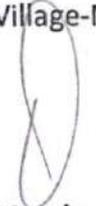
In case you fail to comply with the direction, you are liable for action inter alia under section 37 of the Air (Prevention and Control of Pollution) Act, 1981 and other provisions of the Act.


Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)
Nava Raipur Atal Nagar, dated: 22/2/2023

Endt.No 8235/TS/CECB/2023
Copy to :-

1. The Chairman, Chhattisgarh Environment Conservation Board, Nava Raipur Atal Nagar, District-Raipur for information please.
2. Secretary, Govt. of Chhattisgarh, Public Works Department, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
3. Engineer in Chief, Public Works Department, Nirman Bhawan, Sector-19, Nava Raipur Atal Nagar, District-Raipur for information and necessary action please.
4. Collector, District- Raigarh for information and necessary action please.
5. Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raigarh for information and necessary action please.
6. Occupier M/s JSW Ispat Special Products Limited, Village-Naharpali, Tehsil-Kharsiya, District – Raigarh (C.G.)


Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)

o/c



CHHATTISGARH ENVIRONMENT CONSERVATION BOARD

Paryavas Bhawan, North Block, Sector-19
Nava Raipur Atal Nagar, District-Raipur (C.G.) 492002
e-mail - hocecb@gmail.com

No. 8236 /H.O./CECB/2023
To,

Nava Raipur Atal Nagar, dated: 22/2/2023

The Unit Head,
M/s S.K.S. Power Generation (Chhattisgarh) Limited,
Village-Binjokot and Darramuda,
Tehsil-Kharsiya,
District - Raigarh (C.G.)

Sub. :- Direction u/s 31'A' of Air (Prevention and Control of Pollution) Act, 1981 to close the operation of coal based thermal power plant.

- Ref. :-
1. Order Dated 12/01/2023 of Hon' ble National Green Tribunal, Principal Bench, New Delhi in OA No. 236/2022 in the matter of News report published in the Newspaper named Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".
 2. Direction u/s 31'A' of Air (Prevention and Control of Pollution) Act, 1981 for imposition of Environmental Compensation for the environmental damage caused by transportation of coal from Kulda Mine to Tamnar issued vide letter no. 7463/HO/CECB/2023 Nava Raipur Atal Nagar dated 20/01/2023.

-----:00:-----

Whereas you are operating a Coal Based Power Plant at Village-Binjokot and Darramuda, Tehsil-Kharsiya, District- Raigarh.

Whereas Chhattisgarh Environment Conservation Board, Nava Raipur Atal Nagar has imposed Environmental Compensation for the environmental damage caused by transportation of coal from Kulda Mine to Tamnar in compliance of Order Dated 12/01/2023 of Hon' ble National Green Tribunal, Principal Bench, New Delhi in OA No. 236/2022 in the matter of News report published in the Newspaper named Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".

Whereas Chhattisgarh Environment Conservation Board, Nava Raipur Atal Nagar has directed industry to deposit Environmental Compensation amount of Rs. 1.6441 Crores through D.D.in favor of "Member Secretary (EC), Chhattisgarh Environment Conservation Board" within 15 days from the date of issue of the direction dated 20/01/2023.

Whereas industry has failed to deposit Environmental Compensation in the stipulated time period.

Section 31'A' Air (Prevention and Control of Pollution) Act, 1981 states that Board may, in the exercise of its powers and performance of its functions under this Act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

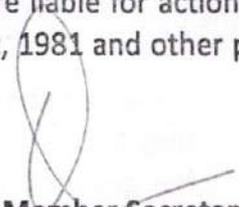
Whereas power to issue Direction u/s 31'A' includes the power to direct - (a) The closure, prohibition or regulation of any industry, operation or process or (b) the stoppage or regulation of supply of electricity, water or any other service.

Whereas industry has not complied earlier direction, which shows that industry is disobeying Order of Hon'ble National Green Tribunal and Direction issued by Chhattisgarh Environment Conservation Board.

Now therefore in exercise of power conferred upon u/s 31'A' Air (Prevention and Control of Pollution) Act, 1981 this office direct as follows :-

Industry shall close the operation of coal based power plant - 600 MW with immediate effect.

In case you fail to comply with the direction, you are liable for action inter alia under section 37 of the Air (Prevention and Control of Pollution) Act, 1981 and other provisions of the Act.

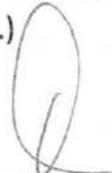

Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)

Endt.No. 8237/TS/CECB/2023
Copy to :-

Nava Raipur Atal Nagar, dated: 22/2/2023

1. The Chairman, Chhattisgarh Environment Conservation Board, Nava Raipur Atal Nagar, District-Raipur for information please.
2. Secretary, Govt. of Chhattisgarh, Public Works Department, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
3. Engineer in Chief, Public Works Department, Nirman Bhawan, Sector-19, Nava Raipur Atal Nagar, District-Raipur for information and necessary action please.
4. Collector, District- Raigarh for information and necessary action please.
5. Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raigarh for information and necessary action please.
6. Occupier M/s S.K.S. Power Generation (Chhattisgarh) Limited, Village-Binjhkot and Darramuda, Tehsil-Kharsiya, District – Raigarh (C.G.)


Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)

o/c



CHHATTISGARH ENVIRONMENT CONSERVATION BOARD

Paryavas Bhawan, North Block, Sector-19
Nava Raipur Atal Nagar, District-Raipur (C.G.) 492002
e-mail - hocecb@gmail.com

No. 8238/H.O./CECB/2023
To,

Nava Raipur Atal Nagar, dated: 22/2/2023

The Unit Head,
M/s Ind Synergy Limited,
Village-Mahuapali, Siyarpali,
Tehsil-Raigarh,
District – Raigarh (C.G.)

Sub. :- Direction u/s 31'A' of Air (Prevention and Control of Pollution) Act, 1981 to close the operation of coal based thermal power plant.

- Ref. :-
1. Order Dated 12/01/2023 of Hon' ble National Green Tribunal, Principal Bench, New Delhi in OA No. 236/2022 in the matter of News report published in the Newspaper named Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".
 2. Direction u/s 31'A' of Air (Prevention and Control of Pollution) Act, 1981 for imposition of Environmental Compensation for the environmental damage caused by transportation of coal from Kulda Mine to Tamnar issued vide letter no. 7453/HO/CECB/2023 Nava Raipur Atal Nagar dated 20/01/2023.

-----:00:-----

Whereas you are operating a Sponge Iron Plant at Village-Mahuapali, Siyarpali,, Tehsil-Raigarh, District- Raigarh.

Whereas Chhattisgarh Environment Conservation Board, Nava Raipur Atal Nagar has imposed Environmental Compensation for the environmental damage caused by transportation of coal from Kulda Mine to Tamnar in compliance of Order Dated 12/01/2023 of Hon' ble National Green Tribunal, Principal Bench, New Delhi in OA No. 236/2022 in the matter of News report published in the Newspaper named Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".

Whereas Chhattisgarh Environment Conservation Board, Nava Raipur Atal Nagar has directed industry to deposit Environmental Compensation amount of Rs. 1.8356 Crores through D.D.in favor of "Member Secretary (EC), Chhattisgarh Environment Conservation Board" within 15 days from the date of issue of the direction dated 20/01/2023.

Whereas industry has failed to deposit Environmental Compensation in the stipulated time period.

Section 31'A' Air (Prevention and Control of Pollution) Act, 1981 states that Board may, in the exercise of its powers and performance of its functions under this Act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

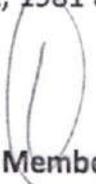
Whereas power to issue Direction u/s 31'A' includes the power to direct - (a) The closure, prohibition or regulation of any industry, operation or process or (b) the stoppage or regulation of supply of electricity, water or any other service.

Whereas industry has not complied earlier direction, which shows that industry is disobeying Order of Hon'ble National Green Tribunal and Direction issued by Chhattisgarh Environment Conservation Board.

Now therefore in exercise of power conferred upon u/s 31'A' Air (Prevention and Control of Pollution) Act, 1981 this office direct as follows :-

Industry shall close the operation of Sponge Iron Plant - 3.0 Lakh Tonne per Year with immediate effect.

In case you fail to comply with the direction, you are liable for action inter alia under section 37 of the Air (Prevention and Control of Pollution) Act, 1981 and other provisions of the Act.

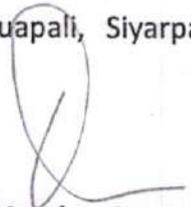

Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)

Endt.No 8239/TS/CECB/2023
Copy to :-

Nava Raipur Atal Nagar, dated: 22/2/2023

1. The Chairman, Chhattisgarh Environment Conservation Board, Nava Raipur Atal Nagar, District-Raipur for information please.
2. Secretary, Govt. of Chhattisgarh, Public Works Department, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
3. Engineer in Chief, Public Works Department, Nirman Bhawan, Sector-19, Nava Raipur Atal Nagar, District-Raipur for information and necessary action please.
4. Collector, District- Raigarh for information and necessary action please.
5. Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raigarh for information and necessary action please.
6. Occupier M/s Ind Synergy Limited, Village-Mahuapali, Siyarpali, Tehsil-Raigarh, District - Raigarh (C.G.)


Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G)

O/C



CHHATTISGARH ENVIRONMENT CONSERVATION BOARD

Paryavas Bhawan, North Block, Sector-19
Nava Raipur Atal Nagar, District-Raipur (C.G.) 492002
e-mail - hocecb@gmail.com

No. 8242/H.O./CECB/2023

Nava Raipur Atal Nagar, dated: 22/3/2023

To,

The CEO,
M/s Bharat Aluminium Company Limited,
Balco Nagar, Korba,
District - Korba (C.G.)

Sub. :- Direction u/s 31'A' of Air (Prevention and Control of Pollution) Act, 1981 to close the operation of coal based thermal power plant.

- Ref. :-
1. Order Dated 12/01/2023 of Hon' ble National Green Tribunal, Principal Bench, New Delhi in OA No. 236/2022 in the matter of News report published in the Newspaper named Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".
 2. Direction u/s 31'A' of Air (Prevention and Control of Pollution) Act, 1981 for imposition of Environmental Compensation for the environmental damage caused by transportation of coal from Kulda Mine to Tamnar issued vide letter no. 7451/HO/CECB/2023 Nava Raipur Atal Nagar dated 20/01/2023.

-----:00:-----

Whereas you are operating a Aluminium Smelter and Coal Based Thermal Power Plant at Balco Nagar, Korba, District-Korba.

Whereas Chhattisgarh Environment Conservation Board, Nava Raipur Atal Nagar has imposed Environmental Compensation for the environmental damage caused by transportation of coal from Kulda Mine to Tamnar in compliance of Order Dated 12/01/2023 of Hon' ble National Green Tribunal, Principal Bench, New Delhi in OA No. 236/2022 in the matter of News report published in the Newspaper named Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh".

Whereas Chhattisgarh Environment Conservation Board, Nava Raipur Atal Nagar has directed industry to deposit Environmental Compensation amount of Rs. 0.6116 Crores through D.D.in favor of "Member Secretary (EC), Chhattisgarh Environment Conservation Board" within 15 days from the date of issue of the direction dated 20/01/2023.

Whereas industry has failed to deposit Environmental Compensation in the stipulated time period.

Section 31'A' Air (Prevention and Control of Pollution) Act, 1981 states that Board may, in the exercise of its powers and performance of its functions under this Act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Whereas power to issue Direction u/s 31'A' includes the power to direct - (a) The closure, prohibition or regulation of any industry, operation or process or (b) the stoppage or regulation of supply of electricity, water or any other service.

Whereas industry has not complied earlier direction, which shows that industry is disobeying Order of Hon'ble National Green Tribunal and Direction issued by Chhattisgarh Environment Conservation Board.

Now therefore in exercise of power conferred upon u/s 31'A' Air (Prevention and Control of Pollution) Act, 1981 this office direct as follows :-

Industry shall close the operation of coal based thermal power plant-1200 MW and 540 MW with immediate effect.

In case you fail to comply with the direction, you are liable for action inter alia under section 37 of the Air (Prevention and Control of Pollution) Act, 1981 and other provisions of the Act.

Member Secretary

Chhattisgarh Environment Conservation Board

①2 Nava Raipur Atal Nagar, District-Raipur (C.G)

Nava Raipur Atal Nagar, dated: 22/2/2023

Endt.No. 8243 /TS/CECB/2023

Copy to :-

1. The Chairman, Chhattisgarh Environment Conservation Board, Nava Raipur Atal Nagar, District-Raipur for information please.
2. Secretary, Govt. of Chhattisgarh, Public Works Department, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur for information please.
3. Engineer in Chief, Public Works Department, Nirman Bhawan, Sector-19, Nava Raipur Atal Nagar, District-Raipur for information and necessary action please.
4. Collector, District- Raigarh/Korba for information and necessary action please.
5. Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raigarh/Korba for information and necessary action please.
6. Occupier M/s Bharat Aluminium Company Limited, Balco Nagar, Korba, District - Korba (C.G.)

Member Secretary

Chhattisgarh Environment Conservation Board

①2 Nava Raipur Atal Nagar, District-Raipur (C.G)

2/C



SKS POWER GENERATION (CHHATTISGARH) LIMITED

CIN : U40103MH2008PLC180231

(Under Corporate Insolvency Resolution Process)

10
Annexure-X

Ref: SKS/CIRP/02/123
Date: 23rd February 2023

To,
Member Secretary,
Chhattisgarh Environment Conservation Board
Paryavas Bhawan, North Block, Sector-19
Nava Raipur Atal Nagar, Raipur, Chhattisgarh – 492002

Received Rs. 1644000/- by cash
D.O./Ch. No. 126591 Dt. 23/02/23
MR. No. 120/48 Dt. 24/02/23

Deputy
Dealing Clerk

Section Officer
A-587
29/2/2023

Subject: Direction u/s 31A of Air (Prevention and Control of Pollution) Act, 1981 for imposition of Environmental Compensation for the environmental damage caused by transportation of coal from Kulda Mine to Tamnar

Reference: (i) Order dated 12.01.2023 passed by Hon'ble National Green Tribunal, Principal Bench in OA No. 236/2022.

(ii) Direction under section 31A of Air (Prevention and Control of Pollution) Act, 1981 from the Member Secretary, Chhattisgarh Environment Conservation Board issued vide letter bearing reference no. 7463/HO/CECB/2023 dated 20.01.2023.

(iii) Reply of Resolution Professional of SKS Power Generation (Chhattisgarh) Limited issued vide letter bearing reference no. SKS/CIRP/02/119 dated 06.02.2023.

(iv) Closure directions under section 31A of Air (Prevention and Control of Pollution) Act, 1981 from the Member Secretary, Chhattisgarh Environment Conservation Board issued vide letter bearing reference no. 8236/H.O./CECB/2023 dated 22.02.2023.

Dear Sir/Madam,

1. This letter is in reference to the directions issued by the Member Secretary, Chhattisgarh Environment Conservation Board (CECB) through letter dated 22.02.2023 to close the operations of the power plant of SKS Power Generation (Chhattisgarh) Limited (SKS) with immediate effect (**Closure Direction**).
2. The Closure Directions have been issued subsequent to letter dated 20.01.2023 issued by CECB (CECB Notice) wherein CECB had SKS Power Generation (Chhattisgarh) Limited (SKS) to deposit an amount aggregating to INR 1.6441 Crores towards Environmental Compensation and proportionate share of cost to repair and renovation of existing road from Hukaradeepa to Dhourabhata to Hamirpu (collectively referred as **CECB Dues**).
3. On 06.02.2023, Mr. Ashish Arjunker Rathi, the resolution professional (RP) of SKS, issued a response to the CECB Notice *inter alia* stating as under (**SKS Reply**):
 - (a) SKS is currently undergoing corporate insolvency resolution process (CIRP) as per the scheme of Insolvency and Bankruptcy Code 2016 (IBC).

Reg. Off Add: Unit No.201 & 207, Centre Point Premises Co-Op Soc. Ltd., 2nd Floor, J.B. Nagar, Andheri-Kurla Road, Andheri (E), Mumbai 400059.

Tel: + 91-22-48803200 E-mail: Corporateoffice@spgcl.com

Raigarh (Works) : Village Binjot, Darramuda, Kharsia Raigarh (Dist.) Chhattisgarh-496001 E Mail-raigarhworks@spgcl.com

SE PK

23/2/23



SKS POWER GENERATION (CHHATTISGARH) LIMITED

CIN : U40103MH2008PLC180231

(Under Corporate Insolvency Resolution Process)

- (b) As per the statutory scheme of IBC, debts/claims/ monetary liabilities up till the insolvency commencement date (i.e., 29.04.2022) (ICD) shall form part of claims against SKS. In view thereof, the creditors may submit their respective claims along with supplementary documents to the RP in accordance with provisions of the IBC and the rules/ regulations framed thereunder.
 - (c) CECB Notice pertains to payment of environmental compensation and construction charges for the coal transported during year 2020-2021 and year 2021 2022 (i.e., for the period prior to the ICD).
 - (d) Hence, CECB may submit its claim as per the applicable provisions of the IBC which shall be duly assessed and verified by the RP and shall be ultimately dealt with as per the terms of the resolution plan approved in the CIRP of SKS.
 - (e) Without prejudice to the above, Section 14 of IBC imposes a clear prohibition on the institution of suits or continuation of proceedings against SKS including execution of any judgment, decree, or order in any court of law, tribunal, arbitration panel or other authority.
 - (f) Section 14 does not differentiate between various proceedings on basis of nature of the proceedings i.e., proceedings being in nature of an enquiry by regulatory authority or quasi-judicial proceedings, or judicial proceedings.
 - (g) As per Section 14(1)(a), authorities such as civil courts, quasi-judicial bodies and other administrative or regulatory authorities are precluded from initiating proceedings/issuing directions against a corporate debtor.
 - (h) NGT Order dated 12.01.2023 has been passed subsequent to the date of imposition of moratorium (i.e., 29.04.2022), therefore no directions could have been passed in OA No. 236/2022 with respect to SKS.
 - (i) Thus, the directions issued through CECB Notice are evidently barred under Section 14 as the said directions are resulting into augmentation of monetary liability of SKS after ICD.
4. However, CECB without considering the legal position and contents of SKS Reply has issued the Closure Direction without taking into account that SKS is currently operating as per the statutory scheme of IBC.
 5. Additionally, the CECB Notice that was issued on strength of order dated 12.01.2023 passed by the National Green Tribunal, Principal Bench, New Delhi in OA No. 236/2022, is itself currently under challenge before relevant authorities. The legality of the CECB Notice itself is contested and the matter is sub-judice. Thus, the issuance Closure Directions by CECB palpably egregious.

Reg.Off Add: Unit No.201 & 207, Centre Point Premises Co-Op Soc. Ltd., 2nd Floor, J.B. Nagar, Andheri-Kurla Road, Andheri (E), Mumbai 400059.

Tel: + 91-22-48803200 E-mail: Corporateoffice@spgcl.com

Raigarh (Works) : Village Binjkot, Darramuda, Kharsia Raigarh (Dist.) Chhattisgarh-496001 E Mail-raigarhworks@spgcl.com



SKS POWER GENERATION (CHHATTISGARH) LIMITED

CIN : U40103MH2008PLC180231

(Under Corporate Insolvency Resolution Process)

6. In order to achieve the statutory objective of value maximization enshrined under the IBC, it is critical that operations are continued. Therefore, to avoid value degradation, an amount of INR 1.6441 crores is being deposited under-protest by SKS towards CECB Dues. The Demand Draft No. 486591 issued by Bank of Baroda dated 23rd February 2023 in favour of Member Secretary, Chhattisgarh Environment Conservation Board is being enclosed herewith.
7. Since the payment of CECB Dues has been made by SKS, the CECB Notice and Closure Directions are deemed as withdrawn and the direction to close the power plant of SKS with immediate effect is deemed as revoked. Thus, no coercive action in terms of the Closure Directions can be initiated against SKS.
8. The present communication has been issued without prejudice to rights and remedy available under law.

Yours faithfully,

ASHISH ARJUNKUMAR RATHI
RP FOR SKS POWER GENERATION (CHHATTISGARH) LIMITED
IBBI/IPA-001/IP-P00568/2017-18/11010

ASHISH ARJUNKUMAR RATHI
Resolution Professional for SKS Power Generation (Chhattisgarh) Limited
IP Registration Number- IBBI/IPA-001/IP-P00568/2017-18/11010
AFA Certificate Number - AA1/11010/02/221223/105273

Registered Address and Email ID with IBBI:

19/503, N R I Complex, Sector 54,
56, 58, Seawood, Nerul
Navi Mumbai, Maharashtra, 400706
ipashishrathi@gmail.com

Communication Address:

Unit No. 201 & 207, Centre Point Premises CHS Ltd.,
2nd Floor, J.B. Nagar, Andheri-Kurla Road,
Andheri (East), Mumbai – 400059.
irp.skspower@gmail.com

Reg. Off Add: Unit No.201 & 207, Centre Point Premises Co-Op Soc. Ltd., 2nd Floor, J.B. Nagar, Andheri-Kurla Road, Andheri (E), Mumbai 400059.

Tel: + 91-22-48803200 E-mail: Corporateoffice@spgcl.com

Raigarh (Works) : Village Binjokot, Darramuda, Kharsia Raigarh (Dist.) Chhattisgarh-496001 E Mail-raigarhworks@spgcl.com

(11)

Annexure-XI

HIGH COURT OF CHHATTISGARH, BILASPUR

Order Sheet

WPC No. 985 of 2023

1. Jindal Power Limited Through its Authorised Representative, D.K. Bhargava S/o Lt. P.N. Bahrgava, Aged About 58 Years, Presently Posted and Working as Vice President, Jindal Power Ltd. O.P. Jindal Super Thermal Power Plant, Village and Post Tamnar, Tahsil Gharghoda, District - Raigarh, Chhattisgarh
2. D.K. Bhargava, S/o Lt. P.N. Bahrgava, Aged About 58 Years, Presently Posted and Working as Vice President, Jindal Power Ltd. O.P. Jindal Super Thermal Power Plant, Village and Post Tamnar, Tahsil Gharghoda, District : Raigarh, Chhattisgarh

---- Petitioners

Versus

1. Chhattisgarh Environment Conservation Board Through its Member Secretary, Paryavas Bhawan, North Block, Sector-19, Nava Raipur, Atal Nagar, District : Raipur, Chhattisgarh
2. Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raigarh, District : Raigarh, Chhattisgarh
3. State of Chhattisgarh Through Secretary, Department of Housing and Environment, Atal Nagar, Raipur, Chhattisgarh.
4. State of Chhattisgarh Through Secretary, Public Works Department, Mantralaya Mahanadi Bhawan, Atal Nagar, Raipur, Chhattisgarh.
5. State of Chhattisgarh Through Collector, District Raigarh, Collectorate Premises, Chhattisgarh.

---- Respondents

01/03/2023	<p>Mr. Kishore Bhaduri, senior advocate assisted by Mr. Shashank Thakur, Counsel for the petitioners.</p> <p>Mr. Swayam Tehanguria, advocate on behalf of Mr. Abhijeet Mishra, Counsel for respondents No. 1 & 2.</p> <p>Mr. Chandresh Shrivastava, Additional Advocate General for the State/respondents No. 3 to 5.</p>

Heard on admission,

Issue notice to the respondents.

Since all the respondents are already represented through their respective counsel therefore, notice issued to them stands dispensed with.

It has been informed by the learned counsel for the Environment Board that against the order passed by the NGT, some of the companies have preferred SLP before the Hon'ble Supreme Court wherein Hon'ble the Supreme Court has granted stay and directed stay and directed the petitioners to file review petition before the NGT.

Since the order of NGT has already been stayed and considering all the aspects of the matter, it is directed that the effect and operation of the impugned order dated 20.01.2023 shall remain stayed till the next date of hearing.

List this case along with WPC No. 835 of 2023.

Meanwhile, respondents shall file their return.

Sd/-
(Rajani Dubey)
Judge



HIGH COURT OF CHHATTISGARH, BILASPUR

Order Sheet

WPC No.931 of 2023

D.B. Power Limited Versus Chhattisgarh-Environment Conservation Board

22/02/2023	<p>The case is listed under court slip 22/02/2023.</p> <p>Mr. Anand Shukla, counsel for the petitioner.</p> <p>Mr. Trivikram Nayak, counsel for the respondent Nos.1 & 2.</p> <p>Mr. Ghanshyam Patel, GA for the State.</p> <p>Heard.</p> <p>Issue notice to the respondents.</p> <p>Mr. Nayak accepts notice on behalf of the respondent Nos.1 & 2; whereas Mr. Patel accepts notice on behalf of respondent Nos.3 to 5, therefore, PF need not be paid.</p> <p>Learned counsel for the petitioner submits that the present petition has been preferred by the petitioner challenging the notice dated 20.01.2023 issued by the respondent Board, whereby the petitioner company has been directed to pay Rs.5.3019 Crore as an environmental damage. The respondent Board has again issued notice to the petitioner today itself i.e. 22.02.2023 consequent upon the earlier notice. He further submits that the similar matters have been dealt with by the Supreme Court and subsequently by this Court as well, where interim relief was granted in favour of the petitioner therein. Therefore, the effect and operation of the impugned notices dated 20.01.2023 (Annexure-P/1) and notice dated 22.02.2023 may kindly be stayed.</p> <p>List the matter after 4 weeks.</p> <p>Meanwhile, the effect and operation of the impugned notices dated 20.01.2023 (Annexure-P/1) and 22.02.2023 shall remain stayed till the next date of hearing.</p> <p>CC today.</p> <p>Nirala</p>
------------	--

Sd/-
(Rajani Dubey)
Judge

HIGH COURT OF CHHATTISGARH, BILASPUR



Order Sheet

WPC No. 1117 of 2023

- Ind Synergy Limited (A Company Duly Incorporated Under The Provisions Of The Companies Act, 1956) Having Its Registered Office At Village Kotmar (Mahuapali), Raigarh, District - Raigarh, Chhattigarh. Through Its Authorised Signatory, Shri Jeetendra Kumar Soni.

---- Petitioner

Versus

1. Chhattisgarh Environment Conservation Board Through Member Secretary, Paryawas Bhawan, North Block Sector 19, Nawa Raipur, Atal Nagar, District - Raipur, Chhattisgarh.
2. Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raigarh/Bilaspur.
3. State of Chhattisgarh Through- Secretary, Department of Housing and Environment, Nawa Raipur, District - Raipur, Chhattisgarh.
4. State of Chhattisgarh Through- Secretary, Public Works Department, Mantralaya, Mahanadi Bhawan, Nawa Raipur, District - Raipur Chhattisgarh.
5. State of Chhattisgarh Through- Collector, District - Raigarh/sakti, Collectorate Premises, District - Raigarh/sakti, Chhattisgarh.

---- Respondents

06/03/2023	<p>Mr. Ashish Mittal advocate on behalf of Mr. Ankit Singhal, Counsel for the petitioner.</p> <p>Mr. Abhijeet Mishra, Counsel for respondents No. 1 & 2.</p> <p>Mr. Rahul Jha, Counsel for respondents No. 3 to 5.</p> <p>Heard on admission.</p> <p>Issue notice to the respondents.</p> <p>Since all respondents are already represented through their respective counsel, therefore, issuance of notice to them stands dispensed with.</p>

Learned counsel for the petitioner submits that the present petition has been preferred by the petitioner challenging the notice dated 20.01.2023 issued by the respondent Board, whereby the petitioner company has been directed to pay Rs.1.8356 Crore as an environmental damage. The respondent Board has again issued notice to the petitioner on 22.02.2023 consequent upon the earlier notice. He further submits that the similar matters have been dealt with by the Supreme Court and subsequently by this Court as well, where interim relief was granted in favour of the petitioner therein. Therefore, effect and operation of the impugned notices dated 20.01.2023 (Annexure P/1) and 22.02.2023 (Annexure P/2) may kindly be stayed.

List the matter after four weeks.

Meanwhile, the effect and operation of the impugned notices dated 20.01.2023 (Annexure P/1) and 22.02.2023 (Annexure P/2) shall remain stayed till the next date of hearing.

Sd/-
(Rajani Dubey)
Judge



HIGH COURT OF CHHATTISGARH, BILASPUR



Order Sheet

WPC No. 987 of 2023

1. Jindal Steel & Power Limited, Through its Authorised Representative, Arup Pal, S/o Late Ashwini Kumar Pal, Aged About 58 Years, Presently Posted and Working as Executive Vice Presentent Jindal Steel and Power Ltd. DCPD Village & Post Tamnar, Tahsil Gharghoda, District : Raigarh, Chhattisgarh
2. Arup Pal, S/o Late Ashwini Kumar Pal, Aged About 58 Years, Presently Posted and Working as Executive Vice Presentent Jindal Steel & Power Ltd. DCPD Village & Post Tamnar, Tahsil Gharghoda, District : Raigarh, Chhattisgarh

---- Petitioners

Versus

1. Chhattisgarh Environment Conservation Board Through its Member Secretary, Paryavas Bhawan, North Block, Sector-19, Nava Raipur, Atal Nagar, District : Raipur, Chhattisgarh
2. Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raigarh, District : Raigarh, Chhattisgarh
3. State of Chhattisgarh Through Secretary, Department of Housing and Environment, Atal Nagar, Raipur, Chhattisgarh.
4. State of Chhattisgarh Through Secretary, Public Works Department, Mantralaya Mahanadi Bhawan, Atal Nagar, Raipur, Chhattisgarh.
5. State of Chhattisgarh Through Collector, District Raigarh, Collectorate Premises, Chhattisgarh.

---- Respondents

01/03/2023	<p>Mr. Kishore Bhaduri, senior advocate assisted by Mr. Shashank Thakur, Counsel for the petitioners.</p> <p>Mr. Swayam Tehanguria, advocate on behalf of Mr. Abhijeet Mishra, Counsel for respondents No. 1 & 2.</p> <p>Mr. Chandresh Shrivastava, Additional Advocate General for the State/respondents No. 3 to 5.</p> <p>Heard on admission.</p>

Issue notice to the respondents.

Since all the respondents are already represented through their respective counsel therefore, notice issued to them stands dispensed with.

It has been informed by the learned counsel for the Environment Board that against the order passed by the NGT, some of the companies have preferred SLP before the Hon'ble Supreme Court wherein Hon'ble the Supreme Court has granted stay and directed stay and directed the petitioners to file review petition before the NGT.

Since the order of NGT has already been stayed and considering all the aspects of the matter, it is directed that the effect and operation of the impugned order dated 20.01.2023 shall remain stayed till the next date of hearing.

List this case along with WPC No. 835 of 2023.

Meanwhile, respondents shall file their return.

Sd/-
(Rajani Dubey)
Judge





HIGH COURT OF CHHATTISGARH, BILASPUR

Order Sheet

WPC No. 1085 of 2023

- JSW Ispat Special Products Limited Having Its Office At Village Naharpali, Tehsil Kharsiya, District Raigarh, C.G. Through Its Authorized Signatory K P S Chani, S/o Late A S Chani, Aged About 59 Years, Avp Legal, R/o Mahendrapuram Colony, Naharpali, District : Raigarh, Chhattisgarh.

---- Petitioner

Versus

1. Chhattisgarh Environment Conservation Board Paryawas Bhawan, North Block, Sector-19, Nava Raipur Atal Nagar, District Raipur, Chhattisgarh, Through Its Member Secretary.
2. Regional Officer Regional Office, Chhattisgarh Environment Conservation Board, Raigarh, Chhattisgarh.
3. State of Chhattisgarh, Department of Housing And Environment, Mantralaya, Mahanadi Bhawan, Nava Raipur, Atal Nagar, District Raipur, Chhattisgarh, Through Its Additional Chief Secretary.
4. Secretary Public Works Department, Mantralaya, Mahanadi Bhawna, Nava Raipur, Atal Nagar, District : Raipur, Chhattisgarh
5. Collector District Raigarh, Chhattisgarh.

---- Respondents

03/03/2023	<p>Mr. Ashish Shrivastava, Senior Advocate with Mr. Aman Pandey, counsel for the petitioner.</p> <p>Mr. Abhijeet Mishra, counsel for the respondents No. 1 and 2.</p> <p>Mr. Chandresh Shrivastava, Additional A.G. for State/respondents No. 3 to 5.</p> <p>Heard on admission.</p> <p>Issue notice to the respondents.</p> <p>Mr. Mishra, Advocate, accepts notice on behalf of respondents No. 1 and 2 and Mr. Shrivastava, Addl. A.G., accepts notice on behalf of the</p>	

respondents No. 3 to 5. Therefore, P.F. need not be paid.

List this case after four weeks.

Meanwhile, the effect and operation of the impugned order dated 20.01.2023 (Annexure-P/1) shall remain stayed till the next date of hearing.

Sd/-
(Rajani Dubey)
Judge

H.L. Sahu





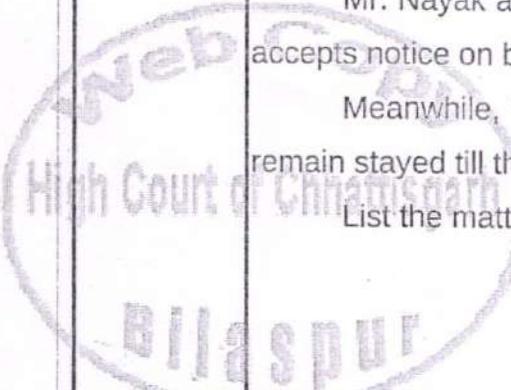
HIGH COURT OF CHHATTISGARH, BILASPUR

Order Sheet

WPC No. 672 of 2023

R.k.m Powergen Pvt. Ltd. Versus Chhattisgarh Environment Conservation Board

07.02.2023	<p>Mr. Kishore Bhaduri, Senior counsel along with Mr. Pankaj Singh, counsel for the Petitioner.</p> <p>Mr. Trivikram Nayak, counsel for Respondent No.1 & 2. Trivikram Nayak, counsel for Respondent No.3 to 5.</p> <p>Mr. Vikash Shrivastava, P. L. for the State.</p> <p>Heard.</p> <p>Issue notice to the Respondents.</p> <p>Mr. Nayak accepts notice on behalf of Respondent No.1 & 2 and Mr. Shrivastava accepts notice on behalf of Respondent No.3 to 5. Therefore, P.F. need not be paid.</p> <p>Meanwhile, the effect and operation of impugned order dated 20.01.2023 shall remain stayed till the next date of hearing.</p> <p>List the matter after four weeks.</p> <p style="text-align: right;">Sd/- (Rajani Dubey) Judge</p> <p>Deepti Jha</p>
------------	--





HIGH COURT OF CHHATTISGARH, BILASPUR COURT OF APPEALS

Order Sheet

WPC No. 835 of 2023

M/s Raigarh Energy Generation Ltd. Versus Chhattisgarh Environment Conservation Board,

17-02-2023	<p>Mr. Kishore Bhaduri, Sr. Advocate with Mr. Khulesha Sahu, counsel for the petitioner.</p> <p>Mr. Trivikram Nayak, counsel for respondents No.1 and 2.</p> <p>Mr. Ghanshyam Patel, Dy. Govt. Advocate for the State.</p> <p>Heard.</p> <p>Issue notice to the respondents.</p> <p>Mr. Nayak accepts notice on behalf of respondents No.1 and 2 and Mr. Ghanshyam Patel accepts notice on behalf of respondents Hno. 3 to 5. Therefore, PF need not be paid.</p> <p>It has been informed by the learned counsel for the Environment Board that against the order passed by the NGT some of the companies have preferred SLP before the Hon'ble Supreme Court wherein Hon'ble the Supreme Court has granted stay and directed the petitioners to file review petition before the NGT.</p> <p>Since the order of NGT has already been stayed and considering all the aspects of the matter, it is directed that the effect and operation of the impugned order dated 20-1-2023 shall remain stayed, till the next date of hearing.</p> <p>List this case along with WPC No 672 of 2023 on 29-3-2023.</p> <p>Meanwhile, respondents shall file their return.</p> <p>Sd/-</p> <p>(Narendra Kumar Vyas) Judge</p>
------------	---

Raju



HIGH COURT OF CHHATTISGARH, BILASPUR

Order Sheet

WPC No. 1066 of 2023

- Bharat Aluminium Company Limited, Company Registered Under The Companies Act 1956 Through Chief Executive Officer, Balco Nagar, Korba, District : Korba Chhattisgarh.

---- Petitioner

Versus

1. Chhattisgarh Environment Conservation Board, Paryawas Bhawna North Block, Sector 19, Nava Raipur Atal Nagar, District Raipur, Chhattisgarh, Through Its Member Secretary.
2. Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raigarh, Chhattisgarh.
3. State Of Chhattisgarh, Department Of Housing And Environment, Mantralaya, Mahanadi Bhawan, Nava Raipur, Atal Nagar, District Raipur, Chhattisgarh, through Its Additional Chief Secretary,
4. Secretary, Public Works Department, Mantralaya Mahanadi Bhawan, Nava Raipur Atal Nagar, District : Raipur, Chhattisgarh
5. Collector, District Korba, Chhattisgarh.

---- Respondents

03/03/2023	<p>Mr. Ashish Shrivastava, Senior Advocate with Mr. Aman Pandey, counsel for the petitioner.</p> <p>Mr. Abhijeet Mishra, counsel for the respondents No. 1 and 2.</p> <p>Mr. Chandresh Shrivastava, Additional A.G. for State/respondents No. 3 to 5.</p> <p>Heard on admission.</p> <p>Issue notice to the respondents.</p> <p>Mr. Mishra, Advocate, accepts notice on behalf of respondents No. 1 and 2 and Mr. Shrivastava, Addl. A.G., accepts notice on behalf of the respondents No. 3 to 5. Therefore, P.F. need not be paid.</p>	
------------	--	--

List this case after four weeks.

Meanwhile, the effect and operation of the impugned orders dated 20.01.2023 (Annexure-P/1) and 22.02.2023 (Annexure-P/2) shall remain stayed till the next date of hearing.

Sd/-
(Rajani Dubey)
Judge

H.L. Sahu





क्षेत्रीय कार्यालय
छ.ग. पर्यावरण संरक्षण मंडल

टी.व्ही.टॉवर रोड, जिला-रायगढ़ (छ.ग.)

Email - roraigarh.cecb@gmail.com

जावक क्र. 199
प्रति,

/क्ष. का./प.सं.मं./2023

रायगढ़, दिनांक 03/05/23

सदस्य सचिव,
छ.ग. पर्यावरण संरक्षण मण्डल,
पर्यावास भवन, नार्थ ब्लॉक, सेक्टर-19
नवा रायपुर अटलनगर, रायपुर (छ.ग.)

विषय :- News report published in the news paper named Indian Express, Daily News Paper dated : 4th February 2022, Kolkata Late City Edition titled "Non compliance of EC Conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh." के संबंध में।

- संदर्भ :-
01. छत्तीसगढ़ शासन, आवास एवं पर्यावरण मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर, जिला-रायपुर (छ.ग.) का पत्र क्रमांक एफ-04-36/2022/32 दिनांक 20.01.2023.
 02. इस कार्यालय का पत्र क्रमांक 2159 दिनांक 01.02.2023

—00—

उपरोक्त विषयांतर्गत लेख है कि माननीय नेशनल ग्रीन ट्रीब्युनल, प्रिंसिपल बेंच, नई दिल्ली द्वारा ओ.ए. क्रमांक 236/2022 "Non compliance of EC Conditions by Kulda Coal Mine, Odisha & Tamnar Thermal Plant, Chhattisgarh." में पारित ओदश दिनांक 12.01.2023 के परिपालन में मुख्य सचिव महोदय की अध्यक्षता में दिनांक 19.01.2023 को आयोजित बैठक में दिये गये निर्देशानुसार उद्योगों द्वारा कुल्डा माईंस से उद्योग तक किये जाने वाले कोल परिवहन रेल मार्ग अथवा कन्व्हेयर बेल्ट के माध्यम से किये जाने के संदर्भ में प्राप्त कार्यायोजना के संबंध में जानकारी संलग्न कर आवश्यक कार्यवाही हेतु कृपया प्रेषित है।

संलग्न :- उपरोक्तानुसार।

Asalu

क्षेत्रीय अधिकारी
छत्तीसगढ़ पर्यावरण संरक्षण मंडल,
& रायगढ़ (छ.ग.)

Action Plan for transportation of coal from collieries to project proponent's site by conveyor belt and rail

S.No.	Industry Name and Address	Status
01	M/s Jindal Power Limited, Village-Tamnar, Tehsil-Tamnar, District – Raigarh	Action plan is yet to be submitted.
02	M/s D.B. Power Limited, Village-Badadarha, Post-Kanwali, Tehsil – Dhabhra, District – Sakti	Having own railway siding.
03	M/s Ind Synergy Limited, Village-Mahuapali, Siyarpali, Tehsil-Raigarh, District – Raigarh	Having own railway siding.
04	M/s Jindal Steel and Power Limited, (Dongamahua Captive Power Plant), Village- Dongamahua, Tehsil-Tamnar, District – Raigarh	Action plan is yet to be submitted.
05	M/s JSW Ispat Special Products Limited, Village-Naharpali, Tehsil-Kharsiya, District – Raigarh	Having own railway siding.
06	M/s R.K.M. Powergen Private Limited, Village-Uchhapinda, Tehsil-Dhabhra, District – Sakti	Construction of railway siding is to be completed by December 2024.
07	M/s Adani Power Limited (Formerly known Raigarh Energy Generation Limited) Village-Bade Bhandar, Tehsil-Pusor, District – Raigarh	Construction of railway siding is to be completed by 30/09/2024.
08	M/s S.K.S. Power Generation (Chhattisgarh) Limited, Village-Binjhkot and Darramuda, Tehsil-Kharsiya, District – Raigarh	Having own railway siding.
09	M/s Bharat Aluminium Company Limited, Balco Nagar, Korba, District – Korba	Having own railway siding.

&

कार्यालय कलेक्टर एवं जिला दण्डाधिकारी, जिला-रायगढ़ (छ.ग.)

जावक क्र. 2105 /क्षे. का./प.सं.ग./2023

रायगढ़, दिनांक 18/01/23

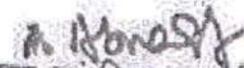
--:कार्यालय आदेश:--

---:00:---

माननीय नेशनल ग्रीन ट्रिब्यूनल (एन.जी.टी.), नई दिल्ली में विचाराधीन प्रकरण ओ.ए. क्रमांक 236/2022 के संबंध में जारी आदेश दिनांक 12/01/2023 के परिपेक्ष्य में प्राप्त निर्देश के अनुक्रम में तमनार, छत्तीसगढ़ से कुल्डा गाईस, हनीरपुर-धौराभांठा-हुंकरडीपा से लेकर तमनार तक कोल परिवहन मार्ग का निरीक्षण हेतु जिला स्तरीय निरीक्षण समिति गठित की जाती है :-

1. अनुविभागीय दण्डाधिकारी, घरघोड़ा, जिला-रायगढ़।
2. कार्यपालन अभियंता लोक निर्माण विभाग, जिला-रायगढ़।
3. जिला खनिज अधिकारी, खनि. शाखा, कार्यालय कलेक्टर, जिला-रायगढ़।
4. जिला परिवहन अधिकारी, जिला-रायगढ़।
5. क्षेत्रीय अधिकारी, छ.ग. पर्यावरण संरक्षण मंडल, रायगढ़।

उपरोक्त गठित समिति द्वारा हनीरपुर-धौराभांठा-हुंकरडीपा से लेकर तमनार तक कोल परिवहन मार्ग का समय-समय पर निरीक्षण कर प्रतिवेदन प्रस्तुत करना सुनिश्चित करें।


कलेक्टर एवं जिला दण्डाधिकारी
जिला-रायगढ़
रायगढ़, दिनांक 18/01/23

जावक क्र. 2106 /क्षे. का./प.सं.ग./2023

प्रतिलिपि :-

1. अनुविभागीय दण्डाधिकारी, घरघोड़ा, जिला-रायगढ़ की ओर सूचनार्थ प्रेषित।
2. कार्यपालन अभियंता लोक निर्माण विभाग, जिला-रायगढ़ की ओर सूचनार्थ प्रेषित।
3. जिला खनिज अधिकारी, खनि. शाखा, कार्यालय कलेक्टर, जिला-रायगढ़ की ओर सूचनार्थ प्रेषित।
4. जिला परिवहन अधिकारी, जिला-रायगढ़ की ओर सूचनार्थ प्रेषित।
5. क्षेत्रीय अधिकारी, छ.ग. पर्यावरण संरक्षण मंडल, रायगढ़ की ओर सूचनार्थ प्रेषित।


कलेक्टर एवं जिला दण्डाधिकारी
जिला-रायगढ़